# GOVERNMENT OF NATIONAL CAPITAL TERRITORY OF DELHI, OFFICE OF THE COMMISSIONER OF EXCISE, ENTT. & LUXURY TAX, L-BLOCK, VIKAS BHAWAN, I.P. ESTATE, NEW DELHI-110002

No.F.1/Ex/PQ/2021-22/689

Dated: 94.03.2021

To,

The Deputy Secretary (Question Branch) Delhi Vidhan Sabha Secretariat, Govt. of NCT of Delhi, Old Secretariat, Delhi-110054.

Sub: Reply with respect to Un-starred Question No.114 raised by Sh. Somnath Bharti.

Sir,

Please refer to your letter No.F11(B-1) VI/2020-25/VSS/QB/3168 dated 17.03.2022 on the subject cited above. I am to enclose herewith reply of the above mentioned question.

This issues with the prior approval of the Competent Authority.

Encl: As above.

ASSISTANT COMMISSIONER (PQ)

विभाग का नाम :- आबकारी विभाग, दिल्ली सरकार

विभाग का पता :-L-ब्लॉक, विकास भवन, I.T.O, I.P.Estate, Delhi -110002

तारांकित / अतारांकित प्रश्न संख्या :- 114

दिनांक :- 28.03.2022

प्रश्नकर्त्ता का नाम :- श्री सोमनाथ भारती

क्या उपमुख्यमंत्री / मंत्री यह बताने की कृपा करेंगे कि :-

प्रश्न	उत्तर	100			
(क) दिल्ली सरकार की आबकारी नीति की पूर्ण प्रतिलिपि प्रदान करें; (ख) एसी–43 विधानसभा क्षेत्र में खोली जा चुकी और खोली जाने वाली प्रस्तावित शराब की दुकानों की सूची उपलब्ध कराएँ, साथ ही, बंद हो चुकी शराब की दुकानों की सूची उपलब्ध कराएँ;	आबकारी नीति 2021—22 की प्रा (अनुसंलग्नक —क) मालवीय नगर (एसी—43) विधानसभा नीति 2021—22 के तहत खोली गयी चुकी शराब की दुकानों की सूच (अनुसंलग्नक—ख) मालवीय नगर विधान सभा क्षेत्र में 2020—21 लागू होने के पहले बंद हो विवरण अनुलग्नक ग पर उपलब्ध है।	क्षेत्र में आबकारी । अथवा बंद हो वी संलग्न है। आबकारी नीति चुकी दुकानों का			
(ग) खोली जा चुकी अथवा प्रस्तावित रूप से खुलने वाली दुकानों के विरुद्ध जनता से प्राप्त आपत्तियों की सूची, व उन आपत्तियों के संदर्भ में किए गए निर्णयों की जानकारी प्रदान करें	आबकारी नीति 2021—22 के अन्तर्गत खोले गयी दुकानों सें संबंधित शिकायतों / प्रतिवेदनों की प्रति अनुलग्नक (ग) पर संलग्न है । आबकारी विभाग द्वारा प्राप्त शिकायतों पर दिल्ली आबकारी नीति के नियमानुसार उचित कार्यवाही की जा रही है । कुछ दुकानों का पुनर्निरीक्षण कराया गया है और नियमों का उल्लंघन मिलने पर कारण बताओं नोटिस जारी किया गया है और नियमों का उल्लंघन करने वाली दुकानों पर आबकारी अधिनियम 2009, आबकारी नियमावली 2010 के तहत उचित कार्यवाही की गई है/की जा रही है।				
(घ) क्या यह सत्य है कि कोई भी शराब की दुकान अब दिल्ली सरकार के स्वामित्व में नहीं है;	वर्तमान में केवल देशी शराब की दुव सरकारी निगमों के अधीन खुली हुई हैं S.No. Department  1. DTTDC 2. DSIIDC 3. DSCSC 4. DCCWS Total	No. of shops 34 10 19 24 87			
(ड) दिल्ली में कितनी जनसंख्या पर एक शराब की दुकान है और गुरुग्राम, फरीदाबाद, नोएडा,	2011 की जनगणना के अनुसार जनसँख्या 1,67,87,941 थी तथा अ	की दिल्ली की ।बकारी नीति के			

गाज़ियाबाद, मुंबई, चेन्नई, बैंगुलुरू व कोलकाता में	तहत 601 दुकानों को खोला गया है । इस प्रकार से
जनसंख्या व शराब की दुकान का यह अनुपात	प्रति २७९३३ व्यक्तियों पर ०१ शराब की दुकान का
क्या है;	अनुपात बनता है । गुरुग्राम, फरीदाबाद, नोएडा,
	गाजियाबाद, मुंबई, बंगलुरु व् कोलकत्ता में जनसँख्या व
	शराब की दुकान के अनुपात की जानकारी प्राप्त करने
	हेतु संबंधित आबकारी आयुक्त को पत्र लिखा गया है।
(च) दिल्ली सरकार की वर्तमान आबकारी नीति से	आबकारी नीति 2021–22 के लागू होने से पूर्व दुकानों
पहले दिल्ली में शराब की दुकानों की भौगोलिक	को वार्ड के आधार पर आबंटन का प्रावधान नहीं था ।
प्रतिष्ठापन (Placing) वार्डवार क्या थी तथा नई	आबकारी नीति 2021—22 लागू होने के पश्चात दुकानों
नीति के लागू होने के बाद वार्डवार शराब की	का विवरण अनुसंलग्नक (घ) पर संलग्न है ।
दुकानों की संख्या का विवरण क्या है;	
(छ) क्या यह सत्य है कि दिल्ली का मास्टर प्लान	मास्टर प्लान 2021 के अंतर्गत व्यावसायिक सड़कों के
आवासीय कॉलोनी के समीप स्थित 'व्यावसायिक	किनारे दुकानें खोलने से संबंधित निषेधात्मक प्रावधान
सड़कों' पर शराब की दुकान खोलने में बाधक नहीं	नहीं है। हालांकि मास्टर प्लान 2021 के चेप्टर 15.6.2
है; और	के अंतर्गत मिक्सड यूज श्रेणी के व्यावसायिक सड़कों
	के किनारे शराब की दुकान खोलने की अनुमति नहीं
	है।
(ज) क्या यह सत्य है कि यदि दिल्ली के मास्टर	आबकारी विभाग द्वारा दुकान खोलने का लाइसेंस
प्लान में यह प्रावधान सम्मिलित कर दिया जाए कि	दिल्ली के मास्टर प्लान के सम्बंधित प्रावधानों को
आवासीय क्षेत्रों में या उनके समीप की	संज्ञान में लेने के पश्चात ही दिया जाता है ।
व्यावसायिक / मिश्रभूमि सड़कों अथवा आवासीय	
क्षेत्र के 50 मीटर की परिधि में शराब की दुकान तथा समान प्रकृति का व्यावसायिक प्रतिष्ठान नहीं	
खोला जा सकता, तो दिल्ली सरकार से शराब की	
दुकान के लिए लाइसेंस प्राप्त करने वाला कोई भी	
व्यक्ति इन स्थानों पर शराब की दुकान नहीं खोल	
सकेगा?	
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हस्ताक्षर

Arava Gopi Krishna Commissioner (Excise)

अबिकारी औयुक्त

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OFFICE OF THE COMMISSIONER OF EXCISE, ENTT. & L.TAX
GOVT. OF NATIONAL CAPITAL TERRITORY OF DELHI
L. & N. BLOCK, VIKAS BHAWAN, L.P. ESTATE, NEW DELHI – 110 002.

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## DELHI EXCISE POLICY FOR THE YEAR 202 -22

#### 1. INTRODUCTION:

The National Capital Territory of Delhi has 11 districts, 33 sub-divisions, 272 wards, NDMC & Delhi Cantonment Board and 300 villages. Delhi is ranked as the 28th most visited city in the world and the first in India, by foreign visitors. The Excise Revenue is an important source of revenue for the State. The current system of excise regime in Delhi is highly cumbersome and the liquor trade is conducted in an archaic manner. The excise revenue, presently generated in Delhi, is at sub-optimal level and there is significant potential for revenue augmentation and also providing a decent standard of customer experience commensurate to the stature of the National Capital.

The prime function of the Excise Department is to regulate, control and monitor possession, import, export, transport, sale and consumption of liquor and other intoxicants. The power of the state to control and regulate the trade in liquor is envisaged under entry 8, List II-State List, of the Seventh Schedule of the Constitution of India: As per entry 51, List II-State List, states are empowered to levy excise duty and also countervailing duty on liquor for human consumption, taking into account economic and social consideration. For such purpose, the statutory powers are discharged under the Delhi Excise Act, 2009. Section 26 of the Act prescribes the nature and components of excise revenue to be levied and recovered under the following heads namely: - a) duty b) license fee c) label registration fee d) import or export fee. The rates of duty and fee are, accordingly, prescribed from time to time, under rules-152 to 154 of the Delhi Excise Rules, 2010.

#### 2. BACKGROUND:

In order to reform the liquor trade in Delhi, the Government of NCT of Delhi had constituted an Expert Committee, vide Order dated September 4, 2020 to suggest measures for;

- (i) Augmenting the State Excise Duty Revenue
- (ii) Simplifying the liquor pricing mechanism
- (iii) Checking malpractices and evasion of duty in liquor trade
- (iv) Ensuring equitable access to liquor supply
- (v) To transform the nature of liquor trade commensurate to the changing nature of the National Capital.

The Expert Committee was chaired by the then Excise Commissioner. Deputy Commissioner (Excise) and Additional Commissioner (Trade & Taxes) were the other Members of the Committee.

The Expert Committee submitted its report to the Government on October 13, 2020. The Report of the Expert Committee was placed in the public domain on

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The Government received an overwhelming 14,671 comments/ feedback from the stakeholders/general public. The Report of the Expert Committee and the comments received from the stakeholders/general public were placed before the Council of Ministers in the Cabinet Meeting held on February 5, 2021.

The Council of Ministers, Government of NCT of Delhi constituted a Group of Ministers (GoM) for State Excise Reforms vide Cabinet Decision No.2942 dated 05.02.2021 under the Chairmanship of Hon'ble Deputy Chief Minister with Hon'ble Minister (Urban Development) and Hon'ble Minister (Revenue) as Members to examine all aspects of the current system, report of the Expert Committee and the suggestions/feedback/comments received from the stakeholders/general public.

The Council of Ministers vide Cabinet Decision number 2983 dated 22.03.2021 has accepted the report on Delhi Excise Reforms prepared by the Group of Ministers (GoM) chaired by Hon'ble Deputy Chief Minister Sh. Manish Sisodia, Hon'ble Minister of Health & UD Sh. Satyendar Jain and Hon'ble Minister of Law & Revenue Sh. Kailash Gehlot as Members.

The Department has been directed vide Cabinet Decision No.2983 dated 22.03.2021 to implement the report of Group of Ministers (GoM) and accordingly prepare Excise Policy for the year 2021-22, make requisite amendments to the Delhi Excise Act and Delhi Excise Rules, wherever required and take all other steps for implementation of the report of GoM.

The Group of Ministers vide Minutes dated 05.04.2021 recommended and approved additional clarifications/modifications in the Report of the GoM.

In line with the report of the Group of Ministers(GoM) as approved by the Council Of Ministers and the additional clarifications/modifications of the GoM, the Excise Policy for the year 2021-22 has been framed, with the following objectives:

- . i) To ensure generation of optimum revenue for the Government, cradicate the sale of spurious liquor/non-duty paid liquor in Dolhi and transform the consumer experience.
  - ii) To simplify the highly complex, heavily regulated excise regime ensuring ease of doing business in the overall trade.
  - iii) To not allow formation of any monopoly or cartel.
  - To allow the responsible players in the industry to carry out the trade transparently without resorting to any proxy model.
  - v) To ensure equitable access of liquor supply to all the Wards/area of Delhi so that there are no un-served and under-served localities climinating the problem of spurious/non-duty paid liquor.
  - vi) To put in place a simplified duty and pricing mechanism that is periodically reviewed.

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- vii) To ensure accountability on part of the licensee in terms of revenue enhancement besides keeping in check the emergence of monopolies and cartels.
- viii) Promotion of consumer choice. Ensuring availability of popular as well as niche brands so that the customer has a wider choice.
- Systemic measures to check smuggling and bootlegging, such as adequate spread of retail vends and insignificant or no price differential with the neighbouring States thereby eliminating the arbitrage for smuggling.

# 3. FRAMEWORK FOR GRANT OF WHOLESALE LICENSE IN FORM L-1:

3.1.1 The wholesale license in Form L-1 for supply of Indian and Foreign Liquor shall be granted subject to the following:

- i) The license shall be granted only to high end professional business entities with years of distribution experience comparable to that of global industry standards in supply of Indian and Foreign liquor but excluding Country Liquor. High benchmark and strict parameters to be set for any entity that wish to be a L1 distributor in Delhi. These entities shall have the expertise, experience, ambition and financial wherewithal to set-up large scale distribution operations that should match global quality and industry standards.
- ii) The license shall be granted to private business entitles which have distribution experience in liquor trade in any State of India for at least 5 years.
- The entity holding wholesale license in the Form L-1 shall not be a manufacturer/winery/brewery/ bottling plant, anywhere in the country or abroad either directly or through any sister business entities.
- iv) The entity holding wholesale ficense shall also not hold any retail license directly or indirectly and shall only make supplies to Zonal Licensees/retail vends in the form of L-7Z, L-7V & L-7SP1...
- v) Any manufacturer that wishes to sell its products in Delhi will have to choose one of the licensed L-1 distributor holding wholesale license for supply of Indian and Foreign liquor and also holding bonded warehouse licenses in the form of L-31 as an exclusive distributor, for all its brands.

#### 3.1.2 ELIGIBILITY:

- The wholesale license in the Form L-1 shall be granted to a business entity having wholesale Distribution experience in the liquor trade in any State/UT in India for at least 5 years.
- ii) The entity applying for the license in Form L-1 shall have a wholesale liquor distribution turnover of minimum Rs. 150 crore every year for 3 consecutive financial years (in the block of financial years 2017-18, 2018-19, 2019-20 and 2020-21."
- iii) Any entity eligible to execute a contract can apply for the L-1 license.

  Joint Venture between entities is allowed to apply. In case of Joint

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Venture, at least one of the Joint Venture partner firm should individually have the required experience of 5 years in wholesale distribution of liquor and individually have liquor distribution turnover of minimum Rs.150 crore per annum."

iv) The turnover and experience of the Joint Venture partners will not be added for the purpose of qualifying the minimum eligibility criteria.

- For the purpose of qualifying the eligibility criteria, only the turnover of entire wholesale distribution business consisting of Indian Liquor (excluding Country Liquor) and Foreign Liquor will be counted. To illustrate, in case of applicants from Delhi the turnover means WSP + excise duty for L-1 & L-1F. For the applicant from other States equivalent criteria shall be considered.
- vi) For the purpose of meeting the eligibility requirements, whorever manufacturers have wholesale licenses, if an entity is able to submit documentary evidence that it was an agent of the manufacturer and managing their entire wholesale operations, that part of the experience and turnover of the manufacturer which was managed by the applicant agent will be counted to meet the eligibility requirements of the applicant agent.
- vii) No manufacturer or retail license holder will be allowed to apply for wholesale license or vice versa. If wholesalers and manufacturers/ retailers are common entities, there is possibility of formation of syndicates leading to overcharging and brand influencing/pushing by entering into exclusivity arrangements with certain brands at the cost of exclusion of others. The retail license holder should not have any manufacturing facilities/distilleries/breweries/wineries anywhere in the country or abroad either directly or through any sister concerns/related entities. For this purpose, sister concerns/related entities shall mean that the entities should not have common proprietor or partners or directors. Majority ownership (51% or more) of the proprietorship or partnership or company should not lie with the same person in all the entities. The entities should not have a holding-subsidiary relationship or are not subsidiaries of the same holding company".
- viii) The license holder in the form of L-1 license shall not own directly or indirectly any of the retail vends.
- ix) There shall be no separate license for distribution and wholesale of foreign liquor and license in the form of L-1F will become redundant. Also, license in Form L-9 shall become redundant.

#### 3.1.3 LICENSE FEE:

- The annual L-1 license fee for the year 2021-22 shall be Rs.5 crore irrespective of the number of brands.
- ii) A nominal charge of Rs.5000/-will be levied for each bonded warehouse license to be granted in the Form L-31.

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- All the brands for sale in the National Capital Territory of Delhi shall have to be registered with the Excise Department of the Government of National Capital Territory of Delhi (hereinafter called "the Excise Department").
- The registration of brands shall be open throughout the licensing year 2021-22 on payment of brand registration fee of Rs. 1 lakh per brand and Label Registration fee of Rs.5,000/-(Rs. Five thousand) per label. This is in respect of all beer, wine, spirit etc.
- Registration of brands and labels can be done either directly by the manufacturer or by L-1 licensee on behalf of the manufacturer during the course of the excise year. Further, any manufacturer can also change from one L-1 licensee to any other L-1 licensee after liquidation of entire inventory and giving a minimum of 10 days clear notice to the Excise Department.
- iv) The registration and approval of the brands shall be subject to fulfilling, besides all other conditions of the Delhi Excise Act, 2009 and the Rules made there under, the following conditions: -

a. It shall be a product of a manufacturing unit (including a bottling unit) duly licensed by the respective Government.

b. It shall be made from neutral alcohol (double distilled), extra neutral alcohol, etc. Each and every consignment of Indian Liquor imported into Delhi is accompanied by a certificate of quality report duly certified by both the Technical head of the unit and the Excise authority attached to the unit confirming that the products are as por BIS standard and produced out of ENA.

c. Only such Indian Liquor brands, as have their Trade Mark registered, shall be allowed registration in Delhi. However, the brands with registered trademark licensed to the applicant under a valid agreement made in accordance with the Trade Mark Act, 1999 will be permitted.

- d. The brands with Foreign Trade Mark Registration Certificates (TMCs) will be allowed registration in the Licensing year 2021-22 provided they have applied for registration to the Trade Mark Registration Authority of India before the submission of application for registration of the particular brands, subject to the condition that no brand shall be allowed to be registered in Delhi having identical or deceptively similar Trade Mark which is already registered in the name of a different proprietor in respect of the same goods or description of goods. This will however be subject to the verification of authenticity of Foreign Trade Mark Registration Certificate (TMC) by the concerned Issuing Authority.
- Trade Mark Registration Certificate is not required for brands of Wine and Beer.

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a) The Whisky brands shall be divided into five categories so far as the eligibility for Licensing/registering various brands is concerned. These categories are as follows: -

CATEGORY I (Economy Brands of Whisky) (Brands with retail price up to Rs.140/-per quarts):

These brands shall be allowed registration in Delhi only if the brand has sold a minimum of 80,000 (Eighty Thousand) cases in any of the two preceding financial years i.e., 2019-20 or 2020-21, excluding Delhi. The brands shall also qualify for registration, if the above minimum requirement of cases sold is fulfilled at any time during the financial year 2021-22.

CATEGORY II (Brands with retail price between Rs.141/- and 250/per quarts):

These brands shall be allowed registration in the National Capital Territory of Delhi only if the brands have sold a minimum of 1,20,000 (One lac twenty thousand) cases all over India, including the National Capital Territory of Delhi in any of the two preceding financial years i.e., 2019-20 or 2020-21. The brands shall also qualify for registration, if the above minimum requirement of cases sold is fulfilled at any time during the financial year 2021-22.

CATEGORY III (Brands with retail price between Rs.251/- and Rs. 400/-per quarts):

These brands shall be allowed registration in the National Capital Territory of Delhi only if the brands have sold a minimum of 60,000 (Sixty Thousand) cases all over India, including the National Capital Territory of Delhi in any of the two preceding financial years i.e., 2019-20 or 2020-21. The brands shall also qualify for registration, if the above minimum requirement of cases sold is fulfilled at any time during the financial year 2021-22.

CATEGORY IV (Brands with retail price from Rs.401/- per quarts and above):

No sale figures will be required in this category.

#### CATEGORY V

An international whisky brand being bottled in India and with retail price up to Rs.600/- per quarts shall be registered only if it has sold over 5,00,000 (Five Iac) cases worldwide in any of the two preceding financial year i.e., 2019-20 or 2020-21. The brands shall

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also qualify for registration, if the above minimum requirement of cases sold is fulfilled at any time during the financial year 2021-22.

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The above eligibility conditions will apply to new brands as well as to the existing brands at the time of the registration for the licensing year 2021-22.

b) The Rum brands shall be divided into three categories so far as the eligibility for Licensing / registering various brands is concerned. These categories are as follows: -

#### CATEGORY I (ECONOMY RUM BRANDS):

A Rum brand with retail price up to Rs.120/- per quarts shall be registered only if it has sold 50,000 (Fifty Thousand) cases all over India, including the National Capital Territory of Delhi in any of the two preceding financial years i.e., 2019-2020 or 2020-2021. The brands shall also qualify for registration, if the above minimum requirement of cases sold is fulfilled at any time during the financial year 2021-22.

#### CATEGORYII

A Rum brand with the retail price between Rs. 121/- and Rs. 250/-per quarts shall be registered only if it has sold 60,000 (sixty thousand) cases all over India, including the National Capital Territory of Delhi in any of the two preceding financial years i.e., 2019-2020 or 2020-2021. The brands shall also quafity for registration, if the above minimum requirement of cases sold is fulfilled at any time during the financial year 2021-22.

#### CATEGORY III

For Rum brands with the retail price above Rs. 250/- per quarts, no sale limit has been prescribed.

The above eligibility conditions will apply to new brands as well as to the existing brands at the time of the registration for the licensing year 2021-22.

c) The Beer brands shall be divided into five categories so far as the eligibility for Licensing / registering various brands is concerned. These categories are as follows: -

## CATEGORY

A Beer brand with above 5 per cent alcoholic strength & MRP up to Rs.100/- per quarts shall be registered only if it has sold 3,50,000 (Three takk fifty thousand) cases all over India, including the National Capital Territory of Dolhi in any of the two preceding

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financial years i.e., 2019-2020 or 2020-2021. The brands shall also qualify for registration, if the above minimum requirement of cases sold is fulfilled any time during the financial year 2021-22.

#### CATEGORY II

A Boer brand up to 5 per cent alcoholic strength & MRP up to Rs.100/- per quarts shall be registered only if it has sold 1,50,000 (One lac fifty thousand) cases all over India, including the National Capital Territory of Delhi in any of the two preceding financial years i.e., 2019-2020 or 2020-2021. The brands shall also qualify for registration, if the above minimum requirement of cases sold is fulfilled any time during the financial year 2021-22.

#### CATEGORY III

For Beer brands with alcoholic strength above or below 5% (both) with Maximum Retail Price (MRP) of above Rs.100/- per quarts bottle (650 ML), no sale limit has been prescribed.

### CATEGORY IV

For Diet Beer brands, no sale limit has been prescribed. Diet Beer should have alcoholic strength below 5% and caloric value less than 31 g per 100 ml.

#### CATEGORY V

An international Beer brand (including mild beer) shall be registered only if it has sold over 5,00,000 (Five lac) cases worldwide in any of the two preceding financial years i.e., 2019-2020 or 2020-2021. The above eligibility conditions will apply to brands for future registration as well as to the existing brands at the time of registration for the licensing year 2021-22:

- d) For Gin/ Brandy/ Vodka/ /wine/ Liqueur/Alcopop/ Mixed Alcoholic Boverages with alcoholic strength of less than 8% and other liquors, no sale limit has been prescribed.
- e) Indian Liquor Brands (Whisky and rum only) having retail price up to Rs.140/- declared, as economy brand will also be sold through L-72/L-7V vends. The existing L-14 license shall become redundant. Economy brands will be sold only in two categories (75 degree and 60 degree) of retail price up to Rs.140/-, L-1 licensee will be allowed to lower ex distillery/wholesale price so as to bring their brands at par with the economy brands. However, once a brand has been declared as economy brand, it shall continue to be so, during the currency of the licensing year and the licensee shall not be

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## 3.1.5 INFORMATION REGARDING OTHER RELATED LICENSES:

 The license in the Form L-1 shall only be granted for wholesale distribution of Indian liquor and foreign liquor, except country liquor.

ii) Holders of L-1 licenses will be permitted, under Rule 66(1) of the Delhi Excise Rules 2010 to sell Indian Liquor and Foreign liquor including beer only to vends having license in form L-7Z & L-7SP1 liquor licenses granted by the statutory authorities and cannot sell directly to any other permit/license holder.

iii) The Excise Department and the Government shall be under no obligation to grant any particular number of L-7Z & L-7SP1 liquor licenses. The holder of L-1 licenses shall not be entitled to any compensation or relief on the ground that a particular number of L-7Z & L-7SP1 liquor licenses was not granted.

iv) Each L-1 license holders will need to have a separate bonded warehouse license in the form of L-31. The Licensee shall be responsible for any act of omission or commission done by the business entity or by the person appointed by the business entity as authorized representative/executive/ manager / agent or attorney for carrying out day to day business affairs. The person so appointed once shall not be changed during the currency of the license without the prior intimation to the Deputy Commissioner Excise, Government of NC1 of Delhi (hereinafter called "the Deputy Commissioner".

#### 3.1.6 OTHER CONDITIONS OF LICENCE:

i) License ih Form L-1 for the licensing period shall be inter alia subject to the general conditions as contained in Rules 34, 35, 36, 37, 38, 39, 50, 51, 53, 61, 62, 63 and 66(1) of the Delhi Excise Rules, 2010, and orders/instructions issued there under, from time to time, and any law in force in the National Capital Territory of Delhi relating to liquor and bonded warehouses.

These terms and conditions, unless repugnant to the express provisions of the Delhi Excise Act, 2009, and the Rules made there under, shall be in addition to the said Act and the Rules which are deemed to be incorporated in these Terms & Conditions as if they are expressly set out herein. Applicants are advised to access, road and understand the same before applying.

The Wholesale price (WSP) for the brands of the Indian Liquor and foreign whisky/ Beer/ Wine/ Rum/ Gin/ Vodka/ Liquour/ Alcopop/ Mixed Alcoholic Beverage which qualify for the registration for the year 2021-22 will be fixed by the Commissioner under the Delhi Excise Rules, 2010.

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- iv) The licensee shall keep at least one week's stock in his bonded warehouse at all times, of all the brands approved for sale in the National Capital Territory of Delhi, so that uninterrupted supply to the retail vends in the form of L-7Z, L-7V & L-7SP1 can be maintained throughout the licensing year. In case, the licensee fails to maintain the required stock, action under section 16, 17 and other relevant sections of the Delhi Excise Act, 2009, shall be taken against him.
- v) All the licensee will be bound by the provisions of Delhi Value Added Tax (VAT) Act, 2004.
- vi) The Deputy Commissioner (Excise) and the licensee shall monitor demand supply patterns, assure normalization of supplies to retail vends in the form of L-7Z, L-7V & L-7SP1 and shall prevent supply of spurious and adulterated liquor by manufacturers, vend owners and wholesale distributors.
- Vii) Each Licensee should set-up a Government approved mechanism/ laboratory at its bonded warehouses granted in the form of L-31 to check the presence of spurious liquor in each batch of liquor received from the manufacturers. The L1 license holder will have the right and responsibility to systematically check the product being sent to them for spurious liquor and will have to inform the Excise Department in case any spurious liquor is found in their supplies. Excise Department will separately issue SOP in this regard.
- viii) Breach of terms and conditions may result in non-issue of import/transport permits and suspension/cancellation of L-1 license.

#### 3.1.7 DECLARATION OF EDP:

- The EDP will be declared on the basic premise of lowest EDP/ExBrewery/Ex-Winery Price (EWP) Price net of all duties/fees,
  discounts/commission of whatsoever nature allowed in respect of any
  market in India, excluding NCT of Delhi and CSD.
- For this purpose, the minimum ex-distillery price (EDP)/ Ex-Brewery Price (EBP)/ Ex-Winery Price (EWP) during the period of 1<sup>st</sup> April 2020 to 31<sup>st</sup> March 2021 will be the basis for the fixation of the pricing.
- iii) It shall be incumbent upon the supplier to pass on the benefit of lowering of EDP/EBP/EWP in any of the States post approval in Delhi, within 7 days to the Excise Commissioner of Delhi, to enable him to refix the WSP.

#### 3.1.8 FIXATION OF WHOLESALE PRICE:

Price for final WSP/ Price to Relailer will be fixed by the Excise Commissioner as under:

(a) For IMFL:

1	ši.	Price Parameter	Rate of Calculation
1	NO.		
1	1	EDP (per case)	Determined
	. 2	Export Pass Fees (per case)	As per Exporting State Rule
1	3	Import Pass Fees	1150 per case

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4	Freight Charges	□300 + □30 per km for 600 cases
5	Handling Charges (per case)	f310 · .
6	Insurance Charges (per case)	@0.3% on #1
7	Landed Price	=(1+2+3+4+5+6)
83	Profit Margin for L-1	12% of #7
9	WSP	=(7+8)
10	Excise Duty	As per Rule 152
11	VAT	Applicable VAT Rate x (9+10)
12	Price to Retailer	=(9+10+11)

#### (b) For Foreign Liquor(FL):

SI. No.	Price Parameter	Rate of Calculation
1	Cost, Insurance & Freight (per unit)	Determined
2	Customs Duty (per unit)	As per the Customs Act 1962 & Rules
3	Import fee (per quart)	Rs.50/-
1		Determined by Licensee
5	EDP (deemed)	=(1+2+3+4)
6	Profit margin for L1	12% of 5
7	WSP (per unit)	=(5+6)
8	Excise Duty (per unit)	As per Rule 152
9	VAT	Applicable Rate x (7+8)
10	Price to Retailer	=(7+8+9)

#### 3.1.9 LOGISTICS AND INFRASTRUCTURE:

For implementation of the Excise Supply Chain Information Management System (ESCIMS), the standard operating procedures for barcoding shall be made available to all the licensees of the Department of Excise, Entertainment and Luxury Tax of NCT of Delhi, who shall be required to procure, install and make necessary provisions for IT and non IT infrastructure at his licensed premises as may be required for successful implementation of the Excise Supply Chain Information Management System. The Licensee shall adhere to all instructions/orders of the Department regarding supply of consignment to the retail vends of liquor. This includes instructions/orders regarding bar Coding. Further, Excise Adhesive Labels (EALs) manufactured by SPMCIL shall be implemented in a timely manner as and when directed by the Department. The new labels that would be introduced will have high end security features which cannot be cloned and duplicated, thereby externating the chances of duty evasion.

3.1.10 The grant of L-1 (wholesale) license shall be subject to the acceptance of these terms and conditions as a whole and the licensee should adhere to all

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provisions of the Delhi Excise Act, 2009, the Delhi Excise Rules, 2010 and instructions issued there under.

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3.1.11 An officer to be designated as Deputy Commissioner (Wholesale Operations). The officer shall have the following responsibilities:-

To prevent unfair trade practices, to monitor operations and ensure overall supervision of wholesale dealers

ii) To constantly monitor demand supply patterns, assure normalization of supplies. DC will have authority to take necessary steps to ensure that the supply to retail vend from wholesale are smooth.

To prevent supply of spurious and adulterated liquor by manufacturers, vend owners and wholesale distributors.

iv) To ensure equitable distribution of stock among all vends by wholesalers.

v) To ensure no wholesale licensee encourage brand pushing.

vi) To conduct surprise checks on distributors bonded warehouse.

vii) To ensure CCTV system implementation at all distributor bonded warehouse with a live feed being centrally provided to the DC office.

viii) To ensure no branding violations are encouraged by wholesalers.

ix) To ensure track and trace under ESCIMS.

- 3.1.12 The license will be cancelled in case any of the above conditions is violated with a permanent ban on distributing liquor in Delhi and the entire license fees will be forfeited. The Commissioner/Deputy Commissioner reserves the right to cancel or suspend any L-1 license as per provisions of section 17 of Delhi Excise Act, 2009.
- 3.1.13 The Government reserves the right for a mid-term review of manner of levying duties / fees and amount of duties / fee etc. to be paid / payable in case any amendment is made to the Act, Rule or Law related to liquor & bonded warehouse in Delhi during the period of license. Accordingly the changes if any shall be binding on all the 1-1 licensees.
- 3.1.14 Sustainable and eco friendly alternative packaging material like Aseptic carton packs e.g. tetra packs may be allowed/encouraged. Excise department will work with industry to monitor the quality standards for the same.
- 3.1.15 The detailed terms and conditions for the grant of wholesale licenses in form L-1 is annoxed.
- 4. FRAMEWORK FOR GRANT OF RETAIL LICENSE IN FORM OF L-7Z, L-7V & L-7SP1 IN DELHI:
- 4.1.1. The priority of the Government is to promote consumer choice and availability of popular as well as niche brands so that the customer has a wide choice, besides taking systemic measures to check smuggling and bootlegging and ensure that there is adequate spread of retail vends in Delhi. The process of granting of the license will be such as to ensure equitable coverage so that there is no instance of un-served and underserved areas in Delhi including Non-Conforming Areas. The objective is to ensure equitable access of liquor supply to all the Wards/areas of Delhi eliminating

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the possibility for spurious/non-duty paid liquor. It is also important to ensure accountability on part of the licensee in terms of revenue enhancement besides keeping in check the emergence of monopolies and cartels.

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In New of the above, the framework for grant of retail licenses shall be as under:

- The number of retail liquor vends will be 849, including five super premium retail vends.
- ii) There shall be no Government owned liquor vends for IMFL/FL and licenses in the form of L-6, L-6FG & L-6FE will become redundant.
- iii) Delhi shall be distributed into 32 pre-defined zones. There shall be a new license in the form of L-7Z to be granted to each zone operator/allottee through e-tender and bidding. This method of zoning and e-tendering shall ensure that each zone operator contributes significant revenue in the form of highest bid per zone.
- iv) The revenue collection shall be substantially subsumed into the license fee of Retail yends in form of L-7Z and the license fee of each L-7Z shall be paid monthly in equal installments from the date of commencement till the end of the fiscal year as per Rule 48 with The Delhi Excise Rules ,2010,
- v) A new license category L-7V shall be granted to each zone operator/allottee holding license in the form of L-7Z enabling the licensee to operate specified number of retail liquor vends in the zone.
- vi) Allotment of 32 L-7Z licenses and 844 L-7V retail vends licenses shall be made through e-tender process with the reserve price for license fees as the base for bidding.
- vii) The vends in the airport zone will be allowed to operate for 24 hours and will be further permitted to have shop in shop concept for exclusive display of various brands.
- viii) There shall be a new category of retail vend license in Form L-7SP1-Super Premium License, which shall be 5 in number and shall be premium, international quality retail vends and shall offer high-end walk-in experiences for consumers. These 5 Super Premium licenses (L-7SP1) will be tendered separately in one group to one entity to be opened anywhere in the city except the Airport Zone.
- The reserve license tee for Super Premium (L-7SP1) vends shall be two and a half times of the Average reserve license fees of a L-7V vend in Delhi.
- x) Average reserve license fees of a vend in Delhi = Sum total of reserve price of all zones/ total number of vends (849 vends)

#### 4.1.2 ELIGIBILITY TO HOLD A LICENSE:

No manufacturer or wholesale license holder will be allowed to bid for zonal license of retail vend or vice versa. If retailers and manufacturers/wholesalers are common entities, there is possibility of formation of syndicates leading to overcharging and brand influencing/pushing by entering into exclusivity arrangements with certain brands at the cost of exclusion of others. The retail license

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holder should not have any manufacturing facilities/distillerios/breweries/wineries anywhere in the country or abroad either directly or through any sister concerns/related entities. For this purpose, sister concerns/related entities shall mean that the entities should not have common proprietor or partners or directors. Majority ownership (51% or more) of the proprietorship or partnership or company should not lie with the same person in all the entities. The entities should not have a holding-subsidiary relationship or are not subsidiaries of the same holding company.

 Any private legal entity or individual who has proof of filing Income Tax Returns for the last three assessment years is eligible to participate in

the bid.

The ontity to participate in the tender for zonal license of retail vend should have net worth of at least Rs.6 erore, if the entity intends to participate in tender for one zone and net worth of at least Rs.12 erore, if the entity intends to participate in tender for more than one zone.

iv) No entity will be allocated more than two zones in order to ensure that

there is no market capture and cartelization.

v) The carpet area of the retail vend holding license in form L-7V should not be less than 500 sq. feet (An exception with the approval of the Government could be made only for vends in non-conforming areas) and not more than 2000 Sq Feet.

#### 4.1.3 LICENSE FEE:

 Each zone holding L-7Z license shall have a reserve license fee on the basis of the following formula; -

1.	Existing License fee	=Rs. 8 lakhs multiplied by number of vends in the zone (For Airport vends the fees would be calculated Rs. 16 lakhs per vend
2.	Excise Duty	=2019-20 Excise Duty of the all the existing vends excluding Country Ilquor (L-8) vends in the proposed zone
3.	Average VAT	=2019-20 (VAT on wholesale i.e. 1871 crore + VAT on retail i.e. 130 crore) to be apportioned pro-rata to the vends in that zone
4.	t:xoise Duty on HCR including Additional Excise duty on HCR	=2019-20 Total Excise duty on HCR (including additional excise duty) to be apportioned pro-rate to the vends in that zone (Rs. 195.20 crores +Rs. 21.12 crores= Rs. 216.32 crores)
5.	Excise duty on Buffer stock lying in BWH (Diff. b/w IP receiving & TP receiving)	=2019-20 Excise duty on Buffer stock lying in BWH (Diff. b/w IP receiving & TP receiving) Rs. 54.08 crore
6.	Total revenue for the zone in 2019-20	=1+2+3+4+5
7.	Add 10% to account for year on year growth	=10% of 6
8.	Total Reserve License fee of the zone	=6+7 (Rounded off to the nearest highest number)

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- The license fees for the first year will only be charged on a pro-rata basis from the scheduled date of commencement of business to the end of the fiscal year 2021-2022. For illustration, if there are 9 operative months left in the fiscal year after the scheduled date of commencement of business, the license fees will be payable only for 9 months calculated on pro-rata basis. The license fee of each zone shall be paid by the licensee in accordance with the provisions of Rule 48, wherein a licensee shall, by the 7th of the month in which he begins his business under his license and thereafter by the 7th of every subsequent month, pay in advance one-twelfth of the annual license fee till the whole fee is paid. The successful bidder shall deposit 25% of the annual license fee as security in accordance with rule 48. The 25% security deposited by the licensee shall be adjusted at close of the year. He may, however, at any time, pay the whole amount due if he so wishes.
- iii) If a licensee defaults in paying the monthly advance license fee, either partially or fully, then he shall be liable to pay, on the sum due, a simple interest at the rate of 12% per annum from the date next following the day on which such payment became due. Further, if the default continues beyond the 15th day of the month, then an additional penalty at the rate of 0.1% per day on the sum due till the date of actual payment shall be levied. Further, if the licensee fails to pay all the dues (including interest and penalty) by the last day of the month then security deposit shall be forfeited and the license shall be cancelled and re-tendered. The licensee will also be blacklisted and prohibited from participating in any other tendering process for a period of two years.
- iv) License fee shall be per zone and there is no method for per vend license fee, as the successful bidder of the zone will have to pay the pro-rata monthly fee for a zone as a whole even if for any reason he chooses to set up less than the prescribed number of vends in his zone.
- v) The license fee may be increased on an annual basis to be determined by the Government every year.

#### 4.1.4 DISTRIBUTION OF RETAIL VENDS IN DELHI:

- i) The 272 wards in 68 Assembly Constituencies are divided into 30 zones. Each zone shall have 9-10 wards and shall be allowed to have a maximum of 27 retail vends (L-7V), having on average 3 retail vends in each ward. However, each zone operator (L-7Z licensee) will have to operate 2 'mandatory vends' in each ward allocated in the zone and the remaining vends will be 'freehold vends' that can be operated anywhere within that zone.
- ii) The New Delhi and Delhi Cantonment Assembly Constituencies do not have Wards and 29 vends shall be allocated for New Delhi and Delhi Cantonment Assembly Constituencies together.
- iii) There shall be 10 retail vends at the Indira Gandhi International Airport.
- iv) The distribution of L-7V retail vends in wards shall be as under:

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	Zonos	Vend s in each Zone	Total Vonds	Wards Alloca- ted	Wards in each Zone	Manda- tory Vonds in each Ward	Total Manda- tory Vends	Freehold Vonds	Mandatory Vends in each Zone	Freshold Vends in each Zone (approx.)
MCD Area	30	27	810	272	9*	2,	544	266	18*	9*
NDMC and Cantonment Area	1	29	29	0	Ö	0	0	0	0	0
Deltii Airport	1	10	10	υ	Q	0	0	0	O	υ.
Total	32		849	272				- :-	2	

\*NOTE: Due to rounding off, 2 Zones will have 10 Wards each while the other 28 will have 9 wards each. However, each zone will have exactly 27 vends.

(v) Distribution of Municipal Wards in the Zones and the base reserve license fee is annexed.

#### 4.1.5 TENDER PROCESS FOR ALLOTMENT OF THE ZONES:

- i) Allotment will be made through e-tender process with the reserve price for license fees as the base.
- ii) A non-refundable participation fee of Rs.10 lakh per bid is prescribed for each valid bid per zone.
- iii) An entity is free to bid for as many zones as it chooses including all the 32 zones.
- Iv) The bids will be opened in a pre-determined order, e.g. Zone-1, Zone-2..... Zone-32, to be decided and published by the Government before opening of the bids. As and when any particular entity is declared winning bidder for two zones, the said entity's bids for the remaining zones will be considered invalid and will not be opened.
- v) If any applicant wishes to participate in the bid for only one zone then he shall submit an EMD of Rs.30 crore. If he wants to participate in more than one zone, he shall submit EMD of Rs.60 crore. This EMD will be refunded if the applicant does not win the bid. If the applicant does not accept the license after winning the bid within the stipulated time frame, the EMD amount shall stand forfeited.
- vi) The successful bidder for a zone shall provide a security deposit to match 25% of the winning bid amount within one week of the date of issue of Letter of Offer, after adjusting the initial EMD. If a successful bidder fails to pay the 25% security deposit, the EMD shall stand forfeited. The bidder will also be blacklisted and prohibited from participating in any other bidding process for a period of two years. In case, the security deposit is less than the EMD, then the remaining amount will be adjusted towards the payment of first month license fee.
  - The winning bidders for L-7Z license will get a time of 90 days and L-7SP1 Super Premium outlets will get 6 months from the date of issue of L-7Z & L-7SP1 license to commence business in all their shops. This

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scheduled date of commencement will be non-negotiable and if any licensee is unable to start operations (partially or fully) by then, they will still be liable to pay the first installment.

viii) If the licensee is found being engaged in major malpractices, its entire zone license will be cancelled immediately and re-tendered thereafter.

For airport zone licenses, the H1 bidder shall be issued the L-7Z license only after obtaining No Objection Certificate (NOC) from the Airport Authorities within 30 days. After grant of the license, the Airport Zone Licensee will get a time of 60 days from the date of issue of license to commence business in all their vends. This scheduled date of commencement will be non-negotiable and if any vend is unable to start operations by then, they will have to still pay the first installment. If, for some reason, the H1 bidder fails to obtain NOC from Airport Authorities within 30 days, then the offer will be given to the subsequent bidder (H2, H3 etc. in that order) subject to the condition that the license fee shall be that of H1 rate.

## 4.1.6 TERMS & CONDITIONS TO BE FOLLOWED BY RETAIL LICENSEE:

The proposed retail vend in the form of L-7V should comply with Rule 51(1) of the Delhi Excise Rules, 2010. The retail vends can be opened in any of the markets, malls, commercial roads/areas, local shopping complexes (LSCs) etc. as long as the standard rules and regulations of opening a new vend in Delhi is followed which includes restrictions on opening vends within a specified distance of schools, religious institutions etc.

ii) Every vend shall provide a walk-in experience and designed accordingly. To illustrate, customers will not be allowed to crowd outside a vend or in the pavement and buy through the counter. Each customer shall be given access inside the vend and the entire selection and sale process shall be completed within the vend premise. The yend to have closed glass doors.

iii) Vends will need to be air conditioned and well lit.

iv) Each vend will have CCTV cameras installed inside and outside the shop and the recording shall be maintained minimum for a period of one month.

 Adequate security arrangements shall be provided by the licensee in and around each vend.

vi) Licensee shall be responsible for law and order and security around their shop. In case the shop causes nuisance for the neighbourhood and complaint is received by the Government, the license of that particular vend will be cancelled. However, there shall be no reduction in the license fee for the zone.

vii) The retail licenses shall be renewable subject to timely payment of license fee and compliance of all the rules and regulations.

viii) The licensees will have to ensure compliance of all the terms and conditions of the license including but not limited to:

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- a. Timoly payment of fees
- b. Ensuring walk-in retail experience
- c. No major complaints from the nearby community against the shop.
- Neighborhood should not experience any disturbance due to the vend.
- e. Maintenance of law and order and good conduct in their vicinity.
- f. Ensuring no spurious liquor is sold.
- g. Ensuring no brand pushing to consumers.
- h. Ensuring consumers have choice of brands in their vend.
- Mandatory purchase of supply from L1 license holders in Delhi etc. and no direct purchase from manufacturers.
- Ensuring no underage person is sold alcohol and an ID check is conducted when necessary.
- k. Licensee will ensure no dry snacks or cooked food outlet gets opened right outside the shop which encourage people to drink and loiter around the shop itself.
- The compliance of license parameters and maintenance of law and order in the vicinity of his vends shall be an important parameter to decide whether his zonal license should be renewed at the end of year.
- x) Stringent penal action will be taken against any licensee if any of the conditions are not complied to including but not limited to immediate cancelling of the license of the particular vend. It may also lead to nonrenewal of zone license in subsequent years.
- xi) The detailed terms and conditions for the grant of Retail licenses in Form L-7Z is annexed.

#### 4.1.7 SPECIAL CONDITIONS FOR SUPER PREMIUM VEND- L-7SP1:

- The retail vend in the form of L-7SP1 should comply with Rule 51(1) of the Delhi Excise Rules, 2010.
- The winning entity for the e-tender of 5 L-7SP1 licenses shall tie-up with any one or more of the zonal operators (excluding Airport Zone) and convert their existing vends into a super-premium vend by arriving at a mutual agreement with the zone operator holding license in the form of L-7Z.
- Super Promium Vends shall have a minimum carpet area of 2,500 Sq. Ft
- Super Premium Vends will be allowed to sell products only above Rs. 200/- MRP for Beer and above Rs. 1000 Retail price for all other spirits including but not limited to Whiskey, Gin, Vodka, Brandy etc.
- v) Super Premium Vends will need to stock at least 50 imported (BIC) liquor brands including wines (BECRS) etc. brands in the store.
- vi) The Super Premium Vends can dedicate up to 10% of their space to sell ancillary products such as Cigars, liquor chocolates etc., high-end art paintings, high value merchandise such as bottle openers, ice boxes, bar glasses etc.

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The Super Premium Vends can setup a tasting room within the premise which will have to be an enclosed area, not visible from rest of the store. This room can only hold training and tasting sessions.

viii) Super Premium Vends are permitted to have shop-in-shop concept for exclusive display of various brands in exclusive shelves, so that the customers can walk-in into the display for their selection of products.

ix) Super Premium shops will be allowed to be open till 11 PM, one hour extra from L-7Z/L-7V licensed vends.

- The mechanism for adjusting the license fee of the L-7SP1 licensee against the L-7Z/L-7V shall be that L-7Z/L-7V will continue to pay the total zonal fee and a pro-rate adjustment for the vend tied-up with L-7SP1 will be made against the monthly license fee payable by L-7SP1 licensee. To illustrate, a zone consisting 27 vends is allotted at a zonal license fee of Rs.270 crore per annum and the L-7SP1 consisting of 5 vends is allotted at a license fee of Rs.125 crore; in this case assuming that the L-7SP1 licensee takes all the 5 vends from this particular zone then the zonal licensee will pay annual license fee of Rs.270 crore and the L-7SP1 licensee will pay annual license fee of Rs.75 crore i.e. after taking the pro-rate adjustment of Rs.50 crore.
- xi) The ficense fee may be increased on an annual basis as determined by the Government.
- xii) All the other conditions applicable for L-7V shops would apply unless specifically mentioned as an exception in the above points.

#### 4.1.8 QUALIFICATION CRITERIA FOR L-7SP1

- i) The reserve license fee for Super Premium (L-7SP1) vends shall be two and a half times of the Average reserve license fees of a vend in Delhi. Average reserve license fees of a vend in Delhi = Sum total of reserve price of all zones/ the number of vends excluding the five super premium outlets (849 outlets).
- ii) Allotment will be made through e-tender process with the reserve price as the base license fees. The participation fee of Rs.10,00,000/- shall be levied for participation in the tender process. The EMD for participation in the bid shall be Rs.15 crores.
- iii) Any entity or individual bidding for Super Premium Vends must have experience of operating high-quality liquor vends anywhere in India. At least one of these vends should be a walk-in experience store with 2,500 Sq Ft or above retail area and operational for at least one year.
- Iv) Any entity or individual bidding for Super Premium Vends should have experience of retailing of over 50 BIO brands.
- v) Joint Ventures between entities are also eligible to apply. In case of a Joint Venture, at least one of the partner firms of the Joint Venture should have the required experience individually as detailed above.
- vi) The detailed ferms and conditions for the grant of Retail licenses in Form L-7SP1 is annexed.

#### 4.1.9 OTHER CONDITIONS OF RETAIL LICENCES

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- i) Every license in form of L-7Z, L-7V and L-7SP1shall be granted subjected to the conditions that the licensee shall comply with the provision of Delhi Excise Act, 2009, the Delhi Excise Rules framed thereunder, terms and conditions of grant of license in form of L-7Z, L-7V and L-7SP1and orders issued by the Excise Commissioner from time to time.
- ii) L-7V & L-7SP1 Licensee will be entitled to retail sale of Indian and Foreign liquor and shall procure all categories of liquor only from L-1 licensee.
- No person to whom license has been granted license in Form L-7Z, L-7V and L-7SP1, shall be entitled to claim renewal thereof and no claim shall lie for damages or otherwise in consequence of any refusal to renew a license on expiry of period for which the same remain in force.
- iv) Every licensee in Form L-7Z, L-7V and L-7SP1 shall be bound to furnish any/all information in connection to their operations truly and faithfully within the time prescribed by the Excise Department. Any refusal to furnish the information, furnishing of false information or non-compliance of orders will be regarded as breach of Terms and Conditions on which the license is granted.
- v) In case of a surrender of a retail license by a zone affortied, the security deposit shall be forfeited and the zone will be re-tendered and the said licensee will be prohibited from participating in the bidding process for a period of two years.
- vi) Shifting of retail vends (L-7V & L-SP1) shall be allowed and no additional fees will be charged for the same. However, the condition of number of mandatory and freehold vends in a ward/zone will need to be maintained.
- vii) Retail license will be a renewable license to be given by the Excise Department as per the Rules.
- be given two weeks time to submit their inputs regarding the MRP to the Excise Commissioner. The Excise Commissioner will fix MRP for each product after taking into account the inputs from L-7Z and L-7SP1 licensees and the price of the product in the neighboring States i.e. Haryana, Uttar Pradesh, Punjab and Rajasthan. The Excise Commissioner will also provide an opportunity of being heard to each L-7Z and L-7SP1 licensee as prescribed in Rule 54. Similar process will be followed at the time of introduction of new brands during the course of the year. The licensee is free to give concession, rebate or discount on the MRP.
- ix) HCR segment shall directly purchase only from retail vends (L-7V & L-SP1) and not from L1. Similarly, events, weddings and any other day permit holders such as P-10, P-10A, P-13, P-10E shall buy only from retail vendors (L-7V & L-SP1) and not from L-1.

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x) In-Shop branding will be allowed but no branding will be allowed outside the shop in any form except the signboard for the shop itself. No branding, standees, banners, installations should be put anywhere outside the shop. The branding will have to be strictly limited INSIDE the shop.

#### 4.1.10 POWER TO SUSPEND/CANCEL LICENSE

- The Authority granting license in form of L-7Z, L-7V and L-7SP1 may suspend or cancel the license as provided under Section 17 of the Delhi Excise Act, 2009 in the following circumstances, after giving reasonable opportunity of being heard:-
  - a) If the license is transferred or sublet by the holder thereof without the permission of Licensing Authority;
  - b) If any excise revenue payable by the holder thereof is not duly paid;
  - In the event of any breach by the holder of license or by his servant or by any one acting on his behalf, with his express or implied permission, of any of the Terms and Condition of the license;
  - d) If the holder of license or his agent or employee is convicted of an offence punishable under Delhi Excise Act, 2009 or any other law for the time being in force, relevant and connected with Excise matter relating to Excise Revenue or of any cognizable and non bailable offence under any other relevant law;
  - e) If the purpose for which the license was granted, ceases to exist;
  - f) If the license has been obtained through misrepresentation or fraud.
- The Licensing Authority may order forfeiture of part or whole of Security Amount in case of breach of any of the Terms and Conditions of license in form of L-7Z, L-7V and L-7SP1.
- The Terms & Conditions of the Delhi Excise Act, 2009 and Delhi Excise Rules, 2010 and all orders/directions issued there under shall be deemed to form an integral and inseparable part of the Terms and Conditions as if they were expressly set out in the Terms & Conditions for grant of license in form of L-7Z, L-7V and L-7SP1. Applicants are also herby advised to access, read and understand the same before applying.

#### 4.1.11 POWER FOR FORFEITURE OF SECURITY:

In case of a surrender of a retail license by a zone allottee, the security deposit shall be forfeited and the zone will be re-tendered and the said licensee will also be blacklisted and prohibited for participating in any other bidding process for a period of two years.

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Excise Deption

- 4.2 Simplification and Rationalisation of liquor pricing including Excise Duty and VAT:
- 4.2.1. Since the entire Excise duty and VAT has been subsumed into the reserve license fee for retail rends, it is decided that Excise Duty and VAT shall be charged for better control and accounting by the Departments. Hence Excise Duty and VAT shall be charged at the rate of 1% each. However, the VAT for consumption "on" the premises (HCR sector) shall continue to be levied at the rate of 25%.
- 4.2.2 This will minimize the possibilities of siphoning or avoidance of VAT, Excise duty.

## 4.3 Sale through Canteen Stores Department (CSD)

At present, sale of Indian Liquor and Foreign Liquor through Canteen Stores Department (holders of License in Form L-23/L-23F) is given rebate of 50% of the Excise Duty on Indian Liquor and 25% on Foreign Liquor. Under the New Excise Policy, the Excise Duty is being substantially subsumed into license fee of Retail Vends. It is proposed that the supply of liquor to the defence personnel should continue seamless and in such a manner so that CSD Store are not burdened by such a heavy license fee as is being expected from the regular retail vends. Further, the GoM has recommended that the Excise duty shall be maintained approximately at the current rates and necessary amendment be made in the rules.

At present, the excise duty contribution from Sale through CSD for the year 2020-21-was 91.87 cr. Accordingly, it is proposed that rate of Excise Duty for Indian and Foreign liquor shall be 65% of the Wholesale Price (WSP) on sale through Canteen Stores Department. At this proposed rates, the overall excise revenue from CSD shall remain at approximately the same level as in the previous years. The change in duty will however lead to proportionate lower Excise duty levy in lower segment brands vis-à-vis the premium segment brands with the overall tax revenue remaining approximately the same. The prices of lower segment of liquor will come down due to rationalization of duty structure. However, the prices of premium liquor brands are likely to rise by proposed modification in duty structure.

#### 4.4 Microbrewery:

The retail vend of beer manufactured by a microbrewery is granted license in form of L-11 and is granted for consumption "off" the premises to any independent restaurant as per approved terms and conditions. In regard to microbrewery, following terms and conditions shall also apply:

- 4.4.1 Draught beer shall be allowed to be taken away in bottles or 'growlers'.
- 4.4.2 Draught beer shall also be allowed to be served at permitted events which have the P-10, P-10E, P-11, P-13 permits. However, wherever draught beer is being served as a take away, clear signage and information will be need to put up about its short shelf life and the bottles will have to mention the expiry date clearly.
- 4.4.3 Micro-Brewery shall be allowed to supply to other bars and restaurants who have L-15, L-16, L-17, L-19, L-20, L-21, L-28, L-28 L-38 licenses.

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4.4.4 The orders can only be placed by the above license holders through a retail vend (L-7V/L-7SP1) who will procure the product from an L1 distributor.

- 4.4.5 Each micro-brewery will have to appoint a L-1 distributor for any off-premise sale.
- 4.4.6 The L-1 distributor and the Micro-Brewery will have the responsibility to reinforce the expiry date and ensure no product outside the expiry date is being sold at the outlets.
- 4.4.7 Any L-15, L-16, L-17, L-19, L-20, L-21, L-28, L-29 and L-38 license holder found selling draught beer after its expiry date will immediately have his license revoked.

#### 4.5' limely implementation of the new barcodes:

The Excise Department has introduced Excise Adhesive Labels with high end security features manufactured by Security Printing and Minting Corporation of India Limited (SPMCIL) to avoid tax evasion and plugging leakages in supply chain and has signed an agreement with SPMCIL.

These EALs have necessary clauses regarding advanced technology and high security features i.e. (anti-counterfeiting special tag printing ink, mark with 3-D features and Online verification of labels with Checko App) used in the printing of EAL, developed by IIT Kanpur. Accordingly:

- 4.5.1 The Excise Adhesive Labels (EALs) manufactured by SPMCIL shall be implemented in a timely manner.
- 4.5.2 The new labels have high end security features which cannot be cloned and duplicated, thereby extenuating the chances of duty evasion. Further, till the implementation of the new barcodes, the present system of bar-coding and ordering through ESCIMS will continue.

#### 4.6 - Special Inspection Teams:

The Excise Department is the final authority that has been entrusted with the powers to plug the revenue leakages and protect valuable Government Revenue under the provisions of Delhi Excise Act, 2009, Delhi Excise Rules, 2010 and terms and conditions framed thereunder in. Accordingly:

4.6.1 Special Inspection Teams will be set up to constantly check and examine the conduct and operation of retail vends and warehouses to ensure that none of the licensing terms are being violated. This will be done to maintain the quality standard that is expected of any shop being set up in Delhi.

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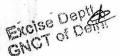
- 4.6.3 Constitution of special teams for sample collection: Teams will be set up to systematically pick up samples from bonded warehouses, retail vends, hotels, clubs and restaurants across all brands and the report of the same will be published on the website. Any L-1 license holder or retail shop owner found in possession spurious liquor will lose their entire license and will be subject to criminal proceedings as per applicable laws. They will be permanently black listed and barred from operating in Delhi and in good faith, the information of the same will be provided to the Excise Department of all other States.
- 4.6.4 Supply of spurious liquor is a serious public health hazard. To keep this in check the Government of Delhi will setup a state-of-the-art lab which will specialise in detecting spurious and counterfeit liquor. Government will work with the industry to set the safety standards and practices for the same.
- 4.7 New License in the form of L-38 for Banquet Halls, Party Places, Farm Houses, Motels, Wedding/Party/Event Venues

Currently, Banquet Halls, Party Places, Farm Houses, Motels, Wedding/Party/Event Venues are required to avail temporary license in form of P-10, P-10A, P-11 & P-13 for parties and functions organized. Accordingly:

4.7.1 New License in the form of L-38 for Banquet Halls, Party Places, Farm Houses, Motels, Wedding/Party/Event Venues with permission to serve Indian and Foreign liquor in all the parties hosted at their-premises on payment of one-time annual fee as per the following slab:-

SI. No.	Carpet Area of Banquet Halls, Party Places, Farm Houses, Wedding/ Party/Event Venues (In Sq.Ft.)	Fee (in Rs.)
a)	Upto 5,000	5,00,000
b)	Above 5,000 and upto 15,000	10,00,000
c)	Above 15,000	15,00,000

- 4.7.2 No separate P-10 license will be required at any event being conducted at these venues once the yearly license is acquired.
- 4.7.3 The area will be calculated on the basis of the entire usable carpet area which is leased out for events and gatherings. In case of venues with multiple floors, the carpet area of each floor will be calculated.
- 4.7.4 The venues which conduct multiple events will have to take this mandatory because in order to serve liquor in their premises.



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4.7.5 For in-house party or any function in any Community Centre, the P-10 fee will be applicable at the rate of Rs.10,000/- per event, irrespective of the number of guests.

4.7.6 To serve liquor in Banquet Halls, Party Places, Farm Houses, Motels, Wedding/ Party/Event Venues, the one-time P-10E license fee will be Rs.50,000/per event, if the said venue does not hold regular license.

#### New Policy for Hotels, Clubs and Restaurants (HCR) 5.

The hospitality industry is a significant contributor to the State's overall economyfrom providing employment, generating tax revenues, to being a buyer of goods and services from several other industries and sectors which are dependent and are positively impacted by it. Therefore, it is necessary to create a conducive environment and improve the conditions for smooth operation of business in this industry. Besides, many of the conditions/restrictions related to Excise operations in HCR need to be in sync with the present-day business and social perspectives.

In order to meet the twin goal of increasing Excise Revenue and providing layourable environment and conditions to the licensees of HCR segment, following objectives are taken into consideration:

That, the license fee should be rationalized on the basis of area instead i) of seat covers.

That, the age of selling/serving liquor should be in consonance with ii)

that of the neighbouring States.

ni) That, the archaic rules related to not allowing music in independent restaurants and pasting of public notice before grant of HCR licenses should be done away with.

That, the impractical restrictions relating to storage and serving of iv)

liquor should be removed.

That, the requirement of obtaining multiple licenses prior to grant of Bar v j license may be done away with. Instead, the Fire NOC may be the only mandatory requirement for obtaining the Bar license. This will go a long way towards 'Ease of Doing Business' in the National Capital.

That, the timings of operation of Bars may be brought at par with the vi)

neighbouring cities.

That, the operational requirements of HCR segment may be relaxed by permitting liquor service in the open spaces viz. terrace/balcony/lower area, additional dispensing counters with nominal fee, easy transfer of license, etc.

#### Policy initiatives for Ease of Doing Business

Licensees of HCR shall be allowed to serve any Indian Liquor and Foreign Liquor in any area within the licensed premises, including open spaces viz. terrace / balcony / lower area of licensed premises with the condition that the liquor serving area shall be screened off from the public view.

The bars in Hotels, Restaurants and Clubs are allowed to operate till 03:00 A.M. except those licensees which have been given license to

operate round the clock service of liquor.

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ii)

- License fee for the HCR segment is rationalized on the basis of size/area of the premises duly endorsed on the license, instead of seat covers. Further, annual 10% automatic increase in license fees is discontinued. Decision on fees escalation will be taken on an annual basis by the Government.
- iv) The HCR licenses shall be issued with the mandatory requirement of fire NOC as per the guidelines of Delhi Fire Service.
- v) Hotel, Clubs and Restaurants shall have to place Purchase Orders with the Retail Licensees only.
- vi) The licensee will be allowed to serve Indian Liquor, Fereign Liquor, wine or beer either in glasses or in full bottles. However, it shall be the sole responsibility of the licensee to ensure that no customer takes the served bottles out of the licensed premises.
- vii) The licensee may store Indian Liquor and Foreign Liquor at any place, including refrigerator, within the licensed premises.
- viii) The licensee may retain two dispensing counters without any additional charge. However, for operating more than two dispensing counters, additional payment @ 5% of the applicable license fee per additional counter shall be charged.
- The requirement of pasting of public notice before issuance of HCR licenses is now dispensed with.
- x) The last date of payment of excise renewal fee in respect of HCR licenses will be 15th March instead of end of February.
- xi) The Terms & Conditions for transfer of License in case of Independent restaurants (L-17 and L-19) shall also be applicable to Hotels & Clubs (L-15, L-16, L-21, L-28 and L-29).
- xii) The HCR licensees are permitted to play any type of entertainment/performance including music and musical instruments, dancing, or singing by professionals or DJ, Live Bands, and Karaoke on its premises.
- xiii) There shall be no restriction of shelf life of opened liquor bottle kept in the Bar counter in HCR.
- 5.2 The detailed terms and conditions for the grant of Retail licenses in Form L-15, L-16, L-17, L-19, L-20, L-21, L-28 and L-29 is annexed.

G. The prevailing Country Liquor vends shall continue to operate till the new Country Liquor Policy is framed.

ARAVÁGOPI KRISHNA (IAS

COMMISSIONER (EXCISE)

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OFFICE OF THE COMMISSIONER OF EXCISE
GOVT OF NATIONAL CAPITAL TERRITORY OF DELHI
L& N BLOCK, VIKAS BHAWAN, I.P. ESTATE, NEW DELHI-110002.

TERMS AND CONDITIONS FOR GRANT OF L-7Z/L-7V LICENSE FOR THE YEAR 2021-22

TERMS AND CONDITIONS FOR GRANT OF LICENSE IN FORM L-7Z (ZONAL LICENSE FOR RETAIL VEND OF INDIAN LIQUOR AND FOREIGN LIQUOR) AND L-7V (RETAIL VEND OF INDIAN LIQUOR, FOREIGN LIQUOR IN A ZONE) FOR THE EXCISE YEAR 2021-22 FOR THE RETAIL SALE OF INDIAN AND FOREIGN LIQUOR EXCLUDING COUNTRY LIQUOR IN THE NATIONAL CAPITAL TERRITORY OF DELHI FOR THE LICENSING PERIOD 2021-2022.

Zonal License in Form L-7Z of Indian Liquor, Foreign Liquor & in Form L-7V for retail vend of Indian Liquor, Foreign Liquor in a Zone, in the National Capital Territory of Delhi shall be granted by the Government for the year 2021-2022 in accordance with the following terms and conditions:

#### 1. LICENSE FEE

- Each zone shall be granted license in the form of L-7Z through e-tender process and shall pay the license fee as determined through e-tender. This is further subject to earnest money deposit (EMD) and security deposit as prescribed in the e-tender documents.
- 1.2 The license fees for the first year will only be charged on a pro-rata basis from the scheduled date of commencement of business to the end of the fiscal year 2021-2022. For illustration, if there are 9 operative months left in the fiscal year after the scheduled date of commencement of business, the license fees will be payable only for 9 months calculated on pro-rate basis.
- 1.3 The license fee of each zone shall be paid by the licensee in accordance with the provisions of Rule 48, wherein a licensee shall, by the 7th of the month in which he begins his business under his license and thereafter by the 7th of every subsequent month, pay in advance one-twelfth of the annual license fee till the whole fee is paid. The 25% security deposited by the licensee shall be adjusted at close of the year. He may, however, at any time, pay the whole amount due if he so wishes.
  - If a licensee defaults in paying the monthly advance license fee, either partially or fully, then he shall be liable to pay, on the sum due, a simple interest at the rate of 12% per annum from the date next following the day on which such payment became due. Further, if the default continues beyond the 15th day of the month, then an additional penalty at the rate of 0.1% per day on the sum due till the date of actual payment shall be levied. Further, if the licensee fails to pay all the dues (including interest and penalty) by the last day of the month then security deposit shall be forfeited and the license shall be cancelled and re-tendered. The licensee will also be blacklisted and prohibited from participating in any other tendering process for a period of two years
- License fee shall be for the entire zone in Form L-7Z.License in Form L-7V is only a sublicense of L-7Z and accordingly, the successful bidder of the zone i.e. L-7Z licensee shall have to pay the pro-rata monthly fee for a zone as a whole, even if for any reason he chooses to set up less than the prescribed number of vends in form of L-7V in his zone.
- 1.6 The license fee may be increased on an annual basis to be determined by the Government every year.

#### 2. ELIGIBILITY TO HOLD LICENSE

2.1 Any private legal entity or individual who has proof of filing Income Tax Returns for the last three assessment years is eligible to participate in the bid.

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- The eligibility to participate in the tender for retail vends shall also have not worth criteria of at least Rs.6 crore, if the entity intends to participate in tender for one zone and net worth of at least Rs.12 crore, if the entity applies for more than one zone.
- 2,3" No entity will be allocated more than two zones.
- 2.4) The carpet area of the retail vend holding license in form L-7V should not be less than 500 sq. feet (An exception with the approval of the Government could be made only for vends in non-conforming areas) and not more than 2000 Sq Feet.
- 2.5 The proposed L-7V retail vend in a zone should not be located within 100 (One Hundred only) meters from the following:
  - a. Major Educational Institutions (Middle and Higher Secondary Schools and Colleges and other Institutions of higher learning, recognized by the Govt. of NCT of Delhi or Govt. of India).
  - b. Religious Places having pucca structure with a covered area of more than 400 (Four Hundred only)sq. ft.
  - Hospitals with fifty beds and above.
- vend or vice versa. If retailers and manufacturers/wholesalers are common entities, there is possibility of formation of syndicates leading to overcharging and brand influencing/pushing by entering into exclusivity arrangements with certain brands at the cost of exclusion of others. The retail icense holder shall not have any manufacturing facilities/distilleries/breweries/wineries anywhere in the country or abroad either directly or through any sister concerns/related entities. For this purpose, sister concerns/related entities shall mean that the entities should not have common proprietor or partners or directors. Majority ownership (51% or more) of the proprietorship or partnership or company shall not lie with the same person in all the entities. The entities shall not have a holding-subsidiary relationship or are not subsidiaries of the same holding company."
- 2.7 The entity to participate in the tender for retail license/ verids should have net worth of at least Rs.6 crore, if the entity intends to participate in tender for one zone and net worth of at least Rs.12 crore, if the entity intends to participate in tender for more than one zone
- 3. HOURS OF SALE AND DRY DAYS
- Sale of Indian liquor and foreign liquor shall be allowed between 10.00 A.M and 10.00 P.M. only. However, vends located at the airport shall be allowed to operate round the clock.
- The Government shall declare any day as dry day in accordance with Rule 52 of the Delhi Excise Rules, 2010 which maybe at par with the neighboring States. The L-7Z Licensee shall not be entitled to any compensation or relief due to any increase in the number of Dry Days or due to change in the hours of sale of Indian and Foreign liquor in the retail vend in the form of L-7V during the licensing year 2021-22.
- DISTRIBUTION OF RETAIL VENDS IN DELHI:
- (i) The 272 wards in 68 Assembly Constituencies are divided into 30 zones. Each zone shall have 9-10 wards and shall be allowed to have a maximum of 27 retail vends (L-7V), having on average 3 retail vends in each ward. However, each zone operator (L-7Z licensee) will have to operate 2 'mandatory vends' in each ward allocated in the zone and the remaining vends will be 'freehold vends' that can be operated anywhere within that zone.

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to operate 2 'mandatory vends' in each ward allocated in the zone and the remaining vends will be 'freehold vends' that can be operated anywhere within that zone.

(ii) The New Delhi Municipal Corporation (NDMC) Area and Delhi Cantt. Assembly Constituencies do not have Wards and 29 vends shall be allocated for New Delhi Municipal Corporation (NDMC) Area and Delhi Cantt. Assembly Constituencies together.

Uin There shall be 10 retail vends at the Indira Gandhi International Airport.

4.2 The distribution of L-7V retail vends in wards shall be as under:

#	Zones	Vend s in each Zone	Total Vends	Wards Alloca- ted	Wards in each Zone	Manda -tory Vends in each Ward	Total Manda -tory Vends	Freehold Vends	Manda -tory Vends in each Zone	Freehold Vends in each Zolle (approx.)
MCD Area	30	27	810	272	9*.	2	544	266	18*	9
NDMC and Cantonment Area	1	29	29	o	0	O	0	0	0	o :
Delhi Airport	1	10	10	0	0,	o	0	0	0	0!
Total	32		849	272			* *****			

\*NOTE: Due to rounding off, 2 Zones will have 10 Wards each while the other 28 will have 9 wards each. However, each zone will have exactly 27 vends.

## 5. TENDER PROCESS FOR ALLOTMENT OF THE ZONES:

- Allolment will be made through e-tender process with the reserve price as the base license fees.
- A non-refundable participation fee of Rs.10 lakh per bid is prescribed for each valid bid per
- 5.3 An entity is free to bid for as many zones as it chooses including all the 32 zones.
- The bids will be opened in a pre-determined order, e.g. Zone-1, Zone-2.... Zone-32, to be decided and published by the Government before opening of the bids. As and when any particular entity is declared winning bidder for two zones, the said entity's bids for the remaining zones will be considered invalid and will not be opened.
- 5.5' If any applicant wishes to participate in the bid for only one zone then he shall submit an EMD of Rs.30 crore. If he wants to participate in more than one zone, he shall submit EMD of Rs.60 crore. This EMD will be refunded if the applicant does not win the bid. If the applicant does not accept the license after winning the bid within the stipulated time frame, the EMD amount shall stand forfeited.
- 5.6 The successful bidder for a zone shall provide a security deposit to match 25% of the winning bid amount within one week of the date of issue of Letter of Offer, after adjusting the Initial EMD. If a successful bidder falls to pay the 25% security deposit, the EMD shall stand forfeited. The bidder will also be blacklisted and prohibited from participating in any other bidding process for a period of two years. In case, the security deposit is less than the EMD, then the remaining amount will be adjusted towards the payment of license fee.

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- 5.7 The winning bidders for L-7Z license will get a time of 90 days from the date of issue of L-7Z license to commence business in all their shops. This scheduled date of commencement will be non-negotiable and if any licensee is unable to start operations (partially or fully) by then, they will still be liable to pay the first installment.
- 5.8 If the licensee is found being engaged in major major major major scancelled immediately and re-tendered thereafter.

#### 6. PROCEDURE TO APPLY

- 6.1 The applicant applying for grant of L-7Z Lidense shall participate in e-tender process by paying anon-refundable participation fee of Rs. 10,00,000/- (Rupegs Ten Lakh only).
- 6.2 The applicant shall be required to submit the following documents along with the application:-
  - (a) An Affidavit with regard to qualifications for grant of license as prescribed under Section 13 of the Delhi Excise Act, 2009
  - (b) A copy of Permanent Account Number (PAN) along with copies of the Income Tax Returns filed by the applicant for the assessment years 2018-19, 2019-20 & 2020-21.
- 6.3 The information as required for this purpose in the application form shall be furnished with complete details truly and faithfully as to enable processing the applications for grant of L-7Zlicense. The applicants shall not be entitled to any relief for compensation on account of delay in the finalization of case for the grant of L-7Z License.

#### 7. OTHER CONDITIONS OF LICENSE

- 7.1 After the completion of the tendering process, the L-7Z licenseds will be given two weeks' time to submit their inputs regarding the MRP to the Excise Commissioner. The Excise Commissioner will fix MRP for each product after taking into account the inputs from L-7Z and L-7SP1 licensees and the price of the product in the neighbouring States i.e. Haryana, Uttar Pradesh, Punjab and Rajasthan. The Excise Commissioner will also provide an opportunity of being heard to each L-7Z and L-7SP1 licensee as prescribed in Rule 54. Similar process will be followed at the time of introduction of new brands during the course of the year. The licensee is free to give concession, rebate or discount on the MRP.
- 7.2 L-7V licensees are eligible for retail sale of Indian liquor and Foreign liquor to individuals and to all license holders of Hotels, Clubs, Restaurants, Permit Holders etc in form of L-15, L-16, L-17, L-19, L-20, L-21, L-28, L-29, L-38, P-10, P-10E and other licenses/permits as permitted by the Excise Commissioner.
- 7.3 The L-7V Licensee shall procure Indian and Foreign liquor from L-1 Licensee only through ESCIMS.
- 7.3 Every license shall be granted subject to the conditions that the Licensee shall comply with the provisions of the Delhi Excise Act, 2009, the Rules framed there under, terms and conditions for grant of L-7Z and L-7V License and orders issued by the Excise Commissioner from time to time.
- 7.4 The retail vends can be opened in any of the markets, malls, commercial roads/areas, local shopping complexes (LSCs) etc. as long as the standard rules and regulations of opening a new vend in Delhi is followed which includes restrictions on opening vends within a specified distance of schools, religious institutions etc.

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- 7.5 Every vend shall provide a walk-in experience and designed accordingly. To illustrate customers will not be allowed to crowd outside a vend or in the pavernent and buy through the counter. Each customer to be given access inside the vend and the entire selection and sale process to be completed within the vend plumise. The vends shall have closed glass doors.
- 7.6 Vends will need to be air conditioned and well lit.
- 7.7 Each shop will have CCTV cameras installed inside and outside the shop and the recording shall be maintained minimum for a period of one month.
- 7.8 Adequate security arrangements shall be made by the licensee in and around each vend.
- 7.9 Licensee shall be responsible for maintenance of law and order around their vend. In case the vend causes nuisance in the neighbourhood and any complaint is received by the Government, the license of that particular vend may be cancelled. However, the license fees for the zone will remain the same.
- 7.10 The ficensees will have to ensure compliance of all the terms and conditions of the license including the following:
  - a. Timely payment of fees
  - b. Ensuring walk-in retail experience
  - c. No major complaints from the nearby community against the shop.
  - d. Neighborhood should not experience any disturbance due to the vend.
  - e. Maintenance of law and order and good conduct in their vicinity
  - t. Ensuring no spurious liquor is sold
  - g. Ensuring no brand pushing to consumers
  - h. Ensuring consumers have choice of brands in their vend
  - i. Mandatory purchase of supply from L1 license holders in Delhi etc. and no direct purchase from manufacturers
  - j. Ensuring no underage person is sold alcohol and an ID check is conducted when necessary
  - k. Licensee will ensure no dry snacks or cooked food outlet gets opened right outside the shop which encourage people to drink and loiter around the shop itself.

The compliance of license parameters and maintenance of law and order in the vicinity of his vends shall be an important parameter to decide whether his zonal license would be renewed at the end of year.

- 7.11 Stringent penal action will be taken against the licensee if any of the license conditions is not complied with, including but not limited to immediate cancellation of the license of the particular vend with no reduction of license fees for the entire zone.
- 7.12 The licensee will ensure that the operation of L-7V vend is totally computerized having facility of bar-code scanners. Billing shall only be through automatic decoding of bar codes through the scanners.
- 7.13 The Zonal licensee shall maintain appropriate records as specified by the Excise Department for retail vends in Form 2, Form 3 and Form 25.
- 7.14 The Licensee shall give to the Deputy Commissioner (Excise) a declaration in writing by the 8th day of every month certifying that he has declared all outstanding excise revenues and other dues recoverable from him. The Deputy Commissioner (Excise) or any Assistant Commissioner/Excise officer may refuse to issue any passes or permits to the licensee in the absence of such declaration or any sufficient reasons, to be recorded in writing, if he has reasons to believe that the Licensee has not, on demand paid any dues recoverable or dues

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payable on account of undue pecuniary benefits obtained by the License holders due to furnishing of wrong information or/and suppressing the material information furnished to the Department at the time of initially applying for the License. The L-7Z & L-7V licensee shall not be entitled to any compensation or relief on account of such refusal.

- 7.15 The zonal licensee shall submit monthly statement as prescribed in Form 11, of sale of Indian and Foreign liquor separately by the 7<sup>th</sup> day of every following month.
- 7.16 The retail licenses shall be renewable subject to timely payment of license fee and compliance of all the rules and regulations.
- 7.17 No person to whom License has been granted shall be entitled to claim renewal thereof and no claim shall lie for damages or otherwise in consequence of any refusal to renew a License on the expiry of the period for which the same remains in force.
- 7.18 For implementation of the Excise Supply Chain Information Management System (ESCIMS), the standard operating procedures for barcoding shall be made available to all L-72 & L-VV licensees. The licensee shall be required to procure, install and make necessary provisions for II and non-IT infrastructure at the licensed premises for successful implementation of the Excise Supply Chain Information Management System.
- 7.19 The licensee must install CCTV Cameras at appropriate places with the minimum coverage of 50 meters in and around the store and archival period of minimum 30 days.
- 7.20 The L-7V licensee may be allowed to issue P-10/P-10E permits.
- 7.21 The retail licenses shall be renewable subject to timely payment of license fee and compliance of all the rules and regulations.
- 8. LICENSED PREMISES
- 8.1 The Licensed premises shall have adequate storage facilities, proper Electrical Fittings and shall be duly insured against Fire and Natural Hazards.
- 8.2 The license premises shall not lie in a non-permissible area. In case, the license premises lies in a non-permissible area, the same may be considered with the prior approval of the Government.
- 9. PAYMENTS
- 9.1 The Licensee shall make all the payments to the department in connection with the operation of his License through online mode (e-challan) or by bank draft drawn in favour of Deputy Commissioner (Excise), Government of NCT of Delhi.
- 9.2 If a licensee defaults in paying the monthly advance license fee, either partially or fully, then he shall be liable to pay, on the sum due, a simple interest at the rate of 12% per annum from the date next following the day on which such payment became due. Further, if the default continues beyond the 15th day of the month, then an additional penalty at the rate of 0.1% per day on the sum due till the date of actual payment shall be levied.
- 9.3 The Licensee shall not be entitled for any interest or any other relief or compensation on account of any delay in the payment of any amount due to him by the Government.
- 10. PROHIBITION
- 10.1 In pursuance of the Directive Principles of the State Policy relating to prohibition as contained in Article 47 of the Constitution of India, the Government may issue orders and directions from

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The Licensee shall inter-alia abide by the following prohibitory measures namely:

- The licensee shall display a notice board prominently in front of the licensed premises declaring that "Drinking of Liquor's injurious to Health".
- -The-Licensee shall neither sell liquor to persons who are below the prescribed age nor shall employ any person under the age of 21((wenty one) years or suffering from contagious disease.
- The Licensee shall not advertise any liquor product or any products having similar nomenclature of a liquor brand in the electronic modia, unless such advertisement conforms to the Programme Code and Advertisement Code as laid down in the Cable Television Network (Regulation) Act, 1995 (7 of 1995) and the rules made there under However, in Shop branding shall be permitted only as per the Delhi Excise Rules, 2010
- No person shall print or publish in any newspaper, book, booklet, leaflet or any other publication or otherwise display or distribute any advertisement or other material soliciting the use of or offering any liquor or intoxicating drug or any other product having nomenclature similar to a liquor brand.

# FURNISHING OF INFORMATION

The Licensee shall be bound to furnish any information in connection with L-7Z/L-7V License truly and faithfully within the time prescribed by the Commissioner or the Deputy Commissioner or Assistant Commissioner or Excise Inspector. Any refusal to furnish the information, furnishing of false information or non-compliance of the orders will be regarded as breach of the Terms and Conditions of the License. Breach of Terms and conditions may also result in non-issue of Transport Permits or suspension/caricellation of License.

- POWER TO SUSPEND OR CANCEL LIGENSE AND FORFETURE OF SECURITY
- The Authority granting L-7Z/L-7V license may suspend or cancel the license as per provisions 12. of the Delhi Excise Act, 2009 and rules made there under. 12.1
- The Licensing Authority may order ferfeiture of part or whole of Security Amount in case of breach of any of the Terms and Conditions of L-7Z/L-7V License.
- In case of a surrender of a retail license by a zonal licensee, the security deposit shall be torfeited and the zone will be re-tendered and the said licensee will also be prohibited from participating in any other bidding process for a period of two years.
- The Terms & Conditions of the Delhi Excise Act, 2009 and Delhi Excise Rules, 2010 and all orders/directions issued there under shall be deemed to form an integral and inseparable part of the Terms and Conditions as if they were expressly set out in the Terms & Conditions for 13. grant of L-7Z/L-7V license. Applicants are also hereby advised to access, read and understand the same before applying.

ARAVA GOPI KRISHNA (IAS) COMMISSIONER (EXCISE)

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मा लवीय नगर विधानसभा में के दिये जाये इकानो जी स्त्र-पी Annexures

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ь	ZONE-13	L7V20216199	063-5	MALVIYA NAGAR	MALVIYA NAGAR (2) CORNER MARKET	CV108	RAISEN MARKETING PVT. LTD.	9891553733	9891553733 RAISENMARKETINGO1@GMAI	NG01@GMAI SHOP NO. 489/55/1, BASEMENT AND GROUND FLOOR, CORNOR MARKET, MALVIYA NAGAR
2	2 ZONE-29	L7V20217233	062-5	HAUZ KHAS	UNIVERSAL DISTRIBUTORS YUSUF SARAI	CV400	M/S UNIVERSAL DISTRIBUTORS	8051848230	UNIVERSALDISTRI	BUTORS.OFF
ω	ZONE-29	L7V2022 <b>77</b> 36	061-5	SAFDARJUNG	UNIVERSAL DISTRIBUTORS	CV589	M/S UNIVERSAL DISTRIBUTORS	8287311117	UNIVERSALDISTRI ICE@GMAIL.COM	C-18, GROUND FLOOR &  8287311117 ICE@GMAILCOM DEVELOPMENT AREA, BLOCK C- 18 COMMINITY CENTRE
4	4 ZONE-29	L7V20216892	062-5	HAUZ KHAS	HAUZ KHAS MARKET	CV315	M/S UNIVERSAL DISTRIBUTORS	7503851038	UNIVERSALDISTRI	7503851038 UNIVERSALDISTRIBUTORS.OFF E-29 HAUZ KHASMAIN MARKET
رم د	5 ZONE-29	L7V20217227	061-5	SAFDARJUNG	UNIVERSAL DISTRIBUTORS KAMAL CINEMA	CV399	M/S UNIVERSAL DISTRIBUTORS	9582865084	UNIVERSALDISTRI	9582865084 UNIVERSALDISTRIBUTORS.OFF PLOT NO. AB-1, KAMAL CINEMA BUILDING,SAFDARJUNG ENCLAVE
თ	ZONE-29	L7V20217608	061-S		UNIVERSAL DISTRIBUTORS DEER PARK	CV539	M/S UNIVERSAL DISTRIBUTORS	9654242403	UNIVERSALDISTRI ICE@GMAIL.COM	9654242403 UNIVERSALDISTRIBUTORS.OFF PROP.NO.2, BLOCK-6 & 7, LOCAL SHOPPING CENTRESAFDARIUNG ENCLAVE
7	ZONE-29	L7V20217290	061-5	SAFDARJUNG	UNIVERSAL DISTRIBUTORS GREEN PARK	CV419	M/S UNIVERSAL DISTRIBUTORS	8586807074 IC	UNIVERSALDISTRI	INIVERSALDISTRIBUTORS.OFF R-6, GROUND FLOOR ,GREEN PARK
00	ZONE-29	L7V20216893	062-5	HAUZ KHAS	UNIVERSAL DISTRIBUTORS KALU SARAI	CV316	M/S UNIVERSAL DISTRIBUTORS	9911777704.	UNIVERSALDISTRI ICE@GMAIL.COM	9911777704 UNIVERSALDISTRIBUTORS.OFF MARKET,AZAD APARTMENTHAUZ KHAS,
9	ZONE-29	L7V20227628	062-5	HAUZ KHAS	PANCHSHEEL	CV552	M/S UNIVERSAL DISTRIBUTORS	9910838183	UNIVERSALDISTRI	9910838183 UNIVERSALDISTRIBUTORS.OFF SHOP NO.8 AND 11 CSC

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M/S ADHARV ENTERPRISES, CHILLA, GAZIPUR	HOLAMBI KHURD 1	WHISKY THEKA - RAJA GARDEN 02	WHISKY THEKA - RAJA GARDEN 04		WHISKY THEKA - RAJA GARDEN 03	WHISKY THEKA- RAJA GARDEN 01	ORIGIN APPLIANCES PVT LTD	ORIGIN APPLIANCES PVT LTD	ORIGIN APPLIANCES PVT LTD	ORIGIN APPLIANCES PVT LTD	LTD.	M/S MAGINTA AGEO FARMS DVT	M/S MAGUNTA AGRO FARMS BYT	NOVA GABLACATE DESCRIPTION	NOVA GARMENTS PRIVATE LIMITED	NOVA GARMENTS PRIVATE LIMITED	ALCOMART TPE 14/54	MADIPUR 1	ORIGIN APPLIANCES PVT LTD	ORIGIN APPLIANCES PYT LTD	ORIGIN APPLIANCES PVT LTD	LAMPUR ROAD NARELA	OBIGIN ABBLIANCES DATA TO	M/S MAGIINTA AGRO FARMS THE	Vient state
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M/S ADHARV ENTERPRISES	M/S PATH2WAY HR SOLUTIONS PVT. LTD.	M/S JSN INFRATECH LLP	M/S JSN INFRATECH LLP	IV/3 J3N INFRATECH LLP	M/S ISN INERATEON II D	M/S JSN INFRATECH LLP	M/S ORIGIN APPLIANCES PVT. LTD.	M/S ORIGIN APPLIANCES PVT. LTD.	PVT. LTD.	PVT. LTD.	FARMS PVT. LTD.	FARMS PVT. LTD.	PRIVATE LIMITED	PRIVATE LIMITED	M/S NOVA GARMENTS	M/S NOVA GARMENTS PRIVATE LIMITED	M/S KHAO GALI RESTAURANTS PVT LTD.	M/S PATH2WAY HR SOLUTIONS PVT. LTD.	M/S ORIGIN APPLIANCES PVT. LTD.	M/S ORIGIN APPLIANCES PVT. LTD.	PVT. LTD.	PVT. LTD.	FARMS PVT. LTD.	100000	
GROUND FLOOR AND FIRST FLOOR OF SHOP NO B-2DDA COMPLEX GAZIPUR DARRY FARM	SHOP NO 23,24,25,28,29 & 30DD MALL SEC-05 BAWANA	H - 12BALI NAGAR	ROAD ROAD	RAJOURI GARDEN	F-84 GROUND FLOOR INDUSTRIAL POCKETDISTRICT CENTRE	A-4, GROUND FLOORVISHAL ENCLAVE	SHOP NO G-59, G-60, G-61, G-72, & G-73 VARDHMAN MALL, LSC, POCKET NO 10.SECTOR -A-6, NARELA	SHOP NO G-10,G-11,G-12,G-29,G-30 & G-31 GROUND FLOOR VARDHAMAN SELECT MALLF.C.V, SECTOR-1 INDUSTRIAL AREA NARFI A	SHOP NO 42,43,44 & 49, F.C-IV, DSIDCINDUSTRIAL COMPLEX , NARELA	SHOP NO 36,37,38 83,84, G F, MSP MALL, FC-1, DSIIDCINDUSTRISL AREA,NARELA	GROUND FLOOR, 34/400, 34/401, 34/402TRILOKPURI WEST	GROUND FLOOR H.NO. 68 CHILLA VILLAGEMAYUR VIHAR PHASE-	ENCLAVE	SECTOR II , WEST PUNIABI BAGH	SHOP NO. 35, BASEMENT & GROUND FLOORCENTRAL MARKET,	PLOT NO. 4 VARDHMAN C.H.B.S LTDARIHANT NAGAR	SHOP NO. 4/127, 4/163, 4/164, 4/165, 4/166TRILOKPURI	20 LGF PASCHIM VIHAR EXTENSIONMAIN ROHTAK ROAD	SHOP NO-1,2,5 & 6, GF, PLOT NO.5, LSCPOCKET-2, SECTOR A-9, NARELA	PROPERTY NO. 2005/2, GF,RAILWAY ROAD, NARELA	PLOT NO.3, GF, LSC, POCKET-5,SECTOR A-10, NARELA	H.NO.U-86A, KHASRA NO. 219B, UPPER GROUND FLOOR, LAMPUR ROAD, VILLAGE NARELA	KHASRA NO. 14-15, MAIN ROAD, KOTLA VILLAGEMAYUR VIHAR PHASE-1	ADDRESS	

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L7V20216685	L7V20216195		L7V20216193	L7V20217395	L7V20217463	L7V20216201	L7V20217438	FT99T707A77		17V20217575	17V20217119	L7V20216936	L7V20217417	L7V20217530	L/V2U216899	70,101	L7V20216339	L/V202165/1	L/A5057999/	L/V2021/446	מאבההחמול	L7V20227618	L7V20227767	17020216894
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KHYALA	JHARODA	2002	E >8000	KALYAN PURI	VISHNU GARDEN	KONDLI	KONDLI	KONDLI	GARDEN	TAGORE	TAGORE	KADIDI I	KADIBIID	GHAROLI	GHAROLI	GHAROLI	GARDEN	GARDEN	GARDEN	GARDEN	RAJOURI	BANKNER	BANKNIED	DALLUPURA
M/S ACE FINANCE CO.	M/S ADHARV ENTERPRISES, OPP TRANSPORT AUTHORIY JHARODA	NAGAR	M/S ADHARV ENTERPRISES, SANT	KALYAN PURI 1	ALCOMART VNG 37/54	SAINIK (KONDLI GHAROLI MAYUR VIHAR PHASE III)	SAINIK ( VARDHMAN MAYUR MKT CSC-I KONDLI)	PHASE III)	SAINIK ( NEW KONDI LAAVY ID VIII A	ALCOMARI 16G 19/54	NOVA GARMENTS PRIVATE LIMITED	NOVA GARMENIS PRIVALE LIMITED		WHISKY THEKA - GHAROLI 02	WHISKY THEKA - GHAROLI 03	WHISKY THEKA - GHAROLI 04	ACGT10RG005S	BDGT7RG005S	TGGT11RG005S	NXGT23RG005S	WHIGHT I HERA - BANKNER 04	WHICKY THEKA - BANKNER 03	DALLUPURA	CENTRE DALLUPURA  M/S ADHARV ENTERPRISES, CHILLA
CV225	CV104	CV102	00400	CVACE	CV496	CV110	CV481	CV188	CV525	CV376	CV340	CV477		CV512	CV322	CV605	CV144	CV156	CV208	CV488	CV543	CV600	CV317	CV280
M/S ACE FINANCE CO.	M/S ADHARV ENTERPRISES	M/S ADHARV ENTERPRISES		M/S PATH2WAY HR		M/S SAINIK INDUSTRIES PVT.	M/S SAINIK INDUSTRIES PVT.	LTD.	RESTAURANTS PVT LTD.	RESTAURANTS PVT LTD.	PRIVATE LIMITED	PRIVATE LIMITED	M/S NOVA GABAGATA	M/S JSN INFRATECH LLP	M/S JSN INFRATECH LLP	M/S JSN INFRATECH LLP	M/S GLOW TRADEX INDIA PVT.LTD.	M/S GLOW TRADEX INDIA PVT.LTD.	M/S GLOW TRADEX INDIA PVT.LTD.	PVT.LTD.	M/S JSN INFRATECH LLP	M/S JSN INFRATECH LLP	M/S ADHARV ENTERPRISES	M/S ADHARV ENTERPRISES
78A NEW NO NW 78-A AREA, OUT OF KHASRA/RECT NO 4 KILLA NO 11/2,10/1/2,20/1,21/2 VILLAGE KHYALADELHI COLONY , VISHNII GABDEN ETTENSTON NAVEROOF	KHARRA NO 32/1/1/1 MAIN ROAD BURARIOPP TRANSPORT AUTHORITY BURARI ROAD JHARODA	KH. NO. 136/21/1, 137/24,25, 138/4/1, 5/1MAIN ROAD, BURARI	KALYANPURI SHAHDARA	SHOP NO 16.17.18.19 & 20 BLOCK 19NEHRII MARKET	PLOT NO. B-1/83/84, KHASRA NO. 23/2KHYALA VILLAGE, VISHNU	SHOP NO G-1,G-2,G-3,G-4,G-5,G-6,AND G-8 GROUND FLOOR PLOT NO 4LSC, BLOCK G KONLI GHAROLI MAYUR VIHAR PHASE III		B-1/155 AND B-1/154, GROUND FLOOR, NEW KONDLIMAYUR, VIHAR, PHASE-III	SHOP NO. 1/69, PLOT NO. 1 & KHASRA NO. 30/14/2VILLAGE KHYALA, VISHNU GARDEN	PLOT NO. 183, 1845HYAMA PRASAD MUKHERJEE PARK	KHASKA NO. 5/22, MAIN 100 F.T. ROAD, NATHUPURA ROAD, KADIPUR	K NO. 22 MJN, PHOOL BAGH, VILLAGE IBRAHIMPUR	FLOORCSC 4,KONDLI GHAROLI COMPLEX, SEC -B, DDA MARKET	UNIT NO. 7,8,11 & 12, GROUND FLOOR AND UNIT NO F4 FIRST	SHOP NOS 11,12,13,14,15,20 GROUND FLOORCSC NO 3, KONDU, GHAROU, SECTOR B	PLOT NO. 871, POCKET CIFC GHAZIPUR	SHOP NO.43,44,46,47,48, PORTION OF GROUND FLOOR ANSAL CLASSIQUE TOWERRAJOURI GARDEN J BLOCK NEW DELHI	J-2/21 RAJOURI GARDENNEW DELHI	E-83 D BLOCK TAGORE GARDENNAJAFGARH ROAD NEW DELHI	D-10, RING ROAD, RAJOURI GARDENNEW DELHI	R-42, GALI NO 15, SWATANTRA NAGARNARELA	2116 SWATANTRA NAGARNARELA	SHOP NO 127-128-129,LSC NO. 02, CHILLA / DALLUPURA	PLOT NO 11, GF SERVICE CENTRE NO 11, FACILITY CENTRE NO 26CHILLA DALLUPURA

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L7V20216058	L7V20216724	L7V20216059	L7V20216155	L7V20227847	L7V20216836	L7V20227683	L7V20217277	L7V20217320	L7V20216572	L/V20216887	C. 4.7071,000	במשל הבמכועל	L7V20216923	L7V20216851	L7V20217214	L7V20216212	L/V20217174	L7V20227627	L7V20217420	L7V20217276
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CHANMEET LEASING AND FINANCE	CHANMEET LEASING AND FINANCE	CHANMEET LEASING AND FINANCE	CHANMEET LEASING AND FINANCE PVT LTD	CHANMEET LEASING AND FINANCE PVT LTD- JAIL ROAD	MAYUR VIHAR PHASE-II 2	MAYUR VIHAR PHASE-II 3	MAYUR VIHAR PHASE-II 1	PSLLP-30-010S-02	PSLLP-30-010S-01	PSLLP-30-010S-03	VINOD NAGAR	TRIDENT CHEMPHAR I TD-C-280	M/S MAGUNTA AGRO FARMS PVT.	M/S MAGUNTA AGRO FARMS PVT.	M/S MAGUNTA AGRO FARMS PVT. LTD.	NAMMITTA CHHABRA	LTD.	TRIDENT CHEMPHAR LTD-RAILWAY CLY MANDAWALI	ACE FINANCE CO. (RAGHUBIR NAGAR)	M/S ACE FINANCE CO.
CV025	CV256	CV026	CV081	CV622	CV289	CV569	CV408	CV433	CV157	CV310	CV534	CV329		CV302	CV392	CV121	CV382	CV551	CV480	CV407
M/S CHANMEET LEASING AND FINANCE PVT. LTD.	M/S CHANMEET LEASING AND FINANCE PVT. LTD.	M/S CHANMEET LEASING AND FINANCE PVT. LTD.	M/S CHANMEET LEASING AND FINANCE PVT. LTD.	M/S CHANMEET LEASING AND FINANCE PVT. LTD.	M/S PATH2WAY HR SOLUTIONS PVT, LTD.	M/S PATH2WAY HR SOLUTIONS PVT. LTD.	M/S PATH2WAY HR SOLUTIONS PVT. LTD.	M/S POPULAR SPIRITS LLP	M/S POPULAR SPIRITS LLP	M/S POPULAR SPIRITS LLP	LIMITED	FARMS PVT. LTD.	M/S MAGUNTA AGRO	M/S MAGUNTA AGRO	M/S MAGUNTA AGRO	M/S MAGUNTA AGRO FARMS PVT. LTD.	M/S MAGUNTA AGRO FARMS PVT. LTD.	M/S TRIDENT CHEMPHAR LTD.	M/S ACE FINANCE CO.	M/S ACE FINANCE CO.
SHOP NO. G-01,G-05, G-05A, & G-06, GF, RCUBE MALLJANAK PURI EAST METRO STATION. JANAK PURI	SHOP NO-24 & 25, GF, BLOCK-B, COMMUNITY CENTRE, JANAK PURI	PROPERTY NO.18A, GROUND FLOOR, POCKET-A, LIG FLAT, HARI NAGAR	PROPERTY NO. GL-16C & GL-16D, GF & FF, G-BLOCK EXTN.,MAIN JAIL ROAD, HARI NAGAR,	PROPERTY NO. E-68, GF & FF,GURU NANAK PURA, JAIL ROAD	SHOP NO 2,3,5 AND 6 GROUND FLOOR DURGA COMPLEXPLOT NO-2, BLOCK-C, LSC MAYUR VIHAR PHASE-2	SHOP NO 15,16,17,18,19 AND 20BLOCK 9,KHICHARI PUR VILLAGE SHAHADARA	HOUSE NO. 5 MAIN ROADVILLAGE KHICHRIPUR	SHOP NO13/3,13/5,13/6,RETAIL BUSINESS CENTRE, NAGAL RAYA,	SHOP NO. G-1,G-2,G-3,G-4,G-5 & G-6,PLOT NO.8,FACILITY CENTER MAYA PIRI PHASE-II	SHOP NO 93,94,97,98 & 99, CONVENIENT SHOPPING CENTRE,LAJWANTI GARDEN, NEW DELHI	SHOP NO-1 & 2, C-280 WEST VINOD NAGAR, NARWANA ROAD, PATPARGANJ, IP EXTN. DELHI	MARKET GREATER KAILASH	SHOP NO MOR CHOLING TO COMMISSION INDUSTRIAL AREA, PHASE II	SHOP NO. 182 NO C-101MAYABI BI INDISCEDIAL ABEA BLASSING	SHOP NO. 1,2,3 & SHOP NO. 101 FIRST FLOOR, SITUATED AT 288,	SHOP NO 15, COMMUNITY CENTREMAYAPURI PHASE 1	SHOP NO 1 GROUND FLOOR AND FIRST FLOORCOMMUNITY CENTER, MAYAPURI PHASE-1	PART OF KH NO-254, SITUATED IN THE ABADI OF RAILWAY COLONY,MANDAWALI, ILLAQA SHAHDARA,DELHI	SHOP NO. 1,2,3 & 8GROUND FLOOR SHOPPING CUM CO- OPERATIVE COMPLEX672 PUNARWAS FLATS RAGHUBIR NAGAR	N-1A, OUT OF KHASRA NO. 20/1/2, SUITATED IN THE AREA OF VILLAGE KHYALA,DELHI COLONY KNOWN AS VISHNU GARDEN

((

M/S MILLENIUM  M/S MILLENIUM  M/S KHAO GALI  RESTAURANTS PVT LTD.  M/S SYN INFRATECH LLP  M/S MAGUNTA AGRO FARMS PVT. LTD.  M/S BHAGWATI  ST	BTC-27-013S-03 CV105	TILAK NAGAR BTC-2	013-5			
M/S MILLENIUM  M/S MILLENIUM  M/S MILLENIUM  M/S KHAO GALI  RESTAURANTS PVT LTD.  M/S MAGUNTA AGRO  FARMS PVT. LTD.				L7V20216196	ZONE-27	
M/S MILLENIUM  M/S MILLENIUM  M/S MILLENIUM  INFRAENGINEERS PVT. LTD.  M/S KHAO GALI  RESTAURANTS PVT LTD.  M/S MAGUNTA AGRO  FARMS PVT. LTD.  M/S MAGUNTA AGRO  FARMS PVT. LTD.  M/S MAGUNTA AGRO  FARMS PVT. LTD.	M/S MAGUNTA AGRO FARMS PVT. CV517	MALKA GANJ LTD.	013-N N	L7V20217538	ZONE-04	87
M/S MILLENIUM  M/S MILLENIUM  M/S MILLENIUM  INFRAENGINEERS PVT. LTD.  M/S KHAO GALI RESTAURANTS PVT LTD.  M/S SIN INFRATECH LLP  M/S JSN INFRATECH LLP  M/S MAGUNTA AGRO		MALKA GANJ LTD.	013-N	L7V20216576	24	86 8
M/S MILLENIUM  INFRAENGINEERS PVT. LTD.  M/S MILLENIUM  INFRAENGINEERS PVT. LTD.  M/S KHAO GALI  RESTAURANTS PVT LTD.	-7	MALKA GANJ LTD.	013-N N	L7V20216848	ZONE-04	144
M/S MILLENIUM INFRAENGINEERS PVT. LTD. M/S MILLENIUM INFRAENGINEERS PVT. LTD. M/S KHAO GALI RESTAURANTS PVT LTD.	WHISKY THEKA - KISHAN KUNI 03 CV580		013-E k	L7V20227717	ZONE-07	83
M/S MILLENIUM  INFRAENGINEERS PVT. LTD.  M/S MILLENIUM INFRAENGINEERS PVT. LTD.  M/S KHAO GALI RESTAURANTS PVT LTD.		٤	013-E	L7V20216682	ZONE-07	82
M/S MILLENIUM INFRAENGINEERS PVT. LTD. M/S MILLENIUM INFRAENGINEERS PVT. LTD. M/S KHAO GALI RESTAURANTS PVT LTD.	ALCOMART KED 20/54	•		L7V20217578	ZONE-03	81
M/S MILLENIUM INFRAENGINEERS PVT. LTD. M/S MILLENIUM INFRAENGINEERS PVT. LTD. M/S KHAO GALI RESTAURANTS PVT LTD. M/S KHAO GALI RESTAURANTS PVT LTD.	ALCOMARI NP 5 CV527			L7V20217574	ZONE-03	80
M/S MILLENIUM INFRAENGINEERS PVT. LTD. M/S MILLENIUM INFRAENGINEERS PVT. LTD. M/S KHAO GALI RESTAURANTS PVT LTD.	ALCOMARI KSP 12/54 CV343			L7V20217577	ZONE-03	79
M/S MILLENIUM INFRAENGINEERS PVT. LTD. M/S MILLENIUM INFRAENGINEERS PVT. LTD.	ALCOMART KP 3 CV566	KESHOPUR ALC	012-5	L7V20217001	ZONE-03	78
M/S MILLENIUM INFRAENGINEERS PVT. LTD.	MILLENIUM (SHOP NO 1 B D ESTATE CV195			L/V20216627	ZONE-03	77
	PARKING, TIMARPUR) CV405	PAR	01-210		7011	76
_	TIMARPUR) CV333			L7V20217274	ZONE-09	75
M/S MILLENILIN	1 ( A3-A4 IDLE TRUCK	TIMARPUR MIL	012-N	L7V20216928	ZONE-09	74
M/S MILLENIUM	MILLIENIUM (21/31 MALL ROAD CV098	TIMARPUR TIN	012-N	L7V20216189	ZONE-09	
LIMITED	CV183	TO TAN GAIN				73
	=======================================		012-F	L7V20216614	ZONE-21	72
TRIDENT CHEMBEAN			012-E	L7V20216661	ZONE-21	71
TRIDENT CHEMPHAR	HAR LIMITED-	PATPAR GANJ TR	012-E	L7V20227848	ZONE-21	2
CHEMPHAR	TRIDENT CHEMPHAR LIMITED CV	PATPAR GANJ TR	012-E	L7V20216612	70NE-71	3
CV211 TRIDENT CHEMPHAR G-22,G-23,G-26,G-27A,G27, DLF GALLERIA MALLPLOT NO-018,	TRIDENT CHEMPHAR LIMITED CV	PATPAR GANJ TR	012-E			69
CV571 INIDENI CHEMPHAR E-8, PANDAV NAGARDELHI			2		3 ZONE-21	68
	TRIDENT CHEMPHAR LIMITED /		012-E	1 L7V20227690	ZONE-21	67
TRIDENT CHEMPHAR	MPHAR LTD-32E	PATPAR GANJ TR	012-E	1 L7V20227814	ZONE-21	

PLOT NO 53 ON GROUND FLOORSITUATED AT PANDAY NAGAR	HOSPITALITIES LLP	H CATAS						
	M/S MULTICITY		PANDAV NAGAR 24 MULTICITY	PANDAV NAGAR	016-E	L7V20216214	ZONE-05	E
SHOP NO.25,26,27 & 28 C.S.C. BLOCK-BJANAK PURI SHIV NAGAR	M/S POPULAR SPIRITS LLP	CV186 N	PSLLP-30-015S-02	WEST	015-S	L7V20216617	ZONE-30	
SHOP NO. G-5,G-6,G-17 & G-18,WEST END MALLDISTRICT	M/S POPULAR SPIRITS LLP	CV359 N	PSLLP-30-015S-04	WEST	015-S	L7V20217038		
PLOT NO. C-1 BLOCK A-1, LSC, JANAKPURI, NEW DELHI	M/S POPULAR SPIRITS LLP	CV219 N	PSLLP-30-015S-01	WEST	015-S	L/V2U216679		109
G-26,27,28,29,30,31,32,833,WEST END MALL,DISTRICT CENTRE JANAKPURI,NEW DELHI	M/S POPULAR SPIRITS LLP	CV541 N	PSLLP-30-015S-05	WEST	015-S	L/V20227616	_	
SHOP NO. GF-2,GF-3,GF-4 & MEZZ. PART OF GF-4, GROUND & MEZZ. FLOOR, PLOT NO.A/12-13,COMM. CENTRE. DR. MUKHARJEE NAGAR. COMM. COMPLEX	M/S ORIGIN APPLIANCES PVT. LTD.	CV492 P	ORIGIN APPLIANCES PVT LTD	NAGAR	015-N	L7V20217458		107
SHOP NO 4,5, & 6, GROUND FLOOR, PLOT NO A-37,A-38 & A-39DR. MUKHERJEE NAGAR COMMERCIAL COMPLEX	M/S ORIGIN APPLIANCES PVT. LTD.	CV241	ORIGIN APPLIANCES PVT LTD	NAGAR	015-N	L7V20216702		
PROPERTY NO. 216, GROUND FLOOR, BHAI PARMANAND	M/S ORIGIN APPLIANCES PVT. LTD.	CV604	ORIGIN APPLIANCES PVT LTD- PARIMANAND COLONY	MUKHERJEE NAGAR	015-N	L7V20227783		104
U-68. UPADHAYAY BI OCKSHAKARPUR	M/S KHAO GALI		ALCOMART SKP 31/54	SHAKARPUR	015-E	L7V20217118	ZONE-02	103
R-19VIKAS MARG, SHAKARPUR	RESTAURANTS PVT. LTD. M/S KHAO GALI	CV434	ALCOMART SKP 7/54	SHAKÅRPUR	015-E	L7V20217321	ZONE-02	102
PROPERTY NO. C 46 A, GROUND FLOORSOUTH GANESH NAGAR	RESTAURANTS PVT. LTD. M/S KHAO GALI		ALCOMART SKP 26/54	SHAKARPUR	015-E	L7V20216927	ZONE-02	101
GROUND & 1ST FLOOR OF DA-1VIKAS MARG, SHAKARPUR	RESTAURANTS PVT. LTD. M/S KHAO GALI		ALCOMART SKP 6/54	SHAKARPUR	015-E	L7V20216588	ZONE-02	100
PROPERTY NO. WZ-44/2, GROUND FLOOR, GALI NO 16,KRISHNAPURI, TILAK NAGAR,	TRANSFORMER CORP		AI CONVERT SAD 5/2	NAGAR	015-E	L7V20217464	ZONE-02	99
JALIB, GANESH NAGAR, NAJAFGARH ROAD	M/S DUADWICK CORT			MAHAVIR	014.5	L7V20217112	ZONE-27	86
PROPERTY NO. B-12, GROUND FLOOR, FIRST FLOOR & SECOND FLOOR, PORTION OF PLOT NO. 5, KHASBA NO. 60 VIII. NAMED	M/S BHAGWATI	CV162	BTC-27-014S-02	MAHAVIR NAGAR	014-8	L7V20216582	ZONE-27	
SHOP NO.18, GROUND FLOOR AND BASEMENT, MALL ROAD, KINGSWAY CAMP. G.T.B. NAGAR	M/S UNIVERSAL DISTRIBUTORS	CV417	KINGSWAY CAMP-2	G.T.B. NAGAR	014-N	L/AZ0Z1/28/	0.40	97
77 79 MALL ROADKINGSWAY CAMP	M/S UNIVERSAL DISTRIBUTORS	CV262	ROAD KINGSWAY CAMP	G.T.B. NAGAR	014-N	L/V20216/73	ZONE 10	96
SHOP NO E-54 GROUND JAWAHAR PARK LAXMI N	M/S PATH2WAY HR SOLUTIONS PVT. LTD.	CV490	_	LAKSHMI NAGAR	014-E	L/V2021/452	20 LO 10	95
C 6 & C 7 GURUNANAK PURAPATPARGANJ ROAD LAXMI NAGAR	M/S PATH2WAY HR SOLUTIONS PVT. LTD.	CV435	R LAXMI NAGAR 1	LAKSHMI NAGAR	014-E	C/42021/322	ZONE 25	94
A-65, MAIN ROAD, VIKAS MARGLAXMI NAGAR	SOLUTIONS PVT. LTD.	CV286	R LAXMI NAGAR 1	LAKSHMI NAGAR	2 CI	מפטבורס בייני	70NE-25	93
SHOP NO. WZ-97, GROUND FLOOR, MEENAKSHI GARDEN	TRANSFORMER CORP	CV140			23.	L7V20716833	ZONE-25	92
CINEMA, AJAY ENCLAVE,	TRANSFORMER CORP	CV179	BTC-27-0138-01	TILAK NAGAR	013-5	L7V20216231	ZONE-27	91
SHOP NO. 41 & 42, NEW MARKET, TILAK NAGAR	TRANSFORMER CORP	CV13/	BTC-27-0138-04	TILAK NAGAR	013-S	L7V20216217	ZONE-27	90
NAGAR, TILAK NAGAR	TRANSFORMER CORP	CTCA2	BTC-27-0135-02	TILAK NAGAR	013-S	L7V20216228	ZONE-27	89
SHOP NO. 249	M/S BHAGWATI	CVE10	BTC-27-013S-05	TILAK NAGAR	013-S	L7V20217564	ZONE-27	8

20NE-14 7V20216192		133 ZONE-17 L7VZ0Z17005				129 ZONE-17 L7V202	_	127 ZONE-17 L7V20:	126 ZONE-17 L7V20	125 ZONE-17 L7V20	ZONE-17	COINE-73		ZONE-23 L7V20		121 ZONE-23 L7V20	ZONE-23 L7V20	ZONE-Z3		ZONE-30 L7V2	20NE-30			115 ZONE-17 L7VZ		ZONE-17
	1	+	-	+		L7V20217225 C	+	L7V20216797	L7V20216206 (	L7V20216210 (	L7V20216944	L/V20217213	+	L7V20216849		L7V20217386	L7V20216852	L/V20217323		L7V20217607	L7V20216677	C 4 T O C T O C O C O C O C O C O C O C O C	20216000	L7V20216103	7010101	C0191C0CAZ1
018-N DH				018-E AN					017-N AL	017-N ÅI	017-N AI	017-E N		017-E V	Z		017-E	017-E		016-5	016-5	C-9TO		016-N	N-OTO	
DHIRPUR		IHAR			5		ADARSH NAGAR S			ÅDARSH NAGAR S	ADARSH NAGAR S	NAGAR	0	VISHWAS		VISHWAS	S		SOUTH	JANAKPURI	SOUTH	HTUOS	THALA	SARAI PIPAL	1	SARAI PIPAI
ORIGIN APPLIANCES PVT LTD	ORIGIN APPLIANCES PVT LTD	ALCOMART ANV 27/54	ALCOMART ANV 22/54	ALCOMART ANV 1/54	AZADPUR)	SAINIK ( RAJENDER JAINA TOWER	SAINIK (TRANSPORT CENTRE	CINEMA) SAINIK ( 429/135 SARAI PIPAI THAI A	SAINIK (ADARSH NAGAR - KAUSHAL	SAINIK ( A S S D THALA 1731)	SAINIK (A-19 SARAI PIPAL THALA)	M/S MAGUNTA AGRO FARMS PVT. LTD.	רום.	M/S MAGUNTA AGRO FARMS PVT.	LTD.	M/S MAGUNTA AGRO FARMS BYT	M/S MAGUNTA AGRO FARMS PVT.	M/S MAGUNTA AGRO FARMS PVT. LTD.	PSLLP-30-016S-03		PSLLP-30-016S-02	PSLLP-30-016S-01	JAHANGIRPURI)	SAINIK (1 & 2. SANIAY ENCLAYE	SAINIK (ISC IAHANGIB BI IDI)	
CV091 N	CV402 N	CV346 R	CV344 R	CV347	CV397	CV197	CV274	CV115			CV2AD	CV391		CV300	CV456	CV3U3		CV436	CV538		CV218	CV309	CV070	CAODA		C4450
SIN APPLIANCES			RESTAURANTS PVT. LTD. 5K	VT. LTD.	USTRIES PVT.		LTD. G	TD. G			STRIES PVT.	M/S MAGUNTA AGRO  FARMS PVT. LTD.		GRO	FARMS PVT. LTD		M/S MAGUNTA AGRO	AGRO	M/S POPULAR SPIRITS LLP		M/S POPUL AR SPIRITS II D	M/S POPULAR SPIRITS LLP	M/S SAINIK INDUSTRIES PVT. LTD.	LTD.	M/S SAINIK INDITISTED ES DIA	HOCDITALITIES
PROPERTY NO. 454/2, GF, NANIWALA BAGHCOMMERCIAL	PLOT NO.64, KHASRA NO.63, GF,BLOCK-A,KEWAL PARK EXTN., AZADPUR.	UNIT NO. G-7, G-8, GROUND FLOOR, SAGAR CHAMBER, PLOT NO. 16LSC SAINI ENCLAYE VIKAS MARG	SHOP NO. 1,2,3,4,5, PARMESH COMPLEX 1, PLOT NO.  SKARKARDOOOMA COMMI INITY CENTRE	G2,G3,G5, NEELKANTH CHAMBER-3 & G2,G3 AINARA COMPLEXLSC, SAVITA VIHAR	RAJENDER JAINA TOWER - III, GROUND FLOOR, PLOT NO. 10,NEW SABJI MANDI, AZADPUR	CENTREAZADPUR	VI. KHASRA NO 429/135, GROUND FLOOR, SARAI PIPAL THALA EXTN., GT KARNAL ROAD ADARSH	G BLOCK - 1500 SQ FTJAHANGIR PURI	A-5, GROUND FLOORSARAI PIPAL THALA, G.T. KARNAL ROAD	A-19, SARAI PIPAL THALA EXTN.NEAR ADARSH NAGAR	MAIL	SHOP NO SG-37, SG-53, SF-25, SG-36, SG-54, PLOT NO 9D CENTRAL BUSSINESS DISTRICT EASTKNOW AS ADITYA MEGA	BUILDING KNOW AS ADITYA MEGA MALLBUILT ON PLOT NO. 9D, C.B.D EAST SHAHDARA	SHOP BEARING NO. SG-40,41,52 ON GROUND FLOOR, IN	519/3-B, GALI NO 2, MAIN 60FT ROADVISHWAS NAGAR,	28/3 MAIN 60 FEET ROADVISHWAS NAGAR	-	DDA PLOT NO.255, BLOCK NO.AOKHLA INDUSTRIAL AREA PHASE.	GROUND FLOOR, DEWARS JANAK MARKET,LSC PLOT NO.5,BLOCK	JANAKPURI	GROUND FLOOR, PROPERTY NO 4 C-RI OCKCONAMINITY CENTERS	GROUND & MEZANINE FLOOR, 28, C-BLOCK, COMMUNITY	PVT. SHOP NO. 1 & 2 GROUND FLOOR,656, C.S.C., NEAR SHOPPING COMPLEX SANJAY ENCLAVELIG HOUSES JAHANGIRPURI	MARKET MAIN ROAD JAHANGIR PURI	TO STATION	HUNIT 9 I OF PARCUNIATE MANICAUCTIANNILL.

F.	135								
		OL-3NOZ	L7V20216096	018-S	MILAP NAGAR	WINE AND BEER SHOP	CV063		A-8 MILAP NAGARUTTAM NAGAR
		ZONE-10	L7V20217307	018-S	MILAP NAGAR	WINE AND BEER SHOP	CV427	M/S SAKRIYA	PLOT NO. C-17-18 GROUND FLOORJEEVAN PARK PANKHA ROAD
		ZONE-10	L7V20216656	018-5	MILAP NAGAR	WINE AND BEER SHOP	CV207	M/S SAKRIYA	SHOP NO. 1, 2,3 GROUND FLOORPD AREA UTTAM NAGAR EAST
12	138 2	ZONE-10	L7V20216092	018-S	MILAP NAGAR	WINE AND BEER SHOP	CV059	M/S SAKRIYA	METRO STATION
ы	139 Z	ZONE-22	L7V20217462	019-F	ם בעדקוופוסאו	ACE FINANCE CO. (B-16 GAZIPUR	CVU59	TECHNOLOGIES PVT. LTD	WZ-7B AND B-3Z BLOCK UTTAM NAGAR
П	140 Z	ZONE-22	L7V20216589	019-6	D EXTENSION	WARD IP EXT)	CV495	M/S ACE FINANCE CO.	ROADVILLAGE GAZIPUR
4	141		F9C0T7074/1	A-6TO	I.P. EXTENSION	M/S ACE FINANCE CO.	CV168	M/S ACE FINANCE CO.	GROUND FLOOR PANKAJ CORNER PLAZA LSC PLOT NO 8MANDAWALI FAZALPUR IP EXTENSION
ابر		ZONE-22	L7V20217503	019-E	I.P. EXTENSION	ACE FINANCE CO. (IP EXT- 329 PATPARGANJ IND AREA)	CV506	M/S ACE FINANCE CO.	PLOT NO 329 BLOCK NO-4FUNCTIONAL INDUSTRIAL ESTATE PATPARGANI
		ZONE-22	L7V20216590	019-E	I.P. EXTENSION	M/S ACE FINANCE CO.	CV169	M/S ACE FINANCE CO.	SHOP NO. G9,10,29 &30 RG SQUARE MALL PLOT NO 2 LSC A
-	143 ZC	ZONE-19	L7V20216778	. N-610	SARUP NAGAR	UNIVERSAL DISTRIBUTORS BURARI ROAD	CV265	M/S UNIVERSAL	D-428.KHASRA NO 37/3 VIII AGE LIBASDI IB SADI
, p	144 ZC	ZONE-19	L7V20217459	019-N	SARUP NAGAR	UNIVERSAL DISTRIBUTORS LIBAS	CV493	M/S UNIVERSAL	POTTO CO TRANSPORTANTE NAGAR
145		ZONE-24	L7V20217036	020-E		TRIDENT CHEMBHAR I TO	2000	DISTRIBUTORS M/S TRIDENT CHEMPHAR	PLOT NO.63-B, KHASRA NO.24/7AMBE GARDEN EXTN. LIBAS PUR
146			בא ברבחבער	3		TRIDERI CHEWIFTAR LID	CV358	LTD.	CENTRE LAXMI NAGAR
147			744/17074/7	020-E	PREEI VIHAR	TRIDENT CHEMPHAR LIMITED	CV485	LTD.	G90 V3S MALL LAXMI NAGARLAXMI NAGAR DELHI
148			L7V20216662	020-E	PREET VIHAR	TRIDENT CHEMPHAR LIMITED	CV210	M/S TRIDENT CHEMPHAR LTD.	SHOP NO G1,3,4,5,6,9 PLOT NO 15,G6,7,8,9,10,11,12IN PLOT NO 14COMMUNITY CENTRE PREET VIHAR
149	_	ZONE-24	L7V20217396	020-E	PREET VIHAR	TRIDENT CHEMPHAR LIMITED	CV466	M/S TRIDENT CHEMPHAR LTD.	SHOP NO-3,5,6,9,10,PLOT NO-1,C.S.C-II,NIRMAN VIHAR
150		ZONE-24	L7V20227663	,020-E	PREET VIHAR	(RAJDHANI ENCLAVE)	CV564	M/S TRIDENT CHEMPHAR LTD.	UNIT NO-8, GROUND FLOOR LSC COMPLEXRAJDHANI ENCLAVE
		ZONE-09	L7V20216190	020-N	SWAMI SHARDA NAND COLONY	MILLENIUM (SAMEYPUR BURARI ROAD)	CV099	M/S MILLENIUM INFRAENGINEERS PVT. LTD.	KHASRA NO 1/17, VILLAGE SAMEYPURBURARI ROAD, SWAROOP NAGAR EXTENSION
151		ZONE-09	L7V20216829	020-N	SWAMI SHARDA NAND COLONY	MILLENIUM (MAIN BURARI ROAD SWAROOP NAGAR)	CV283		KHASRA NO 1/21, GALI NO 5, SITUATED IN THE AREA SWAROOP NAGARMAIN BURARI ROAD
152		ZONE-03	L7V20217474	020-S	VIKASPURI	ALCOMART VKP 20/54	CV500		PROPERTY NO. 43, 44, NEW MUNICIPAL NO. WZ-198-BUTTAM
153	A	ZONE-03 L	L7V20216585	020-5	VIKASPURI	ALCOMART VKP 15/54	CV165		SHOP NO. 1,2,3, PLOT NO. 6, LSCBODELLA PHASE 2, VIKASPURI
154		ZONE-07	L7V20217531	021-E	KRISHNA NAGAR	WHISKY THEKA - KRISHNA NAGAR 05	CV513	M/S JSN INFRATECH LLP	BASEMENT & GROUND FLOOR E-4/23, KRISHNA NAGARVILLAGE
155		ZONE-07 L	L7V20216681	021-E	KRISHNA NAGAR	WHISKY THEKA - KRISHNA NAGAR 02			C9/10 GROUND FLOOR, KRISHAN NAGARVILLAGE GHOUNDLI,
156			70777776			WHISKY THEKA - KRISHNA NAGAR 02	CV221	M/S JSN INFRATECH LLP	ILLAQA SHAHDARA
157	8		L/VZ022//05	021-E	KRISHNA NAGAR	WHISKY THEKA - KRISHNA NAGAR 06	CV578	M/S JSN INFRATECH LLP	GF & FF 512JHEEL KHURANJA
158		ZONE-07 L	L7V20217606	021-E	KRISHNA NAGAR	WHISKY THEKA - KRISHNA NAGAR	CV537	M/S JSN INFRATECH LLP	GROUND & FIRST FLOOR, 410, JHEEL KHURANJASATNAM ROAD
		ZONE-07 L	L7V20216088	021-E	KRISHNA NAGAR	KRISHNA NAGAR WHISKY THEKA -KRISHNA NAGAR 03	CV055	M/S JSN INFRATECH LLP	PROPERTY NO 18/2 GR FL & FF RADHEY PURI EXTENSIONJAGATPURI CHOWK

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175 176 177 177 178 179 180 181	175 176 177 177 178 179 180 180	175 176 177 177 178 180	175 176 177 177 178 179	175 176 177 177 178	175 176 177 177	175 176 177	175 176	175	175		174	173	172	171	170	169	168	167		166	165	164	163	162		161	160	159
CONE-06	100	70MF-00	SO-SINO2	ZONE-06	ZONE-12	ZONE-12	ZONE-12	ZONE-14	ZONE-14	ZONE-30	COINE-30	ZONE-07	ZONE-07	ZONE-07	COME-07	ZONE OZ	ZONE-30	ZONE-30	ZONE-01	ZONE-30				SONE-08	ZONE-08	20NE-08		ZONE-01
	L7V20217133	L1.A.20.7.12.7.7.1	וברס ובחבעדו	L7V20216220	L7V20216842	L7V20227835	L7V20217285	L7V20216934	L7V20216707	L7V20227704	L/V20216896	L7V20216063	L7V20216069	L7V20216089	CA 20212099		L7V20216224	L7V20216225	L7V20216768	L7V20217106	C/ 1707 A / 2	יבכל הכסנעל	17V20217371	יבכב ובסכעה	L7V20216194	L7V20217031	C, 4505T, TTO	011717000171
	025-N	025-N		025-N	025-E	025-E	025-E	024-N	024-N	024-E	024-E	023-N	023-N	023-N	023-N		023-E	023-E	022-N	022-E	022-E		027 5		021-S	021-S	N-170	224 4
	ROHINI-B	RCHINI-B		ROHINI-B	SHASTRI PARK	SHASTRI PARK	SHASTRI PARK	ROHINI-A	ROHINI-A	GEETA COLONY	GEETA COLONY	BADLI	BADLI	BADLI	BADLI	SAMAYPUR	GHONDI	GHONDLI	BHALSWA	ANARKALI	ANARKALI	DINOSE.	HASISAL		HASTSAL	HASTSAL	JAHANGIR PURI	
	WHISKY THEKA - ROHINI B - 03	WHISKY THEKA - ROHINI B 01	TO SELECTION OF THE PROPERTY O	WHISKY THEKA - ROHINI B 03	SHASTRI PARK 1	SHASTRI PARK 3	SHASTRI PARK 2	ORIGIN APPLIANCES PVT LTD	ORIGIN APPLIANCES PVT LTD	PSLLP-30-024E-02	PSLLP-30-024E-01	02	WHISKY THEKA - SAMAYPUR BADLI 04	WHISKY I HEKA - SAMAYPUR BADLI O1	WHISKY THEKA - SAMYPUR BADLI 04	P3LLP-30-023E-02		PSI I P-30-073E-01	BTC-01-022N-01	PSLLP-30-022E-02	PSLLP-30-022E-04	P3LLP-30-022E-03	JUTIYAN	M/S ADHARV ENTERPRISES DI MIADI	M/S ADHARV ENTERPRISES, B BLOCK	HASTSAL	BTC-01-021N-01	
	CV378	CV130	CATA	1	CV295	CV621	CV416	CV338	CV246	CV577	CV319	CV030	CV036	CV056	CV033	CV133	CV134		CV259	CV363	CV437	CV135	CV450		CV103	CV356	CV367	
	M/S JSN INFRATECH LLP	M/S JSN INFRATECH LLP	M/S JSN INFRATECH LLP				M/S PATH2WAY HR SOLUTIONS PVT. LTD.	M/S ORIGIN APPLIANCES PVT. LTD.	M/S ORIGIN APPLIANCES PVT. LTD.	M/S POPULAR SPIRITS LLP	M/S POPULAR SPIRITS LLP	M/S JSN INFRATECH LLP	M/S JSN INFRATECH LLP	M/S JSN INFRATECH LLP	M/S JSN INFRATECH LLP	M/S POPULAR SPIRITS LLP	M/S POPULAR SPIRITS LLP	TRANSFORMER CORP	M/S BHAGWATI	M/S POPULAR SPIRITS LLP	M/S POPULAR SPIRITS LLP	M/S POPULAR SPIRITS LLP	M/S ADHARV ENTERPRISES	רואי הייים מייים מיי	M/S ADHARV ENTERDRICES	M/S ADHARV ENTERPRISES	TRANSFORMER CORP	I. do principality
C TIGHT AT A TOTAL AND A TOTAL	PORTION OF GROUND FLOOR PLOT NO 10 SERVICE	PLOT NO 5 & 6 G FL SERVICE CENTREOPP SEC 11 EXT PSV-IV ROHINI	BG 05 &06 GROUND FLOORRG METRO ARCADE SEC 11 ROHINI	MARKET	UNIT NO 8 UPPER GROUND FLOORCSC SHASTRI PARK TY-A DDA	PROPERTY NO.IX/1242SHUBASG ROAD, GANDHI NAGAR	PROPERTY NO 9/1579 PART A AND BMAIN ROAD GANDHI NAGAR	SHOP NO. 6 & 7, KH NO-33/24, 33/23, 33/26, & 55/2, GFSAMAYPUR SEC-17, ROHINI.	SHOP NO. 6 & 7, GF, LSC NO-10SECTOR-16, ROHINI	5/1/4,GEETA COLONY	11/51GEETA COLONY	GROUND FLOOR,KHASRA NO. 6/18, RAILWAY ROADMAIN GT ROAD, SAMAIPUR	GROUND FLOOR KHASRA NO 573, EXTENDED PART-1VILLAGE SIRASPUR NEAR MAHADEV DHARAMKANTA	G-1,6,7 & 8 VARDHAMAN PLAZA PLOT NO CIRCULAR BLOCKGT KARNAL ROAD SANJAY TRANSPORT NAGAP	C-3, 47/10, ROHINI BAWANA ROADSANJAY GANDHI TRANSPORT	53-A,54,55 & 61MAIN PATPAGANJ ROAD KHUREJI KHAS	5 & 6, BHAGAT SINGH ROAD, SATNAM PARK CHANDER NAGER	JAHANGIRPURI,	PLOT NO.656, GROUND FLOOR, CSC MIG HOUSING, POCKET-C,	F-160, JAGAT PURI,COMPRISING OF F-159 PARTAND F-65, JAGAT PURI	B-1, EAST BALDEV PARK, NEAR TIKONA PARK, PARWANA ROAD,	A-26, BLUCK A, MAIN ROAD RED LIGHT CHOWK, AGAT PURI, DELHI-110051	SHOP NO. 01,03 & 04 ON GROUND FLOOR AND FIRST FLOORPREM NAGAR PLOT NO A-11 BLOCK R UTTAM NAGAR	SHOP NO 101 FIRST FLOORCSC MARKET B BLOCK HASTAL	CHOO NO TOOK BLOCK CHASISAL	SHOP NO 06 AND APPROX HALF PORTION OF SHOP NO	SHOP NO. C-1903, 1998 & 1999, GROUND FLOOR, JAHANGIRPURI	

	204	203 2	202 <sub>Z</sub>	201 Z	_	200	199 2	198	19/		196	195	194	193	192		191	190		189	188	187	1 6	100	185
ZONE-23 L			ZONE-10 L	ZONE-26	ZONE-26		ZONE-26	ZONE-10	ZONE-10	ZONE-10					ZONE-09	ZONE-09		ZONE-09	ZONE-09		70NE-28	ZONE-15	ZONE-15	CT-3NO2	ZONE 15
L7V20216230	(+007T004)	7//20216847	L7V20216655	L7V20227620	L7V20217373	040	L7V20227826	L7V20216097	L7V20216618	L7V20216091	C/A50519100	L/VZ0Z16094	L7V20227799		L7V20216424	L7V20216111	C/ Y ZUZ1/384	17/70717384	L7V20216191	50/017074/7	בסבים ברסביעד	L7V20216717	L7V20216615	L/V2021/204	
028-5	V-870		028-N	028-E	028-E	070-E		027-S	027-5	027-S	027-S	027-S	027-E	3-770	777	027-E	027-E		027-E	026-N		026-E	026-E	025-S	025-S
UTTAM NAGAR	UTTAM NAGAR N		RITHALA		COLONY				NAWADA	NAWADA	NAWADA	NAWADA	RAGHUBARPURA	KAGHUBARPURA		RAGHUBARPURA	RAGHUBARPURA		RAGHUBARPURA	VIJAY VIHAR		KANTI NAGAR	KANTI NAGAR	GARDEN-SOUTH	GARDEN-SOUTH
MAGUNTA AGRO FARMS PVT. LTD.	MAGUNTA AGRO FARMS PVT. LTD.	WINE AND BEER SHOP	CONTRACTORS (I) LID	RI AVANTIKA CONTRACTORS (III T	SRI AVANTIKA CONTRACTORS (I) LTD	DILSHAD EXTNJHILMIL	SRI AVANTIKA CONTRACTORS (V. T.S.	MINIT AND DEED OF THE OFFICE OF THE OFFI	WINE AND REED CLOD	WINE AND BEER SHOP	WINE AND BEER SHOP	WINE AND BEER SHOP	MILLENIUM ( 147 RAJGARH COLONY VILLAGE GHONDLI ILLAQA)	STATION)	MILLENIUM ( SEEL AND LO ASTRO	MILLENNIUM ( NEW SEELAMPUR RAGHUBARPURA)	SEELAMPUR)		MILLENIUM ( AZAD NAGAR, RAGHUBARPURA)	PVT LTD	OHANNATE TIME TO FRIEND FOR THE LIMITED	NOVA GARMENTS DEVAT	NOVA GARMENTS PRIVATE LIMITED	NOVA GARMENTS PRIVATE LIMITED	NOVA GARMENTS PRIVATE LIMITED
CV139	CV298	CV206	CV545		CV452	CV618	CV064	CV187		CV058	CV067	CV061	CV611	CV151		CV073	CV454		CV100	CV244	CV249	-	+	CV383	CV361
AGRO		TECHNOLOGIES PVT. LTD	.TD,	CONTRACTORS (I) LTD, M/S SRI AVANTIKA			TECHNOLOGIES PVT. LTD	TECHNOLOGIES PVT. LTD	M/S SAKRIVA	M/S SAKRIYA	M/S SAKRIYA	M/S SAKRIYA TECHNOLOGIES PVT. LTD	M/S MILLENIUM INFRAENGINEERS PVT. LTD.	M/S MILLENIUM INFRAENGINEERS PVT. LTD.	INFRAENGINEERS PVT. LTD.	M/S MILLENIUM	M/S MILLENIUM INFRAENGINEERS PVT. LTD.	INFRAENGINEERS PVT. LTD.	M/S MILLENIUM	M/S CHANMEET LEASING AND FINANCE PVT. LTD.	PRIVATE LIMITED	PRIVATE LIMITED	M/S NOVA GARMENTS	M/S NOVA GARMENTS	M/S NOVA GARMENTS PRIVATE LIMITED
PIOT NO 15000000000000000000000000000000000000	Plot No.187, Ground Floor and First Floor Delhi Colony, Q-Block,	PLOT NO. 6, SERVICE CENTERSECTOR 5, ROHINI	SHOP NO-38,39,40 LSC AT BLOCK-BDILSHAD GARDEN	PARKASH PETROL PUMP, DILSHAD GARDEN	KH NO- 1103/283, SHOP NO -1 LIB BOBDEBNEAD COLONY, JHILMIL TAHIRPUR, SHAHDARA	C-4, BLOCK-C, KH. NO-1076/5/2/386, DILSHAD EXTN. NO-	PLOT NO. 5-A SHAM PARK BLOCK MUTTAM NAGAR	PLOT NO. 274A, VILLAGE NAWADAUTTAM NAGAR	PLUI NO. 123 AND 124SEWAK PARK, NAWADA	PI OT 100 100 100 100 100 100 100 100 100 10	A-4 MOHAN GARDENMAIN NA IAEGADU BOAD	A 1/51 AND A 1/50 SEWAK PARKUTTAM NAGAR, MAIN DWARKA	X/1577, KHASRA NO 147, RAJGARH COLONY, VILLAGE GHONDLI ILLAQASHAHDARA,	PD - 12 RAT SEELAMPUR METRO STATION, PACKAGE 2 •	THE THE STEED OF STATUARA	G-141NEW SEEL AND ID SHARDADA	A-96, GROUND FLOOR, A BLOCKNEW SEELAMPUR, DELHI			SHOP NO. S-1/11, S-1/12,S-1/13 & S-2/7, GF,SEC-1, CSC AVANTIKA SHOPPING COMPLEX NO. 2, ROHINI	SHOP NO. A-2 AND C-2 GROUND FLOORMAIN ROAD KANTI NAGAR	SHOP NO. 6, BLOCK 4KANTI NAGAR	יייייייייייייייייייייייייייייייייייייי	SHOP NO. B-8, RAMA PARK NAIAFGARH BOAD	SHOP NO. 4, KHASRA NO. 189, AMAR SHOPPING COMPLEX, BHAGWATI GARDENDWARKA MOR, MAIN NAJAFGARH ROAD, UTTAM NAGAR

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SHOP NO. 4,4A,28,33 & 33 GF, CSC OPPOSITE POCKET 16, NEAR MOTHER DAIRYM M SHOPPING PLAZA SECTOR 20 ROHINI	M/S ACE FINANCE CO.	CV220	M/S ACE FINANCE CO.	ROHINI-D	034-N	L7V20216680	ZONE-22	
SHOP NO 5,6,7,8(GROUND FLOOR) AND E-23/F-2(FIRST FLOOR) ON PLOT NO E-32 DILSHAD COLONY	M/S SAKRIYA TECHNOLOGIES PVT. LTD	CV205	WINE AND BEER SHOP	SEEMAPURI	034-E	L7V20216654		
PROPERTY NO. A-51 GROUND AND FIRST FLOOR A BLOCKPRIYADARSHNI VIHAR TAHIRPUR ILAQA, SHAHDARA	M/S SAKRIYA TECHNOLOGIES PVT. LTD	CV479	WINE AND BEER SHOP	SEEMAPURI		L7V20217419		226
SHOP NO 1,2,3,4,5 & 6 GROUND FLOORPOCKET 6, SECTOR 6, CSC NASIRPUR DWARKA	M/S JSN INFRATECH LLP	CV034	WHISKY THEKA - MANGLAPURI 01	MANGLAPURI	033-8	CA 2021200		225
PLOT 3 & 4 GROUND FLOOR & FIRST FLOORLSC NASIRPUR, DWARKA	M/S JSN INFRATECH LLP	CV555	WHISKY THEKA - MAGLAPURI 02A	MANGLAPURI	033-S	L/V2022/633		224
PLOT NO.1, KH.NO. 10/9 GROUND FLOOR BLK-BRAJEEV NAGAR VILLAGE BEGUMPUR	M/S MAGUNTA AGRO FARMS PVT. LTD.	CV325	LTD.	BEGUMPUR	033-N	L/V20216918		
PLOT NO. B-414, SAHIBABADDULATPUR DAIRY COLONY	M/S MAGUNTA AGRO FARMS PVT. LTD.	CV462	LTD.	ROHINI-C	032-N	L7V20217392		
CENTRE HALL LEFT HALF PORTION, GROUND FLOOR SSG MAGIC MALL, SECTOR 24, ROHINI, DELHIPLOT NO 04, CS/OCF, SECTOR 24, PHASE III, ROHIN	M/S MAGUNTA AGRO FARMS PVT. LTD.	CV258	M/S MAGUNTA AGRO FARMS PVT. LTD.	ROHINI-C	032-N	L7V20216726		221
SHOP NO.5,6,7:8 SHORPING COMPLEX,PUNIWAS BAZAR, NEAR GAGAN CINEMANAND NAGRI	M/S UNIVERSAL DISTRIBUTORS	CV431	NAGRI	NAND NAGRI	032-E	L/V2021/318	FOINE-TA	220
GAGAN THEATRE, COMMUNITY CENTRE, NAND NAGRI	M/S UNIVERSAL DISTRIBUTORS	CV264	THEATRE	NAND NAGRI	032-E	L/A20210///	TOWE TO	219
Z-1, GF, KH. NO-636/412,VILL-ULDHAN PUR,ABADI OF NR.,BHOLA NATH NAGAR NAGAR EXTNBIHARI CLY MN.ROAD,ILLAQA,SHAHDRA	M/S SRI AVANTIKA CONTRACTORS (I) LTD,	CV581	SRI AVANTIKA CONTRACTORS (I) LTD- BIHARI COLONY	SHAHDARA	031-E	L7V20227718	ZONE-26	218
SHOP NO-1/22 & 23 GROUND FLOORBHOLA NATH NAGAR	M/S SRI AVANTIKA CONTRACTORS (I) LTD,	CV240	SRI AVANTIKA CONTRACTORS (I) LTD	SHAHDARA	U31-E	C/A50510/01	-0.4F 20	217
A-49-A,DASHRATH PURI	M/S MAGUNTA AGRO FARMS PVT. LTD.	CV120	MAGUNTA AGRO FARMS PVT. LTD.	DABRI	030-8	ELACOTICO L	ZONE-26	216
1-A KHASRA NO. 14/13 FIRST FLOOR & SECOND FLOORVILLAGE DABRI COLONY HARIJAN BASTI	M/S MAGUNTA AGRO FARMS PVT. LTD.	CV257	MAGUNTA AGRO FARMS PVT. LTD.	DABRI	030-5	7/20216211	70NE-23	215
SHOP NO10 & 11 ,19,20,21,22,23BLOCK NO 8, SECTOR 3	M/S SRI AVANTIKA CONTRACTORS (I) LTD,	CV306	SRI AVANTIKA CONTRACTORS (I) LTD	BAWANA	030-N	17/20216726	70NE-23	214
SHOP NO GF-23,24,28,29,30,31,SHREE OM PLAZA,COMMERCIAL COMPLEX CLUSTER PKT- E SEC-1 BAWANA	M/S SRI AVANTIKA CONTRACTORS (I) LTD,	CV515	SRI AVANTIKA CONTRACTORS (I) LTD	BAWANA	030-N	L/V2021/536	ZONE 18	213
G-19,G-20,G-27,G-28, VARDHMAN MALL CLUSTER JSECTOR- 5,BAWANA INDUSTRIAL AREA, BAWANA	CONTRACTORS (I) LTD,	CV304	SRI AVANTIKA CONTRACTORS (I) LTD	BAWANA	COCT			212
G-16,17,18,19,20,21A,21BKrishna Complex	CONTRACTORS (I) LTD,	CV305	SRI AVANTIKA CONTRACTORS (I) LTD	DAWANA	000-14	7/20216052	ZONE-18	211
SHOP/OFFICE SPACE, FIRST FLOOR, COMMERCIAL SHOPPING COMPLEXIHILMIL PHASE-II, LIG HOUSES	SOLUTIONS PVT. LTD.	CV595	JHILMIL 3	חונועוור	000 1	7V20216857	ZONE-18	210
PROPERTY NO. 28/21/1 PART, GROUND FLOORVILLAGE CHANRAWALI JWALA NAGAR	SOLUTIONS PVT. LTD.	CV467	JHILMIL 2	ZHILIVIIL	030 5	L7V20227752	ZONE-12	209
27/94/2/D & 16/1/17 GROUND FLOORIWALA NAGAR SHAHDRA	SOLUTIONS PVT. LTD.	CV549	JHILMIL 1	חחוראור	000	7000017307	ZONE-12	208
SHOP NO 2,3,4 GROUND FLOOR, CSC NO 4BINDAPUR. POCKET-4	M/S ORIGIN APPLIANCES PVT. LTD.	CV250	ORIGIN APPLIANCES PVT LTD	BINDAPUR	020 -	7770277674	ZONE-12	207
PLOT NO 8 BLOCK NO DP POCKET -3BINDAPUR DELHI	PVT. LTD.	CV085	ORIGIN APPLIANCES PVT LTD	BINDAPUR	029-5	L/V20216719	20NE-16	206

	247	246 Z	245 2	244 2	243		242	241	240	239	238	237	236		235	234	233	122	2	231	230	229
ZONE-10 L			ZONE-27 L	ZONE-27	ZONE-27	ZONE-28	ZONE-28			ZONE-28	ZONE-28	ZONE-29	ZONE-29	ZONE-09	COINE-09		ZONE-05	ZONE-05	ZONE-05			9 ZONE-09
L7V20216095	6//017074	L7V20216770	L7V20217391	L7V20217016	L7V20216898	L7V20216056	L7V20216136	2,420221034	7000000	TV3034 Cook	L7V20216134	L7V20217284	L7V20217507	L7V20216110	L/V20216419		L7V20217212	L7V20216219	L7V20216215			9 17V20216828
037-5	U3/-N				037-E	036-S	036-S	U36-S	036-8	000	Die C	036-E	036-E	035-S	035-S		035-F	035-E	035-E	034-5		8 034-N
MATIALA	NANGLOI				RAM NAGAR	DWARKA - A	DWARKA - A	DWARKA - A	DWARKA - A	OWARKA - A		ASHOK NAGAR	ASHOK NAGAR	KAKRAULA	KAKRAULA	GARDEN	DILSHAD	DILSHAD	GARDEN	SAKRAWATI	SAKRAWATI	NANGLI
WINE AND BEER SHOP	BTC-27-037N-01	BTC-27-037N-03	B1C-27-03/E-02	DIC-27-037E-01	בער בו בו ביים ביים ביים ביים ביים ביים ביי	CHANMEET LEASING AND FINANCE	CHANMEET LEASING AND FINANCE	PVT LTD	PVT LTD	PVT LTD	PURI ASHOK NAGAR	UNIVERSAL DISTRIBUTORS DURGA	UNIVERSAL DISTRIBUTORS ASHOK	MILLENIUM ( EROS METRO MALL SECTOR 14 DWARKA )	MILLENIUM ( GAHLAN PLAZA KAKROLA HOUSING COMPLEX)	DIESHAD FBLK MULTICITY	Sin Mornich	DILSHAD CSIV MIII TICITY	DGMH10DG35E	NANGLI SAKRAWATI)	KHASRA NO 20)	ROHINI )  MILLENIUM ( RANAII ENCLAYE
	CV266	CV461	CV352	CV321	67043		CV075	CV620	CV335	CV074	CV415	CASTO		CV072	CV149	CV390	CV128		CV124	CV336	CV282	21 CV505
M/S SAKRIYA PI			TRANSFORMER CORP A	CORP	VT. LTD.	n	M/S CHANMEET LEASING	M/S CHANMEET LEASING AND FINANCE PVT. LTD.	M/S CHANMEET LEASING AND FINANCE PVT. LTD.	M/S CHANMEET LEASING AND FINANCE PVT. LTD.	DISTRIBUTORS	DISTRIBUTORS	M/S UNIVERSAL	M/S MILLENIUM		M/S MULTICITY HOSPITALITIES LLP			M/S MULTICITY	M/S MILLENIUM INFRAENGINEERS PVT. LTD	2 INFRAENGINEERS PVT. LTD.	
PLOT NO. 1, KH-17/9, MAIN MATIALA ROADMATIAI A EYTN	OF NO 10 PUACEAND DESCRIPTION	7/3, ADARSH NURSERY, NANGLOI, KIRARI,NEAR BHALLA	SHOP NO. C-105, KHASRA NO. 912/219,MAUZA CHANDRAWALI ALIAS, SHAHDARA	SHOP NO. 603/11 E, MOTI RAM ,ROAD, RAM NAGARG.T. ROAD, SHAHDARA	SEC-4, DAWARKA	SHOP NO CO COORD	SHOP NO. G-10,G-11,GF & BASMENTSUNDER PLAZA,PLOT NO.12	SHOP NO. G-1,G-2,G-3 & G-5, GF, PLOT NO.2,VARDHMAN CENTRE MARKET, CSC, SEC.3. DWARKA	SHOP NO. 9,10 &11, GF,CSC, POCKET-1SECTOR-17, DWARKA PHASE-II, DWARKA	SHOP NO. 11-D, 11-F, 11-G, 12-K, &12-P, GF,PLOT NO.4, DWARKA CITY CENTRE, SEC-13, DWARKA	PLOT NO.245, OLD PLOT NO- P-2 KHASRA NO.771/523,100 FEET ROADDURGA PURI EXTN, SHAHDARA	MANDOLI ROAD.				SHOP NO24,25 GF, FBLOCK, CSC MARKET,GTB	SHOP NO1,,2,3,4,5,6 CSC AT CS4 SCHEME NO1011DILSHAD GARDEN	SHOP NO 27,28,29 CSC POCKET FGTB ENCLAVE, NANDNAGRI			114/2B, KHASRA NO 20, VILLAGE NANGLI SAKRAWATI, RANAJI ENCLAVE PHASE IIMAIN NAJAFGARH ROAD, NAJAFGARH, NEW DELHI	UNIT NO G 2, 28, 29, 37 RK PLAZA, PLOT NO 5CSC, SEC-21, ROHINI

RZ-17, NEW ROSHANPURA, NAJAFGARH	ENTS	CV233	NOVA GARMENTS PRIVATE LIMITED	NAJAFGARH	043-S	L7V20216693	ZONE-11 L	
PLOT NO. 729C & 729D, KHASRA NO. 53, GROUND FLOOR, OLD LAL DORA VIII AGE NAINEGABH	ENTS	CV483	NOVA GARMENTS PRIVATE LIMITED	NAJAFGARH	043-S	L7V20217440	ZONE-11 L	
PLOT NO. 292, MAIN THANA ROAD, OLD LAL DORA,VILLAGE NAJAFGARH	M/S NOVA GARMENTS PRIVATE LIMITED	CV596	NOVA GARMENTS PRIVATE LIMITED	NAJAFGARH	043-S	L7V20227757	3	2016
PLOT NO. A-26, KHASRA NO.92, GF, MAIN ROAD,DUSRA PUSTA,NEW USMANPUR,SHAHDARA	M/S CHANMEET LEASING AND FINANCE PVT. LTD.	CV565	CHANMEET LEASING AND FINANCE PVT LTD	GAUTAM PURI	043-E	L7V20227664	1,577	
J-96,KH NO-60,GF,J- BLOCK, MAIN ROAD BRAHAMPURI	M/S CHANMEET LEASING AND FINANCE PVT. LTD.	CV079	CHANMEET LEASING AND FINANCE PVT LTD	GAUTAM PURI	043-E	L7V20216153	ZONE-28	266
SHOP NO.F-133, F-BLOCK,MAIN MARKETNEW SEELAMPUR		CV583	SEELAMPUR 2	SEELAMPUR	042-E	L7V20227720	CONE-25	
SHOP NO. 142, JJ COLONY NEW SEELAMPURSHAHDARA	M/S PATH2WAY HR SOLUTIONS PVT. LTD.	CV548	SEELAMPUR 1	SEELAMPUR		L7V20227623		
PLOT NO.1655-A, KHASRA NO.15/7/2,KHATAUNI NO.87,PHIRNI ROAD, DHANSA,JHARODA BUS STAND, GOPAL NAGAR	M/S UNIVERSAL DISTRIBUTORS	CV568	UNIVESAL DISTRIBUTORS GOPAL NAGAR -1	GOPAL NAGAR	041-S	L7V20227682		263
SHOP NO. 190/5, MAIN ROAD, MAUJPUR	M/S BHAGWATI TRANSFORMER CORP	CV414	BTC-01-040E-01	MAUJPUR	040-E	L7V20217283	70NE-01	
SHOP NO. G-7 & G-8, PLOT NO. 813/1,G.T. ROAD, SHAHDARA	M/S BHAGWATI TRANSFORMER CORP	CV511	BTC-01-039E-03	COLONY	039-E	L/V20217510		
SHOP NO. G - 39, PLOT NO. 813/1, G.T ROADSHAHDARA	M/S BHAGWATI TRANSFORMER CORP	CV163	BTC-01-039E-01	COLONY	039-E	L/ V ZUZ16583		260
SHOP NO. 2/724, OLD NO. 9008-E,WEST ROHTASH NAGAR, SHAHDARA	M/S BHAGWATI TRANSFORMER CORP	CV267	BTC-01-039E-02	COLONA	039-E	L/V20216780		259
SHOP NO. G-1,2,3,9,10 & 11, GROUND FLOORADITYA COMPLEX, PLOT NO. 4, SECTOR-10, DWARKA	M/S ADHARV ENTERPRISES	CV164	M/S ADHARV ENTERPRISES,SECTOR- 10 DWARKA	DWARKA-B	038-S	L7V20216584		258
SHOP NO G-5 & G-7 , F-2 F-3 , F-4 , F-5 , & F-6WADHWA PLAZA PLOT NO 11 DWARKA SEC - 6	M/S ADHARV ENTERPRISES	CV275	WADHWA PLAZA DWARKA SEC - 6	UWARKA-B	038-5	20210130		257
DWARKA,	WIJO ADIAN ENIERPRISES	0.007	M/S ADHARV FNTERDRISES		3	7/20216760	ZONE-08	256
PLOT NO. 15, GROUND FLOOR SERVICE CENTER SECTION 20	M/S ADHABY ENTERDRISES	CV357	M/S ADHARV ENTERPRISES, SECTOR-	DWARKA-B	038-5	L7V20217034	ZONE-08	255
PLOT NO. 139, GROUND FLOOR, SERVICE CENTRE, SECTOR 20,	M/S ADHARV ENTERPRISES	CV370	M/S ADHARV ENTERPRISES, SECTOR- 20 OLD SHOP	DWARKA-B	038-S	L7V20217113	ZONE-08	
G1,G2, F3, F4, F5, F6 & F7 MANISH TWIN PLAZA-IIPLOT NO - 2	M/S ADHARV ENTERPRISES	CV273	M/S ADHARV ENTERPRISES, TWIN PLAZA - II	DWARKA-B	038-S	L7V20216796		
G-8, G-9, G-10, G-23, G-24, GROUND FLOOR, VARDHMAN CROWN MALL, PLOT NO. 2, SECTOR 19, DWARKA	M/S ADHARV ENTERPRISES	CV386	M/S ADHARV ENTERPRISES, SECTOR- 19 DWARKA	DWARKA-B	038-5	L7V20217207	ZONE-08	253
SHOP NO.A-9 AND A-10 GROUND FLOOR , IN PARSVANATH MALL ,SHAHDARA METRO STATION, SHAHDARA	M/S UNIVERSAL DISTRIBUTORS	CV540	UNIVERSAL DISTRIBUTORS PARSVNATH MALL	NAGAR	038-E	L7V20217609	ZONE-29	252
NEW NO.1/641,OLD NO.493MAIN LONI RAOD, SHAHDARA	DISTRIBUTORS	CV412	ROAD	NAGAR	000			251
1449/1-B OLD PLOT NO-1DURGA PURI, SHAHDARA	DISTRIBUTORS	(17/1)	UNIVERSAL DISTRIBUTORS I ONI	ROHTASH	030-6	L7V20217781	ZONE-29	250
PLOT NO.2 & 3,KHASRA NO.32/12MATIALA	TECHNOLOGIES PVT, LTD		UNIVERSAL DISTRIBUTORS	ROHTASH	038-E	L7V20216675	ZONE-29	249
204	M/S SAKRIYA	CV203	WINE AND BEER SHOP	MATIALA	037-S	L7V20216652	ZONE-10	1

TRIDENT CHEMPHAR LIMITED-INDER CV615	y (%)	EMPHAR
TRIDENT CHEMPHAR LIMITED - CV612		M/S TRIDENT CHEMPHAR
KARDAM PURI CHANMEET LEASING AND FINANCE CV097		M/S CHANIMEET LEASING AND FINANCE PVT. LTD.
KARDAM PURI CHANMEET LEASING AND FINANCE CV041		M/S CHANMEET LEASING AND FINANCE PVT. LTD.
ORIGIN APPLIANCES PVT LTD CV049		M/S ORIGIN APPLIANCES
ORIGIN APPLIANCES PVT LTD CV245		M/S ORIGIN APPLIANCES PVT. LTD.
M/S ADHARV ENTERPRISES, SECTOR- 09 DWARKA CV362		M/S ADHARV ENTERPRISES
SULTANPURI-B TRIDENT CHEMPHAR LTD CV228		M/S TRIDENT CHEMPHAR
BRAHAM PURI CHANMEET LEASING AND FINANCE CV334		M/S CHANMEET LEASING AND FINANCE PVT. LTD.
BRAHAM PURI CHANMEET LEASING AND FINANCE CV088		M/S CHANMEET LEASING AND FINANCE PVT. LTD.
MANGOLPURI-D 1 CV285		M/S PATH2WAY HR SOLUTIONS PVT. LTD.
YAMUNA VIHAR RAISEN (C-670 BHAJANPURA) CV396		RAISEN MARKETING PVT. LTD.
YAMUNA VIHAR RAISEN (BHAJANPURA C 670) CV118		RAISEN MARKETING PVT. LTD.
ROSHANPURA 2 CV094		SOLUTIONS PVT. LTD.
ROSHANPURA ROSHANPURA 1 CV290		M/S PATH2WAY HR SOLUTIONS PVT. LTD.
BHAJAN PURA CHANMEET LEASING AND FINANCE PVT LTD-MAIN ROAD GAMRI EXT. CV582		M/S CHANMEET LEASING AND FINANCE PVT. LTD.
BHAJAN PURA CHANMEET LEASING AND FINANCE CV040		M/S CHANMEET LEASING AND FINANCE PVT. LTD.
BHAJAN PURA CHANMEET LEASING AND FINANCE CV039		M/S CHANMEET LEASING AND FINANCE PVT. LTD.
NOVA GARMENIS PRIVATE LIMITED CV291	1	PRIVATE LIMITED

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KHASRA NO 551/2 BLOT NO 2000
M/S MAGUNTA AGRO
M/S JSN INFRATECH LLP
M/S NOVA GARMENTS PRIVATE LIMITED
M/S JSN INFRATECH LLP
M/S JSN INFRATECH LLP
TRANSFORMER CORP
M/S ACE FINANCE CO.
LTD.
M/S JSN INFRATECH LLP
M/S POPULAR SPIRITS LLP
M/S POPULAR SPIRITS LLP
HOSPITALITIES LLP
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M/S MULTICITY
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7 1000 0 1010 11	SHOP NO.28,SUNDER NAGAR MARKET	NO.553JANGPURA ROAD, BHOGAL SHOP NO 3A TO 4D, GROUND FLOOR, MILAP N SHAH ZAFAR MARG SHOP NO.25 GROUND FLOORJANGPURA-A SHOP NO.28,SUNDER NAGAR MARKET	26 NETAJI SUBHASH MARGDARYAGANJ PLOT NO.837/1GROUND FLOOR & BASEMENT, NO.553JANGPURA ROAD, BHOGAL SHOP NO 3A TO 4D, GROUND FLOOR, MILAP N SHAH ZAFAR MARG SHOP NO.25 GROUND FLOORJANGPURA-A SHOP NO.28,SUNDER NAGAR MARKET	COLONY, MANGOLPURI, NEW DELHI  Q-3/23, GROUND FLOOR, SITUATED AT MARK MANGOL PUR  26 NETAJI SUBHASH MARGDARYAGANJ PLOT NO.837/1GROUND FLOOR & BASEMENT NO.553JANGPURA ROAD, BHOGAL SHOP NO 3A TO 4D, GROUND FLOOR, MILAP N SHAH ZAFAR MARG SHOP NO.25 GROUND FLOORJANGPURA-A SHOP NO.25,SUNDER NAGAR MARKET	PHASE -I, NEW DELHI  PHASE -I, NEW DELHI  PVT SHOP NO 2 AND PVT SHOP NO 3, GROUN PROPERTY NO T-1344,T-1345 AND T-1346GR COLONY, MANGOLPURI, NEW DELHI  Q-3/23, GROUND FLOOR, SITUATED AT MARI MANGOL PUR  26 NETAJI SUBHASH MARGDARYAGANJ PLOT NO.837/1GROUND FLOOR & BASEMENT NO.553JANGPURA ROAD, BHOGAL SHOP NO 3A TO 4D, GROUND FLOOR, MILAP I SHOP NO 3A TO 4D, GROUND FLOOR, MILAP I SHOP NO.25 GROUND FLOORJANGPURA-A SHOP NO.25 GROUND FLOORJANGPURA-A SHOP NO.25,SUNDER NAGAR MARKET	The state of the s		S S S S N P N N O D P P	SHOP NO. 14 TO 25DDA MINI MARKET MANGOL PURI NEW DELHI RZ-1/2 KHASRA NO. 68/11/2 MAIN ROADRAJ NAGAR-1, PALAM COLONY SHOP NO 1,283 GROUND FLOOR, G-38 & G38A, PART OF KHASRA NO 30/5PALAM EXTENSION, SECTOR 7, DWARKA WZ-300F, KHASRA NO. 32/15/2PALAM ENCLAVE, VILLAGE PALAM A-27, COMMERCIAL PLOTMANGOLPURI INDUSTRIAL AREA, PHASE I PLOT NO 3, BLOCK NO T-4,MANGOLPURI INDUSTRIAL AREA, PHASE -I, NEW DELHI PVT SHOP NO 2 AND PVT SHOP NO 3, GROUND FLOOR AT PROPERTY NO T-1344,T-1345 AND T-1346GROUND FLOOR AT PROPERTY NO T-1347, NEW DELHI  Q-3/23, GROUND FLOOR, SITUATED AT MARKET NO 3LSC, MANGOL PUR  26 NETAJI SUBHASH MARGDARYAGANJ PLOT NO.837/1GROUND FLOOR & BASEMENT, KHATONI SHOP NO 3A TO 4D, GROUND FLOOR, MILAP NIKETANBAHADUR SHOP NO.25 GROUND FLOORJANGPURA-A  SHOP NO.25,SUNDER NAGAR MARKET  SHOP NO.28,SUNDER NAGAR MARKET

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ZONE-29	ZONE-29		ZONE-29	ZONE-04	CONE-04	7011	ZONE-24	ZONE-24	ZONE-24		ZONE-18	ZONE-18	ZONE-18	ZUNE-18		ZONE-18	ZONE-12	ZONE-12			ZONE-12	ZONE-12	TOINE-00		ZONE-08		338 ZONE-10	ZONE-10	COINE-TO	336 ZONE-
L7V20216667	L7V20217460		L7V20216672	L7V20217600	L7V20216720		L7V20217390	L7V20217275	L7V20216703		L7V20217601	L7V20227621	L7V20227617	L7V20216902		L7V20216783	L7V20217476	L7V20216601	L/V20216622		2 L7V20216187	2 L7V20216839	o L/VZ0Z17475		)8  L7V20217211		L7V20216099	10 L7V20217279	TO L/V20216653	
060-S	060-S		060-5	060-N	060-N	V39-5	0500	059-S	059-S		059-N	059-N	059-N	059-N	059-N	OEO N	058-5	058-5	2 058-5	+	7 058-S	9 058-5	5 058-N		.1 058-N	+	9 057-5	79 057-5	53 057-S	+
	MUBARAKPUR	RAKPUR		ROHINI-I	ROHINI-I	ANDREWS GANJ		ANDREWS GANJ	ANDREWS GANJ	11-14-11	ROHINI-H	ROHINI-H	ROHINI-H	ROHINI-H	ROHINI-H	P P P	KASTURBA	NAGAR NAGAR	NAGAR	NAGAR	KASTURBA	KASTURBA	ROHINI-G		ROHINI-G		LAIPAT NAGAR	LAJPAT NAGAR	LAJPAT NAGAR	
UNIVERSAL DISTRIBUTORS SOUTH	UNIVERSAL DISTRIBUTORS SOUTH EX-2	MUBARK PUR	UNIVERSAL DISTRIBUTORS FOTA	DC CHOWK - AMBA TOWER SECTOR	M/S MAGUNTA AGRO FARMS PVT. LTD.	COLONY	TRIDENT CHEMBUAR ITS AND	TRIDENT CHEMPHAR LTD-ANSAL	TRIDENT CHEMPHAR LIMITED	SRI AVANTIKA CONTRACTORS (I) LTD	SELOR-8 ROHINI	SRI AVANTIKA CONTRACTORS (I) LTD-	SRI AVANTIKA CONTRACTORS (I) LTD-	SRI AVANTIKA CONTRACTORS (I) LTD	SRI AVANTIKA CONTRACTORS (I) LTD		KASTURBA NAGAR 6	KASTURBA NAGAR 3	KASTURBA NAGAR 2	NASTURBA NAGAR 1	S AND THE TOP TO THE TOT THE TOP TO THE TOP	KASTURBA NAGAR 5	M/S ADHARV ENTERPRISES, ROHINI SECTOR-13	PRASHANT VIHAR	M/S ADHARV ENTERPRISES, D BLOCK	WINE AND BEER SHOP			R WINES AND BEER SHOP	SHOPPING SQUARE)
	CV494	CV215	CV531		CV252	CV460	CV406		CV242	CV532	CV346	CASAS	Chiese	CV324	CV269	CV502	Curry C	CV173	CV191	CV096	767.43		CV501	CA389		CV066	CV410		CVOOA	77742
DISTRIBUTORS M/S LINIVERSAL			. 4680	M/S MAGUNTA AGES	AGRO	M/S TRIDENT CHEMPHAR	ICIVIPAAK		TRIDENT CHEMPHAR	M/S SRI AVANTIKA	CONTRACTORS (I) LTD,	CONTRACTORS (I) LTD, M/S SRI AVANTIKA	CONTRACTORS (I) LTD,	M/S SRI AVANTIKA	M/S SRI AVANTIKA	SOLUTIONS PVT. LTD.	SOLUTIONS PVT. LTD.	M/S PATH2WAY HR	M/S PATH2WAY HR	SOLUTIONS BY THE	SOLUTIONS PVT. LTD.	M/S PATH2WAY HR	M/S ADHARV ENTERPRISES	M/S ADHARV ENTERPRISES		TECHNOLOG			M/S SAKRIYA	LTD.
E-26, SOUTH EXTENSION MARKETPART-2	F 20 COLTANOIR MAGAR, KOTLA MUBARAK PUR	L35 GROUND FLOOR ABILIN NACAD COT	SHOP NO. 4,5,21,22- AMBA TOWER PLOT NO. 2, DC CHOWKSECTOR 9. ROHINI	Ex MallSECTOR-9, ROHINI	Shop No.B-72, B-73, B-74, B-90, B-91 92 93 Ground Flore	E-128, GF AMAR COLONY LAIBAT NACAR NEW SECTION	CG-07,GF, BLOCK-C,ANSAL PLAZA,HUDCO PLACE,ANDREWS	GAON MARG	BG-01, ANSAL PLAZA HITDOO BLACE AND THE STATE OF THE STAT	VIKAS SURYA PLAZA, BUILT ON PLOT NO-2 & 3.1.S.C-11 SECTOR 7	SHOP NO-157, BLOCK,POCKET-11,SECTOR-8, ROHINI,	PROPERTY NO-8, POCKET-E-1, SECTOR-7, ROHINI DELHI	NO-11, BLOCK-C, POCKET NO-9SECTOR-7, ROHINI	4,COMMUNITY CENTRE, SECTOR-8,ROHINI	G-4, GROUND FLOOR,ADITYA COMPLEX, PLOT NO-	SHOP NO. O-8 GROUND FLOORLAJPAT NAGAR-II	SHOP NO. C-107 GF & MFLAJPAT NAGAR PART-1	SHOP NO. 5 & SIANGPURA EXTENSION MARKET	CHOPAD	SHOP NO. 17 & 18 GROUND FLOORMEHAR CHAND MARKET	B 42 GROUND FLOORDEFENCE COLONY			OPPLOT NO - 3 LSC D BLOCK MARKET PRASHANT VIHAR		K-96A GROUND FLOOR AND FIRST FLOOR I A DAT NACAS II	B-23, GROUND FLOORLAJPAT NAGAR II	A-14, MEZZANINE FLOORLAJPAT NAGAR II	ROHINI	NO -CSC/OCF-1AGGARWAL SHOPPING SQUARE, SECTOR-19

SHOP NO 489/55/2, GROUND FLOORM.D. MARG, SHEIKH SARAI	RAISEN MARKETING PVT.	CV117	MALVIYA NAGAR RAISEN ( M D MARG 1 )	MALVIYA NAGAR	063-5	R079T707A/1	CT-TO	
D-73 GF MALVIYA NAGARNEW DELHI		CV113	RAISEN ( MALVIYA NAGAR 2)-063S	MALVIYA NAGAR	063-5	102010204		381
SHOP NO. G-27, SHOP IN PARK, COMMUNITY CENTRE, SHALIMAR BAGH		CV371	NOVA GARMENTS PRIVATE LIMITED		OG3-N	7/20217114		380
SHOP NO. G-16, G16A, GROUND FLOOR, SHOP IN PARK MALL- 2COMMUNITY CENTRE, BLOCK-B, SHALIMAR BAGH,		CV180	NOVA GARMENTS PRIVATE LIMITED		063-N	L/V20216611	ZONE-15	379
SHALIMAR BAGH	PRIVATE LIMITED	CV182	NOVA GARMENTS PRIVATE LIMITED	-SOUTH	300			378
WAZIRABAD ROADKHAJOORI ILLAQA SHAHDARA DELHI-110094	PVT.LTD.			SHALIMAR BAGH	063-N	L7V20216613	ZONE-15	377
C-1, KHASRA NO.213/1, KNOWN AS SHIVA TOWER MAIN	M/S GLOW TRADEX INDIA	CV616	MALL OF LIQUOR KHAJOORI KHAS	KHAJOORI KHAS	063-E	L7V20227816	ZONE-20	9/0
SHOP NO.8 AND 11 CSC PANCHSHEEL PARKER! COLONA	M/S UNIVERSAL	CV552	UNIVERSAL DISTRIBUTORS PANCHSHEEL	HAUZ KHAS	062-S	L7V20227628	ZONE-29	370
SHOP NO. 3, 4 AND 5, CSC, DDA MARKET, AZAD	M/S UNIVERSAL DISTRIBUTORS	CV316	UNIVERSAL DISTRIBUTORS KALU SARAI	HAUZ KHAS	062-S	L7V20216893	ZONE-29	375
E-29 HAUZ KHASMAIN MARKET	M/S UNIVERSAL DISTRIBUTORS	CV315	KHAS MARKET	HAUZ KHAS	062-S	L7V20216892	ZUNE-29	
61/1, MANMOHAN BUILDINGYUSUF SARAI	M/S UNIVERSAL DISTRIBUTORS .	CV400	SARAI	HAUZ KHAS	062-5	L/V2021/233	20145-25	373
SHOP NO.1, KH NO. 902/290, OLD NO.282FRONT RIGHT PORTION MAIN ROAD, VILLLAGE SHALIMAR	PRIVATE LIMITED	CV150		-NORTH	N-700	774077077	ZONE 30	372
SHOP NO. 6, CSC MARKET, BLOCK U AND VSHALIMAR BAGH	PRIVATE LIMITED	CV154		-NORTH SHALIMAR BAGH	062 V	TWOOTEGATO	ZONE-15	371
KHASRA NO. 11, GROUND FLÖÖR AND UPPER GRÖUND FLÖÖR, RECT. NO. 40, KILLA NO. 11,SADATPUR EXTN., MAIN KARAWAL NAGAR ROAD	M/S BHAGWATI TRANSFORMER CORP	CV148		SADATPUR SHALIMAR BAGH	062-E	L7V20216351	ZONE-15	370
R-6, GROUND FLOOR, GREEN PARK	DISTRIBUTORS	CV419	PARK	ENCLAVE				369
CENTRESAFDARJUNG ENCLAVE	DISTRIBUTORS M/S UNIVERSAL	?	UNIVERSAL DISTRIBUTORS GREEN	SAFDARJUNG	061-S	L7V20217290	ZONE-29	368
PROP.NO.2, BLOCK-6 & 7, LOCAL SHOPPING	M/S UNIVERSAL	CV539	UNIVERSAL DISTRIBUTORS DEER	SAFDARJUNG	061-5	L7V20217608	ZONE-29	30/
PLOT NO. AB-1, KAMAL CINEMA BUILDING,SAFDARJUNG	M/S UNIVERSAL	CV399	UNIVERSAL DISTRIBUTORS KAMAL CINEMA	SAFDARJUNG ENCLAVE	061-S	L7V20217227	ZONE-29	200
C-18, GROUND FLOOR & BASEMENT, SAFDURJUNG	M/S UNIVERSAL	CV589	UNIVERSAL DISTRIBUTORS SDA	ENCLAVE	061-5	L7V20227736	ZONE-29	366
SHOPNO-26,27,BLOCK BPOCKET-U,PITAMPURA	TRIDENT CHEMPHAR	. CV313	TRIDENT CHEMPHAR LTD	HAIDERPUR	061-N	L7V20216890	ZONE-21	365
SHOP NO-SBPP-GF-07,IN THE PROJECT SHALIMAR BAGH PREMIER PLACE,SHALIMAR DISTRICT CENTRE,SHALIMAR BAGH	TRIDENT CHEMPHAR LIMITED	CV598	TRIDENT CHEMPHAR LTD-SHALIMAR BAGH PREMIER PLACE	HAIDERPUR	061-N	L7V20227763	ZONE-21	364
PART OF KH NO-15, AMBEDKAR NAGAR, HAIDER PUR DELHI	TRIDENT CHEMPHAR	CV591	AMBEDKAR NAGAR	HAIDERPUR	061-N	L/ A 2022/147	10	363
24, GF, LU BLOCK, DDA MARKETPITAMPURA, LANDMARK, NEAR RAM LEELA GROUND	LIMITED	CV535	BLOCK BLOCK BLOCK	HAIDERPUR	061-10	100/17074/1	ZONE 21	362
SHOP NO.20,21,22,23,24 GROUND FLOOR AND SHOP NO. 21,22,24 FIRST FLOORMOHAN SINGH MARKET, INA	M/S UNIVERSAL DISTRIBUTORS	CV216	TRIDENT CHEMPHAR LIMITED IN	MUBARAKPUR	060-5	17/2021760/4		361
PROPERTY NO. 1509, GROUND FLOOR & BASEMENT, WAZIR NAGARBHISM PITAMAHA MARG, KOTLA MUBARAK PUR	M/S UNIVERSAL DISTRIBUTORS	CV559	NAGAR KOTLA	MUBARAKPUR	060-S		ZONE 29	360

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DSC-131,132 AND 133, GF, DLF SOUTH COURT,SAKET, NEW DELHI	CORP	CV326	01 C C 1 C C C 2 C C C C C C C C C C C C					
SAKET	M/S BHAGWATI		RTC-01-0676 06	IADO SARAI	067-S	L7V20216919	ZONE-01	406
DSC - 121,122,123 & 124,GROUND FLOOR,DLF SOUTH COURT,		CV354	BTC-01-067S-02	LADO SARAI	067-S	L7V20217025	ZONE-01	405
28, GROUND AND BASEMENT, COMMUNITY CENTRE SAKET		CV320	BTC-01-067S-01	LADO SARAI	067-5	L7V20216897	ZONE-01	
SHOP NO. 16,17,18,19, 22, 25POCKET BG-8, LSC PASCHIM VIHAR		CV057	WINE AND BEER SHOP	PASCHIM VIHAR	067-N	L7V20216090	ZONE-10	
SHOP NO. 1 AND 101CSC, A-6, PASCHIM VIHAR		CV054	WINE AND BEER SHOP	PASCHIM VIHAR	067-N	L7V20216087	ZONE-10	403
PRIVATE SHOP NO. 4, 84 , AVTAR ENCLAVEPASCHIM VIHAR		CV202	WINE AND BEER SHOP	PASCHIM VIHAR	067-N	L7V20216651		
A-6 GROUND FLOOR, SHUBHAM ENCLAVEPASCHIM VIHAR	M/S SAKRIYA TECHNOLOGIES PVT. LTD	CV065	WINE AND BEER SHOP	PASCHIM VIHAR	067-N	L7V20216098	1 100	
UG18TO20, PLOT NO 5BHIKAJI CAMA PALACE	M/S MULTICITY HOSPITALITIES LLP	CV029	всмн8ми665	MUNIRKA	S-990	L7V20216062		400
SU9, UGF, DDA BUILDINGBHIKAJI CAMA PALACE	M/S MULTICITY HOSPITALITIES LLP	CV141	всмн9ми668	MUNIRKA	066-S	L/V20216232		
SHOP NO-FA-1 AND 2 PHASE-II LSC DDA MARKET WARD NO 66 SMUNIRKA NEW DELHI	Ę ,	CV486	MUNIRKA1	MUNIRKA	066-S	L7V20217444		
SHOP NO-1,1A,2CSC MARKET PHASE II	M/S MULTICITY HOSPITAUTIES LLP	-CV594	MUNIRKA2MULTICITYHOSPITALITIES	MUNIRKA	066-S	L/V2022//50		397
WZ- 852/4, GROUND FLOOR & MEZZAINE FLOORPLOT NO. 4, RANI BAGH SHAKUR BASTI, NEW DELHI -1	AGRO ).	CV584	SHAKURPUR BASTI	RANI BAGH	066-N	L/V2022/721		396
LG-3&4, PLOT NO. 18 & PLOT NO. 19, COMMUNITY CENTREROAD NO. 44 PITAM PURA		CV330	LTD.	RANI BAGH	066-N	L/V20216925	-	395
SHOP NO 6,7,8,9 GF, SECTOR 12 MARKETRKPURAM		CV050	2MH15RK65S	K.K. PUKAM	063-5	500000000		394
RKPURAM, SEC 6	TLP	CV022	מקאותבטתקסטט			7/20216002	ZONE-OF	393
MALLISC, ROAD NO. 43, PITAMPURA	PRIVATE LIMITED  M/S MULTICITY		DVAU 10 DVCTC	RK PIRAM	065-5	L7V20216050	ZONE-05	392
SHOP NO. G48,G49,G50,G51,G52, VARDHMAN FASHION	M/S NOVA GARMENTS	CV236	NOVA GARMENTS PRIVATE LIMITED	SARASWATI	065-N	L7V20216696	ZONE-11	391
SHOP NO. G-16, GROUND FLOOR, ARSS FELIX MALL, PLOT NO. 40COMMUNITY CENTRE. BLOCK -A. PASCHIM PURI	M/S NOVA GARMENTS PRIVATE LIMITED	CV237	NOVA GARMENTS PRIVATE LIMITED	VIHAR	065-N	L7V20216697	ZONE-11	
SHOP NO. 20, 21 UPPER GROUND FLOOR, WEDDING MALLPLOT NO. 1 LSC, SHARDA NIKETAN, PITAMPURA	PRIVATE LIMITED	CV349	NOVA GARMENTS PRIVATE LIMITED	VIHAR	N-COO			390
VIHAR, MUNIRAKA MARG	CONTRACTORS (I) LTD,	CV401	SNI AVAINTINA CONTRACTORS (I) LTD	SARASWATI	000	01021C0CV71	ZONE-11	389
WEST, NEW DELHI	M/S SRI AVANTIKA		CDI AVANITIVA CONTENTA CONTENT	VASANT VIHAR	064-5	L7V20217234	ZONE-18	388
H.NO-9, SATYA NIKETAN MOTI BAGH-2,CHANAKYA PURI. SOUTH	M/S SRI AVANTIKA	CV521	SRI AVANTIKA CONTRACTORS (I) LTD	VASANT VIHAR	064-S	L7V20217567	ZONE-18	00,
DDA BUILT-UP FREEHOLD SHOP NO-26 & 27 ON FIRST FLOOR,CSC BASANT ENCLAVE NEW DELLI	M/S SRI AVANTIKA CONTRACTORS (I) LTD.	CV561	BASANT ENCLAVE	VASANT VIHAR	064-S	L7V20227660	ZONE-18	387
SHOP NO. 29, 30 AND 31PACIFIC NORTH, BLOCK KP, PITAMPURA	M/S SAKRIYA TECHNOLOGIES PVT. LTD	CV052	WINE AND BEER SHOP	PITAMPURA	064-N	C/V2UZ16085	ONE-TO	386
PLOT. NO. 21 , BLOCK GDPITAMPURA	M/S SAKRIYA TECHNOLOGIES PVT. LTD	CV060	WINE AND BEER SHOP	PITAMPURA	064-N	F. 609T2073	DT-1007	385
PLOT NO. 5 DP BLOCKLOCAL SHOPPING CENTRE	TECHNOLOGIES PVT. LTD	CV468	WINE AND BEER SHOP	PITAMPUKA	004-14	27 20217330	70015 40	384
SHOP NO. 489/55/1, BASEMENT AND GROUND FLOOR, CORNOR MARKET, MALVIYA NAGAR	LTD.	CV108		MIALVITA NAGAR	00-0	7/20217280	ZONE-10	383
	RAISEN MARKETING DUT		MALVIYA NAGAR ( 2 ) CORNER	MALVIVA NIACAT	063-5	L7V20216199	ZONE-13	382

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	10.1	. Jane	430	429	428	427	420		425	424	423	422	421	420		419	418	417	1.0	110	415	414	413	412		411	410	409	45	3
	ZONE-29	70NE-79		ZONE-16	ZONE-16	ZONE-12	ZONE-12	CONE-30		ZONE-30	ZONE-30	ZONE-14	ZONE-14	ZONE-14	ZONE-14	CONE-14	ZONIE 11	ZONE-24	ZONE-24	COINE-24	ZONIE 24	ZONE-24	ZONE-16	ZONE-16	ZONE-16	1	ZONE-01	ZONE-01	ZONE-01	TO-AND
	L7V20216632	L7V20216668		L7V20216721	L7V20227625	L7V20216840	L7V20216841	L7V20217571	CTC/17071	17V20217315	L7V20217216	L7V20227656	L7V20216843	L7V20216700	L7V20217316	L/VZ0227655		L7V20227661	L7V20216921	L/V20217357			L7V20216719	L7V20216722	L7V20216184		1 L7V20217109	1 L7V20217482	1 L7V20216229	1 L/V20216769
	072-N	072-N			071-5	071-N	071-N	070-N	0/0-N	200	070-N	069-S	069-S	069-S	069-S	069-S		069-N	069-N	069-N	000	080 N	068-N	068-N	068-N	+	067-5	2 067-5	9 067-5	9 067-S
	WAZIR PUR	WAZIR PUR	JAID-UL-AJAIB		SAID-UL-AIAIR	TRI NAGAR	TRI NAGAR	RAM PURA	RAM PURA	TO DA	DANA BITTO	VASANIT KIINI	VASANT KIINI	VASANT KUNJ	VASANT KUNJ	VASANT KUNJ	O PONTON	SHAKIB BIID	SHAKUR PUR	SHAKUR PUR	STANOR POR		KOHAT ENCLAVE	KOHAT ENCLAVE	KOHAT ENCLAVE	CACC SARAI	ADD CABAL	LADO SARAI	LADO SARAI	LADO SARAI
CINEMA COMPLEX	UNIVERSAL DISTRIBUTORS DEEP	PUR INDUSTRIAL AREA	ORIGIN APPLIANCES PVT LTD	O TO THE PROPERTY OF THE PROPE	ORIGIN ABBLIANCES	TRI NAGAR 3	TRINAGAR 1	PSLLP-30-070N-04	PSLLP-30-070N-01	PSLLP-30-070N-03	ORIGIN APPLIANCES PVT LTD	ONIGHN APPLIANCES PVI LID	OBJOIN APPLIANCES THE FIRST	ORIGIN APPLIANCES BYT I TO	ORIGIN APPLIANCES PVT LTD	CHATTARPUR METRO	CENTRE	TRIDENT CHEMPHAR LTD-PP TRADE	TRIDENT CHEMPHAR I IMITED	TRIDENT CHEMPHAR LIMITED	TRIDENT CHEMPHAR LIMITED	_			/E ORIGIN APPLIANCES PVT LTD	BTC-01-067S-08		BTC-01-0678 00	BTC-01-067S-07	BTC-01-067S-03
CA200		CV213	CV253	CV550			CVDO	CV523	CV428	CV394	CV557	CV296	CV239		CV429	CV556	CV562	CV328		CV442	CV424	CV251	CV254	CKOSS	COOL	CV366	CV504	CATAS		CV260
DISTRIBUTORS	M/S UNIVERSAL	M/S UNIVERSAL	M/S ORIGIN APPLIANCES PVT. LTD.	PVT.LTD.	SOLUTIONS PVT. LTD.	M/S PATHOWAY HE	M/S PATH2WAY HR	M/S POPULAR SPIRITS LLP	M/S POPULAR SPIRITS LLP	M/S POPULAR SPIRITS LLP	PVT. LTD.	PVI, LTD.	PVT. LTD.	PVT. LTD.  M/S ORIGIN APPLIANCES	M/S ORIGIN APPLIANCES	M/S ORIGIN APPLIANCES	LTD.	LTD.	M/S TRIDENT CHEMPHAR	M/S TRIDENT CHEMPHAR	LTD.	PVT. LTD.			M/S ORIGIN APPLIANCES				M/S BHAGWATI	
CINEMA COMPLEX, ASHOK VIHAR-1	INDUSTRIAL AREA	A-93, GROUND FLOOR AND BASEMENT, GROUPWAZIR PUR	SHOP NO 7 GROUND FLOOR CSCSAIDULAJAIB OPP SAKET	PROPERTY NO.P-2, KHASRA NO.30, GF,MB ROAD, SAIDULAJAIB	FLOORKANHIYA NAGAR TRI NAGAR	473/1-A LAWRENCE ROADMAIN RAMPURA	ASHOKA PARK MAIN, ROHTAK ROAD	PROPERTY BEARING NO. 6, MAIN ROAD SIDE SITUATED AT	H.NO.3536-A/5, RAJA PARK.SHAKUR BASTI	GROUND FLOOR P.NO.10, COMMUNITY CENTRE, LAWERENCE ROAD INDUSTRIAL AREA	SHOP NO. 2,3 & 4, GF & Mezzanine, CSC, MASOODPUR DAIRY FARMDDA MARKET, VASANT KUNJ	SHOP NO 17, 1ST FLOOR, SECTOR-B, POCKET NO-3, LSC, VASANT KUNJ	CENTRE, VASANT KUNJ	HALL, MAIN ROAD MASOODPUR VILLAGE	FLOOR, CHATTARPUR METRO STATION, CHATTARPUR PLOT NO. 1/1 KH NO. 478/236/97/4 CF CASCART	CPD 86/3, GROUND FLOOR AND MEZZANINE		PALACEWAZIRPUR DISTRICT CENTRE, PITAMPURA				WZ-3426-A,GROUND FLOOR,MAHINDERA PARK,RANI BAGH	PROPERTY NO.358,GF,KOHAT ENCLAVE, PITAMPURA	PLOT NO. B-4, GF, POCKET-ELSC, SAMRAT ENCLAVE, PITAMPURA		SHOP NO. GE-06, MGE METROPOLITAN NAME CANCEL	SHOP NO. 8, GROUND FLOOR, CSC DDA MARKET, LADO SARAI	FLOOR, CSC DDA MARKET, LADO SARAI	MALL, DISTRICT CENTRE, SAKET	SHOP NO - 10 & 11. GROUND FLOOR SOLIABE ONE

DAKSHIN PURI ALCOMART DKP 2/54  ASHOK VIHAR ORIGIN APPLIANCES PVT LTD.  TIGRI  ASHOK VIHAR ORIGIN APPLIANCES PVT LTD.  TIGRI  ASHOK VIHAR ORIGIN APPLIANCES PVT LTD.  TIGRI  MAFPL-TIGRI-DEVLI  MASHOK VIHAR ORIGIN APPLIANCES PVT LTD.  MASHAK PVT LTD.  MASHAK ALCOMART SGP 30/54  CV457 MASHARO GALI  RESTALRANTS PVT LTD.  MAS SANGAM PARK ALCOMART SGP 38/54  CV558 MASKANIS PVT LTD.  MASHARONTS PVT LTD.		100000000000000000000000000000000000000
DAKSHIN PURI ALCOMART DKP 2/54  ASHOK VIHAR  ORIGIN APPLIANCES PVT LTD  CV087  M/S ORIGIN APPLIANCES PVT LTD  CV088  M/S ORIGIN APPLIANCES PVT LTD  CV087  M/S ORIGIN APPLIANCES PVT. LTD.  M/S ORIGIN		
DAKSHIN PURI ALCOMART DKP 2/54  ASHOK VIHAR  ORIGIN APPLIANCES PVT LTD  TIGRI  MAFPL-TIGRI-DEVLI  SANGAM PARK ALCOMART SGP 38/54  SANGAM PARK ALCOMART SGP 38/54  CV357  MAS HANO GALI  SANGAM PARK ALCOMART SGP 38/54  CV457  MAS HANO GALI  SANGAM PARK ALCOMART SGP 38/54  CV457  MAS KHANO GALI  SANGAM PARK ALCOMART SGP 38/54  CV457  CV458  MAS KHANO GALI  RESTAURANTS PVT. LTD.  MAS ORIGIN APPLIANCES PVT. LTD.  CV316  MAS MAGUNTA AGRO FARMS PVT.  CV318  MAS MAGUNTA AGRO FARMS PVT.  CV457  MAS KHANO GALI  RESTAURANTS PVT. LTD.  MAS KHANO GALI  RESTAURANTS PVT. LTD.  MAS MAGUNTA AGRO FARMS PVT. LTD.  MAS KHANO GALI  RESTAURANTS PVT. LTD.  MAS CHANNEET LEASING AND FINANCE PVT. LTD.  MAS GLOW TRADEX INDIA S PVT. LTD.  MAS GLO	SHASTRI NAGAR	ZONE-22 L7V20217418
DAKSHIN PURI ALCOMART DKP 2/54  ASHOK VIHAR  ORIGIN APPLIANCES PVT LTD  TIGRI  TIGRI  MAFPL-TIGRI-DEVLI  SANGAM PARK  ALCOMART SGP 18/54  SANGAM PARK  ALCOMART SGP 30/54  CV358  M/S ORIGIN APPLIANCES PVT. LTD.  CV388  M/S ORIGIN APPLIANCES PVT. LTD.  M/S MAGUNTA AGRO FARMS PVT. LTD.  M/S MAGUNTA AGRO FARMS PVT. LTD.  CV388  M/S MAGUNTA AGRO FARMS PVT. LTD.  M/S KHAO GALI  CV455  M/S KHAO GALI  CV458  RESTAURANTS PVT LTD.  M/S KHAO GALI  CV458  M/S KHAO GALI  CV458  M/S KHAO GALI  M/S KHAO GALI  M/S GLOW TRADEX INDIA PVT.LTD.  MODEL TOWN  MODEL TOW		ZONE-20 L7V20216884
DAKSHIN PURI ALCOMART DKP 2/54  ASHOK VIHAR  ORIGIN APPLIANCES PVT LTD  TIGRI  MAFPL-TIGRI-DEVLI  SANGAM PARK  ALCOMART SGP 18/54  SANGAM PARK  ALCOMART SGP 38/54  DEOLI  MODEL TOWN  MOD		
DAKSHIN PURI ALCOMART DKP 2/54  ASHOK VIHAR  ORIGIN APPLIANCES PVT LTD  TIGRI  MAFPL-TIGRI-DEVLI  SANGAM PARK  ALCOMART SGP 18/54  SANGAM PARK  ALCOMART SGP 38/54  DEOLI  MODEL TOWN  MOD	MODEL TOWN	ZONE-20 L/V20216342
DAKSHIN PURI ALCOMART DKP 2/54  ASHOK VIHAR ORIGIN APPLIANCES PVT LTD  ASHOK VIHAR ORIGIN APPLIANCES PVT LTD  CV086  TIGRI  MAFPL-TIGRI-DEVLI  TIGRI  MAFPL-TIGRI-DEVLI  SANGAM PARK ALCOMART SGP 18/54  SANGAM PARK ALCOMART SGP 30/54  SANGAM PARK ALCOMART SGP 30/54  SANGAM PARK ALCOMART SGP 38/54  CV457  CV457  CV457  M/S KHAO GALI  RESTAURANTS PVT. LTD.  M/S KHAO GALI  RESTAURANTS PVT. LTD.  M/S KHAO GALI  CV457  RESTAURANTS PVT. LTD.  M/S CHANMEET LEASING AND FINANCE  PVT LTD-DEVLI BUS STAND  M/S GLOW TRADEX INDIA  PVT.LTD.  MODEL TOWN  RODEL TOWN  KCGT18MT077N  CV471  M/S GLOW TRADEX INDIA  PVT.LTD.	MODEL TOWN	
DAKSHIN PURI ALCOMART DKP 2/54  ASHOK VIHAR ORIGIN APPLIANCES PVT LTD.  TIGRI  TIGRI  M/S MAGUNTA AGRO FARMS PVT. CV345  SANGAM PARK ALCOMART SGP 18/54  SANGAM PARK ALCOMART SGP 30/54  DEOLI  DEOLI  MODEL TOWN  MODEL TOWN  ALCOMART SGP 18/154  DAKSHIN PURI  ALCOMART SGP 38/54  DEGT13MT077N  CV328  DAKSHIN PURI  CV345  CV345  RESTAURANTS PVT. LTD.  M/S ORIGIN APPLIANCES PVT. LTD.  M/S MAGUNTA AGRO FARMS PVT. LTD.  M/S KHAO GALI RESTAURANTS PVT LTD.  M/S KHAO GALI RESTAURANTS PVT LTD.  M/S CHANMEET LEASING AND FINANCE CV572 AND FINANCE PVT. LTD.  M/S GLOW TRADEX INDIA PVT.LTD.  PVT.LTD.		-
DAKSHIN PURI ALCOMART DKP 2/54  ASHOK VIHAR ORIGIN APPLIANCES PVT LTD CV087 PVT. LTD.  TIGRI MAFPL-TIGRI-DEVLI CV348 PVT. LTD.  TIGRI MAFPL-TIGRI-DEVLI CV348 PVT. LTD.  SANGAM PARK ALCOMART SGP 38/54  CHANMEET LEASING AND FINANCE PVT LTD.  CV557 RESTAURANTS PVT. LTD.  M/S MAGUNTA AGRO FARMS PVT. LTD.  M/S KHAO GALI RESTAURANTS PVT LTD.  M/S CHANMEET LEASING AND FINANCE PVT.LTD.  M/S GLOW TRADEX INDIA PVT.LTD.  PVT.LTD.  PVT.LTD.  M/S GLOW TRADEX INDIA PVT.LTD.  PVT.LTD.	MODEL TOWN	ZONE-20 L/V20216819
DAKSHIN PURI ALCOMART DKP 2/54  ASHOK VIHAR  ORIGIN APPLIANCES PVT LTD  ASHOK VIHAR  ORIGIN APPLIANCES PVT LTD  CV088  TIGRI  TIGRI  MAFPL-TIGRI-DEVLI  M/S MAGUNTA AGRO FARMS PVT. LTD.  SANGAM PARK  ALCOMART SGP 18/54  SANGAM PARK  ALCOMART SGP 30/54  SANGAM PARK  ALCOMART SGP 38/54  CV457  CV458  SANGAM PARK  ALCOMART SGP 38/54  CV457  CV458  SANGAM PARK  ALCOMART SGP 38/54  CV458  CV458  M/S KHAO GALI RESTAURANTS PVT LTD.  M/S KHAO GALI RESTAURANTS PVT LTD.  CV458  M/S KHAO GALI RESTAURANTS PVT LTD.  M/S CHANMEET LEASING AND FINANCE PVT LTD-DEVLI BUS STAND  M/S GLOW TRADEX INDIA PVT LTD.  M/S GLOW TRADEX INDIA PVT LTD.	MODEL TOWN	-
DAKSHIN PURI ALCOMART DKP 2/54  ASHOK VIHAR ORIGIN APPLIANCES PVT LTD.  TIGRI MAFPL-TIGRI-DEVLI  TIGRI MAFPL-TIGRI-DEVLI  SANGAM PARK ALCOMART SGP 18/54  SANGAM PARK ALCOMART SGP 30/54  SANGAM PARK ALCOMART SGP 38/54  DEOLI  DEOLI  CV345  M/S KHAO GALI  CV086  PVT. LTD.  CV086  M/S ORIGIN APPLIANCES  M/S ORIGIN APPLIANCES  PVT. LTD.  CV086  M/S MAGUNTA AGRO FARMS PVT. LTD.  CV388  M/S MAGUNTA AGRO FARMS PVT. LTD.  CV388  M/S KHAO GALI RESTAURANTS PVT LTD.  M/S KHAO GALI RESTAURANTS PVT LTD.  CV458  M/S KHAO GALI RESTAURANTS PVT LTD.  M/S KHAO GALI RESTAURANTS PVT LTD.  CV458  M/S KHAO GALI RESTAURANTS PVT LTD.  M/S KHAO GALI RESTAURANTS PVT LTD.  AND FINANCE PVT. LTD.  M/S CHANMEET LEASING AND FINANCE PVT. LTD.	MODEL TOWN	_
DAKSHIN PURI ALCOMART DKP 2/54  ASHOK VIHAR ORIGIN APPLIANCES PVT LTD.  TIGRI MAFPL- TIGRI-DEVLI  TIGRI MAFPL- TIGRI-DEVLI  SANGAM PARK ALCOMART SGP 38/54	DEOLI	ZONE-28 L7V20227691
DAKSHIN PURI ALCOMART DKP 2/54  ASHOK VIHAR ORIGIN APPLIANCES PVT LTD  ASHOK VIHAR ORIGIN APPLIANCES PVT LTD  CV087  TIGRI  MAFPL- TIGRI-DEVLI  TIGRI  MAFPL- TIGRI-DEVLI  TIGRI  MASHOK VIHAR  CV086  PVT. LTD.  M/S ORIGIN APPLIANCES PVT. LTD.  M/S MAGUNTA AGRO FARMS PVT. LTD.  CV348  M/S ORIGIN APPLIANCES PVT. LTD.  M/S MAGUNTA AGRO FARMS PVT. LTD.  SANGAM PARK  ALCOMART SGP 18/54  CV457  CV458  RESTAURANTS PVT LTD.  CV458  RESTAURANTS PVT LTD.  CV458  RESTAURANTS PVT LTD.	DANGAM PARK	_
DAKSHIN PURI ALCOMART DKP 2/54  ASHOK VIHAR ORIGIN APPLIANCES PVT LTD  ASHOK VIHAR ORIGIN APPLIANCES PVT LTD  CV088  M/S KHAO GALI RESTAURANTS PVT. LTD.  M/S ORIGIN APPLIANCES PVT. LTD.  TIGRI  MAFPL- TIGRI-DEVLI  TIGRI  MAFPL- TIGRI-DEVLI  TIGRI  MAFPL- TIGRI-DEVLI  SANGAM PARK ALCOMART SGP 18/54  CV345  M/S KHAO GALI RESTAURANTS PVT. LTD.  M/S KHAO GALI RESTAURANTS PVT. LTD.  M/S KHAO GALI RESTAURANTS PVT. LTD.  M/S KHAO GALI RESTAURANTS PVT LTD.		ZONE-03 L7V20227681
DAKSHIN PURI ALCOMART DKP 2/54  CV345 RESTAURANTS PVT. LTD.  ASHOK VIHAR ORIGIN APPLIANCES PVT LTD  CV087 PVT. LTD.  ASHOK VIHAR ORIGIN APPLIANCES PVT LTD  CV088 PVT. LTD.  TIGRI MAFPL- TIGRI-DEVLI  TIGRI M/S MAGUNTA AGRO FARMS PVT. LTD.  CV388 FARMS PVT. LTD.  M/S MAGUNTA AGRO FARMS PVT. LTD.  M/S MAGUNTA AGRO FARMS PVT. LTD.  CV388 FARMS PVT. LTD.  M/S MAGUNTA AGRO FARMS PVT. LTD.  SANGAM PARK ALCOMART SGP 18/54  CV388 FARMS PVT. LTD.  M/S KHAO GALI		ZONE-03 L7V20217388
DAKSHIN PURI ALCOMART DKP 2/54  CV345 M/S KHAO GALI RESTAURANTS PVT. LTD.  ASHOK VIHAR ORIGIN APPLIANCES PVT LTD  CV087 PVT. LTD.  M/S ORIGIN APPLIANCES PVT. LTD.  TIGRI MAFPL- TIGRI-DEVLI TIGRI MAFPL- TIGRI-DEVLI  TIGRI M/S MAGUNTA AGRO FARMIS PVT. CV388 M/S MAGUNTA AGRO  M/S MAGUNTA AGRO FARMS PVT. LTD.  CV388 M/S MAGUNTA AGRO M/S MAGUNTA AGRO		ZONE-03 L7V20217387
DAKSHIN PURI ALCOMART DKP 2/54  ASHOK VIHAR ORIGIN APPLIANCES PVT LTD  ASHOK VIHAR ORIGIN APPLIANCES PVT LTD  CV087  ASHOK VIHAR ORIGIN APPLIANCES PVT LTD  CV086  M/S ORIGIN APPLIANCES  PVT. LTD.  M/S ORIGIN APPLIANCES  PVT. LTD.  M/S MAGUNTA AGRO		ZONE-04 L7V20217209
DAKSHIN PURI ALCOMART DKP 2/54  ASHOK VIHAR ORIGIN APPLIANCES PVT LTD  ASHOK VIHAR ORIGIN APPLIANCES PVT LTD  ASHOK VIHAR ORIGIN APPLIANCES PVT LTD  CV087  M/S ORIGIN APPLIANCES  PVT. LTD.  M/S ORIGIN APPLIANCES  PVT. LTD.		ZONE-04 L7V20217537
DAKSHIN PURI ALCOMART DKP 2/54  CV345  RESTAURANTS PVT. LTD.  ASHOK VIHAR  ORIGIN APPLIANCES PVT LTD  CV087  PVT. LTD.		
DAKSHIN PURI ALCOMART DKP 2/54 CV345 RESTAURANTS PVT. LTD.		
DAKGUN GIG	000000000000000000000000000000000000000	
WILLY THEKA - NIMRI 02	DAKSHINI DILIDI	ZONE-02 L7V20217003
NIMBI COLONY OLI WILLIAM - NIMRI COLONY OLI CVO37 M/S JSN INFRATECH LLP	NIMBLOOLONG	ZONE-07 L7V20227619
NIMBLOOLONA	074-N NIMBI COLONA	ZONE-07 L7V20216070

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4/9 ZC		478	477	476 70	475 ZC	474 ZC			472	471 Z	470 Z	469 Z	468 Z		-	466	465 z	464 7	463	462		461	460	459	458	_	457	456	
ZONE-19	70NE-18				ZONE-22	ZONE-22	ZONE-22	ZONE-15		ZONE-15	ZONE-15	ZONE-24	ZONE-24	ZONE-17	ZONE-17		ZONE-17	ZONE-01	ZONE-01	ZONE-01	20NE-25		ZONE-25	ZONE-25	ZONE-25	TOINE-17	ZONE-13	ZONE-12	70INE-17
L7V20216791	L/V20227632	L/VZUZ1/599	F/A505T/007	7//20217602	L7V20216596	L7V20216591	L7V20216683	L7V20217363		L7V20227696	L7V20216708	L7V20217605	L7V20227769	L7V20216200	L7V20216626		L7V20216628	L7V20217027	L7V20217023	L7V20227706	L7V20216608	r, 470710034	7/20216034	L7V20216610	L7V20216835	L/V2021/366	700017366	L7V20217415	L/V2UZ1/31/
. 084-N	083-N				2-580	082-S	082-S	082-N	11-700	N-C80	082-N	081-S	S-180	081-N	081-N	N-TOO	001 N	2-080	S-080	080-S	080-N	USU-N		080-N	N-080	079-S		079-5	0/9-5
CHANDNI	CIVIL LINES	CIVIL LINES	CIVIL LINES	EXTENSION	TUGHLAKABAD	TUGHLAKABAD	TUGHLAKABAD	ANAND PARBAT	ANANU PARBAI		ANAND BARBAT	KHANDIIR	KHANPUR	KISHAN GANJ	KISHAN GANJ	NOHAN GANJ	COLL ALLIAN	DISUBVILLAD	PUSHP VIHAR	PUSHP VIHAR	SADAR BAZAR	SADAR BAZAR	O DOOR DALAN	CADAR BATAR	SADAR BAZAR	MADANGIR		MADANIGIB	MADANGIR
UNIVERSAL DISTRIBUTORS	TIS HAZARI METRO	GOKHLE MARKET  SRI AVANTIKA CONTRACTORS (I) LTD-	SUBZIMANDI	AVANTIKA CONTRACTORS (IVITA		M/S ACE FINANCE CO.	M/S ACE FINANCE CO.	NOVA GARMENTS PRIVATE LIMITED	NUVA GARMENTS PRIVATE LIMITED	MOVA GARIMEN IS PRIVATE LIMITED	ROAD KHANPUR	TRIDENT CHEMPHAR LIMITED-MB	TRIDENT CHEMPHAR LTD-JAWAHAR	SAINIK ( KISHAN GANJ OLD ROHTAK ROAD)	SAINIK ( A-8 LSC PADAM NAGAR)	SAINIK (59 GULABI BAGH)	B1C-01-0805-03	0.0000000000000000000000000000000000000	RTC-01-0805 03	BTC-01-080S-01	SADAR BAZAR 4	SADAR BAZAR 1	SAUAR BAZAR 3		SADAR BAZAR 2	MADANGIR 1	WINDANGIR 3		MADANGIR 2
CV271 M/S UNIVERSA	CV554	CV530	CV533	CV172	0/143	05170	CV223	CV445	CV574	CV247	CV536	CV601		CV109	CV194	CV196	CV355	CV353	1000	Q570	CV178	CV287	CV179	00742	0.000	CV447	CV475	200	CV430
		.TD,	.TD,	6.	M/S ACE FINANCE CO.	M/s of finance co.	8	ENTS	PRIVATE LIMITED	PRIVATE LIMITED	LTD.	LTD.	M/S TRIDENT CHEMPHAR	M/S SAINIK INDUSTRIES PVT.	M/S SAINIK INDUSTRIES PVT.	LTD.	TRANSFORMER CORP	TRANSFORMER CORP	TRANSFORMER CORP	M/S BHAGWATI	M/S PATH2WAY HR	SOLUTIONS PVT. LTD.	SOLUTIONS PVT. LTD.	SOLUTIONS PVT. LTD.	M/S PATH2WAY HR				M/S PATH2WAY HR
1/18.21/1/2/ 27 8/5(11) 12 (2)	TIS HAZARI METRO STATIONLINE - 1	SHOP NO-56, 57,58, GROUND FLOOR, GOKHLE MARKET,NEAR TIS HAZARI COURTS, DELHI	68,69,70,71, ASHOKA MARKET,SUBZIMANDI DELHI	TA-95/3 RAVIDASS MARGTUGHLAKABAD EXTENSION NEW DELHI	EXTENSION NEW DELHI	TA 84/5 IN KHASBA NO 475 MAIN OKHI A BOADTI CHI AKABAD	TA 8 TAGS TAGOTION ASSAULT FRANCE CONTROL	SHOP NO. 2/121, NEW ROHTAK ROADANAND PARRAT	SHOP NO. 1, PROP NO. 25/2, NEW ROHTAK ROADANAND PARBAT INDI AREA	INDUSTRIAL AREA	KHANPUR	A3, JAWAHAR PARK, KHANPURDEVLI ROAD, NEW DELHI	ROAD	SHOP NO 41,42,43 AND 44 KISHAN GANJ MARKETOLD ROHTAK		59, GULABI BAGHDELHI	SHOP NO. 4,5 & 6, GROUND FLOOR, SECTOR-3, PUSHP VIHAR, M.B ROAD	SHOP NO. 12 & 13, SECTOR - V, PUSHP VIHAR, NEW DELHI	MADANGIR, JANTA HOUSING, PHASE - II,	SHOP NO. 1.2 & 3. GROUND FLOOR & FIRST FLOOR	SHOP NO. 67 GROUND FLOOR AND MAZZANINE FLOORNEW	SHOP NO 1 & 2 GROUND FLOORPHOOTA ROAD	PROPERTY NO 8789 & 8790 GROUND FLOORROSHANARA ROAD SABZI MANDI	BAZAR	COMPLEXDAKSHINDURI MADANGIR	SHOP NO. 4, 5 & 6 CIRAT CINEMA COMMERCIAL	SHOP NO. 13,14 & 19 GROUND FLOOR SEC-4 MARKETPUSH VIHAR SAKET MB ROAD	MADANGIR	SHOP NO 19/553 GROUND FLOOR & FIRST ELOOBODA FLATS

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SHOP NO. G69, G70, G71, SHOPPING CUM OFFICE COMPLEX.	M/S NOVA GARMENTS	CV348	NOVA GARMENTS PRIVATE LIMITED	CHIRAG DELHI	088-5	L7V20217007	ZONE-15	503
SHOP NO. 33, 34, 35, LSC SHEIKH SARAIPHASE -II	M/S NOVA GARMENTS PRIVATE LIMITED	CV380	NOVA GARMENTS PRIVATE LIMITED	CHIRAG DELHI	088-5	L7V20217149	ZONE-15	
SHOP NO. 3, 4, 5, CSC MARKET, SHEIKH SARAI, PHASE-1	M/S NOVA GARMENTS PRIVATE LIMITED	CV339	NOVA GARMENTS PRIVATE LIMITED	CHIRAG DELHI	088-5	L7V20216935		
SHOP NO 187 AND 188KAMLA MARKET, NEW DELHI	LTD.	CV455	RAISEN (KAMLA MARKET)	DELHI GATE	C88-N	L/V2021/385	9	501
SHOP NO 1/5-B, GROUND FLOOR, ASAF ALI ROADFACING ASAF ALI ROAD, NEW DELHI	RAISEN MARKETING PVT.	CV446	RAISEN ( 1/5 B ASAF ALI ROAD	DELHI GATE	088-N	L/V20217364		
GROUND FLOOR PREMISES REAR PORTION OF THE FRONT RIGHT CORNER, KONNECTUS, BHAVBHUTI MARGOPP. AJMERÍ GATE RAILWAY SIDE, NEAR MINTO BRIGE,	RAISEN MARKETING PVT. LTD.	CV509	RAISEN ( DELHI METRO RAIL CORPORTION DMRC)	DELHI GATE	088-N	L7V20217506	15000	499
A-3/15, ASAF ALI ROAD GROUND FLOOR SHOWROOM PREMISESNEW DELHI	RAISEN MARKETING PVT. LTD.	CV114	RAISEN (A3/15 ASAF ALI ROAD)	DELHI GATE	088-N	L7V20216205	ZONE-13	
SHOP NO.3,4,6,7- GROUND FLOOR AND SHOP NO-4 IN BASMENTD-2, ABHISHEK TOWER, ALAKNANDA SHOPPING COMPLEX	M/S UNIVERSAL DISTRIBUTORS	CV177	UNIVERSAL DISTRIBUTORS ALAKNANDA	PARK	087-S	L7V20216607		497
SHOP NO. 6,17,18,19SAVITRI CINEMA COMPLEX	M/S UNIVERSAL DISTRIBUTORS	CV198	CINEMA	PARK	087-5	L/V2U216630	COME-13	496
SHOP NO-1,2 JMD KOHINOOR MALL,GREATER KAILASH PART-2	M/S UNIVERSAL DISTRIBUTORS	CV277	KOHINOOR MALL	PARK	087-5	C/A2021200	SOME TO	495
PROPERTY NO.46, BASEMENT & GROUND FLOOR, DDA SHOPPING COMPLEXZAMRUDPUR, GREATER KAII ASH-1	M/S MAGUNTA AGRO FARMS PVT. LTD.	CV131	LTD.  LINIVERSAL DISTRIBUTEDS	KAILASH	086-S	L7V20216222	ZONE-04	100
MCD No. 16-A, FIRST FLOOR & SECOND FLOOR, SANT NAGAR, EAST OF KAILASH, SOLITH DELHI	M/S MAGUNTA AGRO FARMS PVT, LTD.	CV588	SANT NAGAR	KAILASH	S-980	L7V20227735	ZONE-04	493
HS-36KAILASH COLONY MARKET	M/S MAGUNTA AGRO FARMS PVT. LTD.	CV418	M/S MAGUNTA AGRO FARMS PVT.	KAILASH	086-S	L7V20217288	ZONE-04	497
FIRST FLOOR 17, SANT NAGARNEAR EAST OF KAILASH	M/S MAGUNTA AGRO FARMS PVT. LTD.	CV489	M/S MAGUNTA AGRO FARMS PVT.	KAILASH	086-S	L7V20217447	ZONE-04	491
BUILDING NO 17, GROUND FLOOR AND BASEMENTPANCHSHEEL	M/S MAGUNTA AGRO FARMS PVT. LTD.	CV127	M/S MAGUNTA AGRO FARMS PVT. LTD.	KAILASH	086-S	L7V20216218	ZONE-04	490
37, GROUND FLOOR, COMMUNITY CENTEREAST OF KAILASH	M/S MAGUNTA AGRO	CV297	LTD.	KAILASH	086-S	L7V20216845	ZONE-04	489
SHOP NO-2/2A, GF UNIVERSAL BUILDINGASAF ALI ROAD	M/S MULTICITY HOSPITALITIES LLP	CV425	AJMERI GATE LIC MULTICITY	AJMERI GATE	N-980	L/V20217296	CONE-05	488
5274, GF, MEZZANINE FLOOR,G.B.ROAD	M/S MULTICITY HOSPITALITIES LLP	CV122	GBROAD23MULTICITY	AJMERI GATE	086-N	L7V20216213	ZOINE-05	487
SHOP NO. 3575-76/2, NETAJI SUBHASH MARGDARYA GANJ	M/S NOVA GARMENTS PRIVATE LIMITED	CV374	NOVA GARMENTS PRIVATE LIMITED	JAMA MASJID	085-N	L/V2021/117	TOINE-TT	486
SHOP NO.243-244, MAIN CHANDNI CHOWK	M/S UNIVERSAL DISTRIBUTORS	CV432	CHOWK FOUNTAIN	CHOWK	084-N	L/V2021/319	ET-JANO7	485
SHOP NO.1539-A AND 1539-B GROUND FLOOR ANDBASEMENT BHAGIRATH PLACE	M/S UNIVERSAL DISTRIBUTORS	CV263	BHAGIRATH PLACE	CHOWK	084-N	L/V20215//6	SOME-TA	484
SHOP NO. 2255,2265,2267,2268,KAURIA PULDR.H.C.	M/S UNIVERSAL DISTRIBUTORS	CV318	PUL PIGTOR FOR KAURIA	CHOWK	084-N	L/VZUZ16895	SOME TO	483
3981-83, GROUND FLOORNAYA BAZAR	M/S UNIVERSAL DISTRIBUTORS	CV617	BAZAR  BAZAR	CHOWK	084-N	L/VZ0ZZ/8Z4	TOWE-THE	482
3906-08, HAMILTON ROADMORI GATE	M/S UNIVERSAL DISTRIBUTORS	CV199	GATE  UNIVERSAL DISTRIBUTORS MORI	CHOWK	084-N	L/V20216631		481

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ZONE-13	ZONE-13	ZONE-26				20NE-05		2 1000		ZONE-26	TOME-70	ZONE-26	10.65	ZONE-35	ZONE-25	ZONE-25	ZONE-25	CONE-25	ZONE-28	ZONE-28	ZONE-28
L7V20217369	L7V20216192	L7V20217326	L7V20227701	L7V20227770	L7V20216216	L7V20217325	L7V20216888	L7V20216786	L7V20217505	L7V20217504	L/A2027/977	L7V20227662	C04/1707A/1	TWO COT TAKE	L7V20217414	7020217752	L7V20216186	L/VZ0Z16606	L7V20217014	L7V20216150	L7V20216156
092-N	092-N	091-5	091-5	091-S	091-N	091-N	091-N	S-060	S-060	090-S	S-060	090-S	090-N	000	009-5	009-5	089-5	089-S	089-N	089-N	089-N
KAROL BAGH	KAROL BAGH	GOVIND PURI	GOVIND PURI	GOVIND PURI	RAM NAGAR	RAM NAGAR	RAM NAGAR	KALKAJI	KALKAJI	KALKAJI	KALKAJI	KALKAJI	BALLIMARAN	DALLINARAIN	DAIL NIWAS PURI	ORI NIWAS PURI	SRI NIWAS PURI	SRI NIWAS PURI	QURAISH NAGAR	QURAISH NAGAR	QURAISH NAGAR
RAISEN ( 21 B NEW ROHTAK ROAD)	RAISEN ( MULTANI DHANDA PAHARGANJ)	SRI AVANTIKA CONTRACTORS (I) LTD	GOVINDPURI	SRI AVANTIKA CONTRACTORS (I) LTD- 1/24-B GOVINDPURI	ARAKASHAN-MULTICITY	ARAKASHANROAD21MULTICITY.	SINGHADACHWK20MULTICITY	SRI AVANTIKA CONTRACTORS (I) LTD	SRI AVANTIKA CONTRACTORS (I) LTD	SRI AVANTIKA CONTRACTORS (I) LTD	KALKAJI	GOVINDPURIEXTN.	BALLIMARAN 1	BALLIMARAN 2	SRI NIWAS PURI 1	SRI NIWAS PURI 6	SRI NIWAS PURI 3	SRI NIWAS PURI 2	CHANMEET LEASING AND FINANCE PVT LTD	CHANMEET LEASING AND FINANCE PVT LTD	CHANMEET LEASING AND FINANCE PVT LTD
CV448	CV101	CV439	CV575	CV602	CV125	CV438	CV311	CV270	CV508	CV507	CV547	CV563	CV498	CV474	CV404	CV573	CV095	CV176	CV351	CV076	CV082
RAISEN MARKETING PVT.	RAISEN MARKETING PVT. LTD.	M/S SRI AVANTIKA CONTRACTORS (I) LTD,	M/S SRI AVANTIKA CONTRACTORS (I) LTD,	M/S SRI AVANTIKA CONTRACTORS (I) LTD,	M/S MULTICITY HOSPITALITIES LLP	M/S MULTICITY HOSPITALITIES LLP	M/S MULTICITY HOSPITALITIES LLP	M/S SRI AVANTIKA CONTRACTORS (I) LTD,	M/S SRI AVANTIKA CONTRACTORS (I) LTD,	M/S SRI AVANTIKA CONTRACTORS (I) LTD,	CONTRACTORS (I) LTD,	M/S SRI AVANTIKA CONTRACTORS (I) LTD,	SOLUTIONS PVT. LTD.	SOLUTIONS PVT. LTD.	SOLUTIONS PVT. LTD.	SOLUTIONS PVT. LTD.	M/S PATH2WAY HR SOLUTIONS PVT. LTD.	M/S PATH2WAY HR SOLUTIONS PVT. LTD.	M/S CHANMEET LEASING AND FINANCE PVT. LTD.	M/S CHANMEET LEASING AND FINANCE PVT. LTD.	M/S CHANMEET LEASING AND FINANCE PVT. LTD.
PLOT NO 9, UPPER GROUND FLOOR, BLOCK 21-BNEW ROHTAK	9780-81-82-83, GALI NO 7,MULTANI DHANDA, PAHARGANJ, NEW	SHOP NO. 1402-A/1, GROUND FLOORGALLI NO-13, MAIN GOVIND PURI POI ICE STATION BOA	PROPERTY NO-511/5-A KHASRA NO-93 MAIN ROAD GOVINDPURIKALKAII. NEAR CI AI CHOWK NEW DELHI	1/24-B GROUND FLOOR,KHASRA NO-599/92, GALI NO- 1,GOVINDPURI, NEW DELHI	SHOP.NO.8178, GF,PART PORTION OF THE PROPERTY,, STREET NO6ARAKASHA ROAD, QUDAM SHARIF,PAHARGANJ	SHOP NO 35, ARAKASHAN ROAD, PAHARGANJ	MUNICIPAL NO. 10812 TO 10816 PLOT NO.5&6, GFNABI KARIM, JHANDEWALAN ROAD	SHOP NO-6, KRISHNA MARKETKALKAJI	SHOP NO-15,16,17 & 18, GROUND FLOOR,CHANDLOK,RYDER CENTRE, GROUND FLOOR, 70 NEHRU P	CPD-51, OKHLA NSIC,MRTS STATION,	B-34A, GROUND FLOOR,KALKAII, NEW DELHI	1666-B/1, KHASRA NO-19, GROUND FLOOR,ABADI GOVINDPURI EXTINTION, KALKAJI, NEW DELHI	PROPERTY NO MPL NO VII/5201 BASEMENT & GROUND FLOOR SHARDHANAND MARGG.B. ROAD	MPL NO.6662,1st FLOOR,GALI BANSI CHAWAL WALIKHARI BAOLI	SHOP NO 7,8,9,10 INDIA MALL COMMUNITY CENTERNEW FRIENDS COLONY	SHED NO. 6 OKHLA INDUSTRIAL ESTATEPHASE IV	HOUSE NO 55 ROAD NO 42UNIT NO 43 GROUND FLOOR & MEZZANINE FLOOR BLOCK-IITRIBHUWAN COMPLEX 10TH MILE STONE ISHWAR NAGAR	C-14 & C-15 FIRST FLOOR DDA LSC/CSC MARKETC-BLOCK EAST OF KAILASH	SHOP NO.884/2 & 885, GF, SINGAPORE BUILDING, QUTAB ROAD, SADAR BAZAR,	PLOT NO. 5316 & 5317, GF,OLD PLOT NO.8, WEST WARD XIV, SADAR BAZAR	PLOT NO. 1, GF, BASTI TENT WALI,MOTIA KHAN, PAHARGANJ

526								
527	CONE-13	L/V20217173	092-N	KAROL BAGH	RAISEN(306082 D B GUPTA ROAD)	CV381	RAISEN MARKETING PVT.	SHOP NO 02 AND 07, LGF PART OF PROPERTY BEARING MUNCIPAL NO. 306082 WARD NO XVIPLOT NO 12, BLOCK NO.
528	ZONE-13	L7V20217236	092-N	KAROL BAGH	RAISEN (JHANDEWALAN JUNK MARKET)	CV403	RAISEN MARKETING PVT.	SHOP NO A-85, S.P. MUKHERJEE MARKET OLD JUNK
-	ZONE-13	L7V20216198	092-N	KAROL BAGH	KAROL BAGH ( PRAHLAD MARKET)	CV107	RAISEN MARKETING PVT.	MARKETIHANDEWALAN, NEW DELHI
	ZONE-23		092-S	NAGAR	M/S MAGUNTA AGRO FARMS PVT.	CV463	M/S MAGUNTA AGRO	PLOT NO. 3, BASEMENT AND GROUND FLOORLSC, OKHLA
	ZONE-23	L7V20217282	092-S	NAGAR	M/S MAGUNTA AGRO FARMS PVT.	CV413	M/S MAGUNTA AGRO	S-6, OKHLA INDUSTRIAL AREADHASE II
	ZONE-23	L7V20217215	092-5	HARKESH NAGAR	M/S MAGUNTA AGRO FARMS PVT. LTD.	CV393	M/S MAGUNTA AGRO	SHOP NO. 6, PH-2 OKHLA DSIDC SCHEME-INEW SCHEME III
532	ZONE-23	L7V20216850	092-5	HARKESH NAGAR	M/S MAGUNTA AGRO FARMS PVT.	CV301	M/S MAGUNTA AGRO	NEAR CANTANIER DEPOT
533	ZONE-11	L7V20217205	093-N	PAHAR GANJ	NOVA GARMENTS PRIVATE LIMITED	CV384	M/S NOVA GARMENTS	SHOP. A-1, GROUND FLOOR, DDA SHEDOKHLA PHASE-1 PLOT NO. 2290-2291, KHASRA NO. 1416/615 & 616, GROUND
534	ZONE-11	L7V20217116	093-N	DAHAD CANII			PRIVATE LIMITED	BAGH
535	ZONE-11	17/20217358			NOVA GARMENTS PRIVATE LIMITED	CV373	PRIVATE LIMITED	PLOT NO. 3, BLOCK NO 7D.B. GUPTA ROAD, PAHAR GANJ
536	ZONE-21	7020216700	000 N	TATIAK GANJ	NOVA GARMENTS PRIVATE LIMITED	CV443	PRIVATE LIMITED	SHOP NO.29PAHCHKUIAN ROAD
537	ZONE 31		000-0	TOGHLAKABAD	TRIDENT CHEMPHAR LIMITED	CV276	LIMITED	DPT-015,DLF PRIME TOWEROKHLA PHASE-1
538	ZONE-14	17/20216157		3AD	TRIDENT CHEMPHAR LTD-OKHLA	CV576	TRIDENT CHEMPHAR LIMITED	F89/8, GROUND FLOOR,MAA ANADMAYEE MARG,OKHLA PHASE- 1 ,NEW DELHI
539 7	ZONE-14	רבוטבטר			ORIGIN APPLIANCES PVT LTD	CV083		PLOT NO. 5410/70, LOWER & UPPER GROUND FLOOR, REGARPURAARYA SAMAI ROAD, KAROI BAGH
540	ONE 1	*		DEV NAGAR	ORIGIN APPLIANCES PVT LTD	CV491	M/S ORIGIN APPLIANCES PVT. LTD.	PROPERTY NO. 5727/81, GROUND FLOOR & BASEMENT, GALI
541	ZONE-14	L/V20216151	094-N	DEV NAGAR	ORIGIN APPLIANCES PV† LTD	CV077	M/S ORIGIN APPLIANCES PVT. LTD.	PROPERTY NO.5419 & 5421, GF & BASEMENT, GALI NO. 70ARYA SAMALBOAD BELGARRITA (CAROLINA)
543	20NE-25	L7V20217400	094-S	DPUR	PUL PEHLADPUR 1	CV470		A-38 LOWER GROUND FLOOR MOHAN COOPERATIVE
	ZONE-21	L7V20217297	095-N	EAST PATEL NAGAR	TRIDENT CHEMPHAR LIMITED	CV426	CHEMPHAR	GF 1A 1/1-FFAST BATEL NACAB
	ZONE-21	L7V20216901	095-N	EAST PATEL .	TRIDENT CHEMPHAR LIMITED		CHEMPHAR	SHOP NO 41,42,46 RAJENDRA BHAVANRAJENDRA PLACE NEW
544 20	ZONE-21	L7V20217566	095-N	TEL	TRIDENT CHEMPHAR LIMITED		TRIDENT CHEMPHAR	DELHI COLL NEW
545 Z	ZONE-21	1707077759		EAST PATEL 1	TRIDENT CHEMPHAR LTD DDA	CA250		SHOP NO-23/24, PLOT NO-24, BLOCK-23EAST PATEL NAGAR
546		C/ / Z/ / Z8			BUILDING RAJINDRA PLACE	CV597	TRIDENT CHEMPHAR	SHOP NO-28,G/F, DDA BUILDING AT RAJINDRA PLACE,BLOCK NO- 4 & 5. NEW DEI HI
547	TO-3NO	L/V20227828	095-N		34,OLD MARKET	CV619	TRIDENT CHEMPHAR S	SHOP NO-34,BLOCK NO-20,OLD MARKET,WEST PATEL NAGAR,
548 20	ZONE-09	L7V20216620	095-S B	BADARPUR	MILLENIUM ( MCD 67 V BADARPUR)	CV189	M/S MILLENIUM NINFRAENGINEERS PVT. LTD.	M.C.D NO 67-V, FIRST FLOOR, KHASRA NO 36/3MAIN BAZAR, BADARPUR
	ZONE-09	L7V20217441	095-S B	BADARPUR B	MILLENIUM (SEBLE CINEMA BADARPUR)	CV484	M/S MILLENIUM SINFRAENGINEERS PVT. LTD.	SEBLE CINEMA, LOWER GROUND FLOOR, KHASRA NO 111/1,112 AND 114/1/1VILLAGE TAJPUR, BADARPUR, MATHURA ROAD.

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571 2						-			563		_	-		558	557	556	_				_	5
ZONE-20	ZONE-20	ZONE-02	ZONE-02	ZONE-02	ZONE-02	ZONE-02	ZONE-02	ZONE-13		ZONE-13	ZONE-20	ZONE-20	ZONE-20	ZONE-27	1	70NE-27	ZONE-27	ZONE-23	ZONE-12	ZONE-12	ZONE-12	ZONE-09
L7V20216570	L7V20216885	L7V20216625	L7V20216587	L7V20217416	L7V20217576	L7V20227747	L7V20227631	L7V20217383	L7V20216616	L7V20216624	L7V20216341	L7V20217111	L7V20216670	L7V20216604	L/ 42021/400	10/017/02/01	L7V20216223	L7V20217206	L7V20217012	L7V20216158	L7V20217115	L7V20216684
102-N	102-N	101-S	101-5	101-S	101-S	101-S	101-S	101-N	101-N	101-N	100-N	100-N	100-N	N-660	N-660	N-660	099-N	097-S	096-N	096-N	N-960	095-S
RAJINDER	NAGAR	SARITA VIHAR	SARITA VIHAR	SARITA VIHAR	SARITA VIHAR	SARITA VIHAR	SARITA VIHAR	RAMESH NAGAR	RAMESH NAGAR	RAMESH NAGAR	MOTI NAGAR	MOTI NAGAR	MOTI NAGAR	KARAMPURA	KAKAMPUKA	KAKAMPUKA	KARAMPURA	HARI NAGAR-B	RANJIT NAGAR	RANJIT NAGAR	RANJIT NAGAR	BADARPUR
KBGT3RN102N	KBGT1RN102N	ALCOMART SRV 23/54	ALCOMART SRV 5/54	ALCOMART SRV 24/54	ALCOMART SV 3	ALCOMART SV 6	ALCOMART SRV 28/54	RAISEN ( C 9 MARSAROVER GARDEN)	GARDEN) .		TSGT6MN100N	SNGT21MN100N	FRGT16MN100N	BTC-27-099N-01	B1C-27-099N-04	BTC-27-099N-03	BTC-27-099N-02	M/S MAGUNTA AGRO FARMS PVT. LTD.	RANJIT NAGAR 4	RANJIT NAGAR 1	RANJIT NAGAR 2	MILLENIUM( BANKEY LAL MARKET BADARPUR)
CV155	CV308	CV193	CV166	CV476	CV526	CV593	CV553	CV453	CV185	CV192	CV145	CV368	CV214	CV175	CV499	CV268	CV132	CV385	CV350	CV084	CV372	CV224
M/S GLOW TRADEX INDIA	M/S GLOW TRADEX INDIA PVT.LTD.	M/S KHAO GALI RESTAURANTS PVT. LTD.	M/S KHAO GALI RESTAURANTS PVT. LTD.	M/S KHAO GALI RESTAURANTS PVT. LTD.	M/S KHAO GALI RESTAURANTS PVT. LTD.	M/S KHAO GALI RESTAURANTS PVT. LTD.	M/S KHAO GALI RESTAURANTS PVT. LTD.	RAISEN MARKETING PVT. LTD.	RAISEN MARKETING PVT. LTD.	RAISEN MARKETING PVT. LTD.	M/S GLOW TRADEX INDIA PVT.LTD.	M/S GLOW TRADEX INDIA PVT.LTD.	M/S GLOW TRADEX INDIA PVT.LTD.	M/S BHAGWATI TRANSFORMER CORP	TRANSFORMER CORP	TRANSFORMER CORP	TRANSFORMER CORP	M/S MAGUNTA AGRO FARMS PVT. LTD.	M/S PATH2WAY HR SOLUTIONS PVT. LTD.	M/S PATH2WAY HR SOLUTIONS PVT. LTD.	M/S PATH2WAY HR SOLUTIONS PVT. LTD.	M/S MILLENIUM INFRAENGINEERS PVT. LTD.
BLOT NO 18/2-SABAN SAMALBOAD RAGOL BAGOL NEW DELTH	PLOT NO-10174/1 WARD NO XVI BASEMENT AND GFNAIWALA GURUDWARA ROAD KAROI BAGH	UNIT NO. 3, 4, 5, 6, POCKET 6JASOLA	UNIT NO. 17, 18, GROUND FLOOR AND UNIT NO.113 AND 114,FIRST FLOOR,LIVING STYLE MALLPOCKET 6, JASOLA VIHAR	SHOP NO. 31, 32, 41, 42, LSCNEW FRIENDS COLONY	SHOP NO 20,26,27, GROUND FLOORTOWER- B, DLF JASOLA	GF-01,03,04,05 & 060MAXE SQUARE, PLOT NO.14, JASOLA,	1010/121, SARITA VIHARMADANPUR KHADAR	C-9 GROUND AND FIRST FLOORMANSAROVER GARDEN	BLOCK NO B-10, PLOT NO 15,BASEMENT AND GROUND FLOOR, RAJOURI GARDEN	2/69/1, W.H.S.KIRTI NAGAR, NEW DELHI	PROPERTY NO.1A SHOP NO.5 AND 6PROPERTY NO.1A DLF INDUSTRIAL AREA NAJAFGARH ROA	PROPERTY NO.1/4-A, KIRTI NAGAR INDUSTRIAL AREA,NAJAFGARH ROAD NEW DELHI	G-19,20,22,23,24, GROUND FLOOR, TDI FUN REPUBLICMOTI NAGAR, NAJAFGARH ROAD, NEW DELHI	SHOP NO. G-1, GROUND FLOOR & BASEMENT FLOOR, RG HOUSE, RESTAURANT PLOT, KARAMPURA COMMERCIAL COMPLEX, OPP. MILAN CINEMA	AREA, MOTI NAGAR	SHOP NO. 6A, SHIVAJI MARG,NAJAFGARH ROAD	SHOP NO. 6,7,8 & 9, PLOT NO.13, SHIVAJI MARGJINDUSTRIAL AREA, NAJAFGARH ROAD,	SHOP NO. 5,6,7,8, GROUND FLOOR, I-BLOCK, GALI NO. 21, MAIN TANKI ROAD NAGAR MARKETHARI NAGAR EXTENSION-III	SHOP NO G-3, G-4, G-5A, G-5B SAMRAT BHAWANRANJIT NAGAR	SHOP NO 66 & 67GROUND FLOOR SOUTH PATEL NAGAR	FLAT NO 5 NEW MARKET GROUND FLOOR AND FIRST FLOORWEST PATEL NAGAR	SHOP NO 67/P, BANKEY LAL MARKETMATHURA ROAD, BADARPUR, NEW DELHI

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L7V20227689	L7V20216694	L7V2021729 <b>4</b>	L7V20227743	L7V20217359	L7V20217568	L7V20227794	L7V20227795	L7V20227796	L7V20227813	L7V20227798	L7V20227797	L7V20217226	L7V20216804	T700T7007T	TOSOTOCA	///2021207/	/6T9T7074/1	C/VZ0Z1/408	7//20217400	L/V202155/3
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http://delhi	NDMC+ Delhi Cantt	NDMC+ Delhi Cantt	NDMC+ Delhi Cantt	NDMC+ Delhi Cantt	NDMC+ Delhi Cantt	Airport zone	Airport zone	Airport zone	Airport zone	Airport zone	Airport zone	KHADAR WEST	NARAINA	NARAINA	NARAINA	NARAINA	KHADAR EAST	MADANPUR	INDER PURI	NAGAR
ORGANOMIX ECOSYSTEMS PVT LTD- H BI OCK	ORGANOMIX ECOSYSTEMS PVT.LTD.	ORGANOMIX ECOSYSTEMS PVT.LTD.	ORGANOMIX ECOSYSTEMS PVT LTD- CB 370 NARAINA	ORGANOMIX ECOSYSTEMS PVT.LTD.	ORGANOMIX ECOSYSTEMS PVT.LTD.	DEPARTURE .	DEPARTURE	THE CELLAR IGI AIRPORT T 2 ARRIVAL	THE CELLAR IGI AIRPORT T 1 ARRIVAL	THE CELLAR IGI AIRPORT T 3 DEPARTURE	ARRIVAL	SRI AVANTIKA CONTRACTORS (I) LTD	RAISEN ( BLOCK A L.S.C NARAINA)	NARINA)	RAISEN (23 NARAINA)	NARAINA)	BTC-01-103S-01	ALCOMART IDP 33/54	ALCOMART IDP 35/54	ORGT14RN102N
CV570	CV234	CV423	CV592	CV444	CV522	CV606	CV607	CV608	CV613	CV610	CV609	CV398	CV279	CV190	CV278	CV116	CV106	CV472	CV459	CV158
M/S ORGANOMIX	M/S ORGANOMIX ECOSYSTEMS PVT, LTD.	M/S ORGANOMIX ECOSYSTEMS PVT. LTD.	M/S ORGANOMIX ECOSYSTEMS PVT. LTD.	M/S ORGANOMIX ECOSYSTEMS PVT. LTD.	M/S ORGANOMIX ECOSYSTEMS PVT. LTD.	M/S BUDDY (T-1D) RETAIL PVT. LTD.	M/S BUDDY (T-1D) RETAIL PVT. LTD.	M/S BUDDY (T-1D) RETAIL PVT. LTD.	M/S BUDDY (T-1D) RETAIL PYT. LTD.	M/S BUDDY (T-1D) RETAIL PVT. LTD.	M/S BUDDY (T-1D) RETAIL PVT. LTD.	M/S SRI AVANTIKA CONTRACTORS (I) LTD,	RAISEN MARKETING PVT. LTD.	LTD.	RAISEN MARKETING PVT.	RAISEN MARKETING PVT.	M/S BHAGWATI TRANSFORMER CORP	M/S KHAO GALI RESTAURANTS PVT LTD.	M/S KHAO GALI RESTAURANTS PVT LTD.	M/S GLOW TRADEX INDIA PVT.LTD.
H-11, OUTER CIRCLECONNAUGHT PI ACE NEW DEI HI	GF SHOP NO-2, CPD-04R PALATE OF DELHIPOD DHAULA KUAN METRO STATION	D 27 RADIAL ROAD NO-6CONNAUGHT PLACE,	CB-370, NARAINA VILLAGEDELHI	78/79 SCINDIA HOUSEDELHI	20/48,GROUND FLOOR & MEZZANINE FLOOR,SHOPPING CENTRE MALCHA MARG,CHANKYAPURI	UNIT NO. SU 13, DOMESTIC DEPARTURE SECURITY HOLD AREATERMINAL-1D, IGI AIRPORT, NEW DELHI	UNIT NO. SD 9, DOMESTIC DEPARTURE SECURITY HOLD AREATERMINAL-2 IGLARPORT NEW DELUI	UNIT NO. SA 13, DOMESTIC ARRIVALS, BAGGAGE BELT  ARRATERMINAL-7 IGI AIRBORT NEW DELUM  ARRATERMINAL-7 IGI AIRBORT NEW DELUM	UNIT NO. RO04, ARRIVAL FORECULAT, NEW TERMINAL 1 PART	UNIT NO. DS 05C, DOMESTIC DEPARTURE, SECURITY HOLD AREA TERMINAL-3 IGI AIBBORT NEW OCI III	UNIT NO. DA 07, DOMESTIC ARRIVALS, M&G AREA, TERMINAL-3,	B-2, KHASRA NO-166,167AALI EXTENSION,SARITA VIHAR,	SHOP NO 44-A, B-45, GROUND FLOOR, BLOCK-A, SHOP NO 29, GROUND FLOOR, BLOCK BL-S.C. NARAINA, NEW DELHI	SHOP NO 30 COMMERCIAL COMPLEXNARAINA INDUSTRIAL AREA PHASE 1	A-23, GROUND FLOOR,NARAINA INDUSTRIAL AREA, PHASE-II, NEW DELHI	A-11 GROUND FLOOR, COMMUNITY CENTREBLOCK - C, NARAINA	SHOP NO. 10, LSC, POCKET - D & E,SARITA VIHAR	SHOP NO. 136, SHANKAR ROADNEW RAJINDER NAGAR	SHOP NO. 106, 107, GROUND FLOORNEW RAJINDER NAGAR	SHOP NO.2 AND 3, OLD RAJINDER NAGARNEW DELHI

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CV232	CV227	CV469	CV230	CV514	CV395	CV451	CV231	CV229
M/S ORGANOMIX ECOSYSTEMS PVT. LTD.	M/S ORGANOMIX ECOSYSTEMS PVT. LTD.	M/S ORGANOMIX ECOSYSTEMS PVT. LTD.	M/S ORGANOMIX ECOSYSTEMS PVT. LTD.	M/S ORGANOMIX ECOSYSTEMS PVT. LTD.	M/S ORGANOMIX ECOSYSTEMS PVT. LTD.	M/S ORGANOMIX ECOSYSTEMS PVT. LTD.	M/S ORGANOMIX ECOSYSTEMS PVT. LTD.	M/S ORGANOMIX ECOSYSTEMS PVT. LTD.
SHOP-125, 126BHAGAT SINGH MARKET	SHOP NO. 20, 21 KHANNA MARKETLODHI ROAD NEW DELHI	SHOP NO-A-25/2,A-25/3,MIDDLE CIRCLE,CONNAUGHT PLACE,NEW DELHI	SHOP NO-4 REGAL BUILDINGCP	SHOP NO-39 GROUND FLOOR AT SOUTH SQUARESAROJINI NAGAR	SHOP NO-2/10, ON GROND FLOOR IN CHANDRA HOUSE,8 LADY HARDING ROAD,GOLE MARKET,	SHOP NO-102, BANGLA SAHIB MARG,GOLE MARKET,NEW DELHI	P 10, GROUND FLOORCONNAUGHT CIRCUS	M 45 OUTER CIRCLECONNAUGHT PLACE